

Vol. 270
No. 9



Monday,
9 February, 2026
20 Magha, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Felicitations by the Chair—

[Congratulation to the Indian Under-19 Cricket Team for winning the ICC Under-19 Men's Cricket World Cup \(page 1\)](#)

[Papers Laid on the Table \(pages 1-7\)](#)

Matters raised with Permission—

[Need for safeguarding heritage sites from natural hazards and climate-related risks \(pages 8-11\)](#)

[Concern over the new Draft Labour Rules and the National Labour and Employment Policy and their impact under Labour Codes \(pages 11-12\)](#)

[Concern over hardship arising from time limit on filing TDS correction statements \(pages 12-13\)](#)

[Demand to ensure permanent offices for MLAs and MPs by the Government in the constituency \(pages 13-15\)](#)

[Need for Government intervention to address the agricultural and public health crisis caused by arsenic contamination of groundwater in Haryana \(pages 15-16\)](#)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

- Concern over mining approval in Tadoba Tiger Corridor despite opposition by Wildlife Board Committee (pages 16-17)
- Demand for inclusion of Meetei Mayek script alongside Bengali script for the Manipuri optional question paper in UPSC Examinations (pages 17-18)
- Demand for development of Marang Buru, Mudma and Rohtasgarh as a Special Cultural Corridor (pages 18-19)
- Need for conservation and promotion of the Kathiawari horse breed (pages 19-20)
- Demand for railway underpass at Binnabari Gram Panchayat in Darjeeling (pages 20-21)
- Concern over the plight of marginalised patients in accessing efficient and effective healthcare at AIIMS, Delhi (pages 21-22)
- Need for establishment of a semiconductor hub and integrated Industrial Park in Bihar (pages 22-23)
- Concern over severe drought crisis in Latur, Marathwada and Vidarbha regions of Maharashtra (pages 24-25)
- Need to operationalize a permanent Indian Space Force to safeguard national security and strategic interests (pages 25-26)
- Demand for restoration of full functionality of AIIMS Raebareli, Uttar Pradesh and addressing acute shortage of staff, bed capacity and residential facilities (pages 26-27)
- Concern over District Administration's obstruction in installation of statues of Chhatrapati Shivaji Maharaj and Jagatpati Basaveshwar in Bagalkot (pages 27-28)
- Need for revision of Below Poverty Line (BPL) criteria and updating of the BPL List (pages 28-29)

Website : <http://rajyasabha.nic.in>

<https://sansad.in/rs>

E-mail: rsedit-e@rss.sansad.in

Demand for holistic infrastructural development package for Southern Odisha (pages 29-30)

Demand for exemption from mandatory TET for in-service teachers appointed prior to the RTE Act, 2009 and prospective application of TET norms (pages 30-32)

Oral Answers to Questions (pages 32-63)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The Union Budget, 2026-27— *Discussion not concluded* (pages 64-133)

Special Mentions—

Demand for resumption of Air India services from Silchar Airport (pages 133-134)

Concern over influence of online gaming (pages 134-135)

Need for a central law to ensure accountability of public servants (page 135)

Demand for direct air connectivity between Porbandar to Mumbai and Delhi (page 136)

Concern over rising Cyber Fraud and Fake Call Scams (pages 136-137)

Need to ensure social security to workers in the unorganised sector (pages 137-138)

Need for environmental and forest clearances for the Attappady Irrigation project in Kerala (pages 138-139)

Need to uphold brotherhood, unity and social harmony in the society (pages 139)

Concern over impact of air pollution on education (pages 139-140)

RAJYA SABHA

Monday, the 9th February, 2026 / 20 Magha, 1947 (Saka)

The House met at eleven of the clock,

MR.CHAIRMAN in the Chair.

FELICITATIONS BY THE CHAIR

Congratulation to the Indian Under-19 Cricket Team for winning the ICC Under-19 Men's Cricket World Cup

MR. CHAIRMAN: Hon. Members, it is with immense pride that I refer to the outstanding achievement of the Indian Under-19 Cricket Team in winning the ICC Under-19 Men's Cricket World Cup at Harare, Zimbabwe, defeating England team by a commanding margin and bringing great honour to the nation. This remarkable effort, which is a record extending Sixth Under-19 World Cup title, once again highlights the depth of talent, commitment and sporting excellence among our youth.

Hon. Members, I always applaud teamwork and while this success belongs to the entire team, I would also like to place on record, special appreciation for the young prodigy, Vaibhav Suryawanshi, who scored extraordinary 175 runs, the highest ever in the Under-19 Cricket World Cup Finals. Brilliant individual performances by his colleagues in the run-up to the Final were truly inspiring and reflect the promise of a bright future. On my own behalf and on behalf of this House, I extend heartiest congratulations to the captain, players, coaches and the entire support staff, and wish these young champions many more laurels in the years to come.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

- I. **Report and Account (2024-25) of ISI, Kolkata and related papers.**
- II. **Notifications of the Ministry of Power**
- III. **Report and Account (2024-25) of PSDF (*Erstwhile* POSOCO), New Delhi and and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, on behalf of Rao Inderjit Singh, I lay on the Table:—



I. A copy each (in English and Hindi) of the following papers:-

- (a) Ninety-third Annual Report of the Indian Statistical Institute (ISI), Kolkata, West Bengal, for the year 2024-25.
- (b) Ninety-third Annual Accounts of the Indian Statistical Institute (ISI), Kolkata, West Bengal, for the year 2024-25, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6172/18/26]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001:-

- (1) S.O. 5665(E)., dated the 8th December, 2025, specifying the energy consumption standards for countertop induction hobs and directing to display the particulars on a label in the manner as mentioned therein.
- (2) S.O. 5967(E)., dated the 23rd December, 2025, amending the Principal Notification No. S.O. 185(E), dated the 12th January, 2009.
- (3) S.O. 5968(E)., dated the 23rd December, 2025, amending the Principal Notification No. S.O. 4088(E), dated the 18th September, 2023.
- (4) S.O. 5970(E)., dated the 23rd December, 2025, amending the Principal Notification No. S.O. 2902(E), dated the 7th September, 2016.
- (5) No. 5506/BEE/S&L/AL/2025-26., dated the 29th December, 2025, publishing the Bureau of Energy Efficiency (Appliance Labeling and Compliance) Regulations, 2026.

[Placed in Library. For (1) to (5), see No. L.T. 6193/18/26]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (b) and clause (d) of Section 14 of the Energy Conservation Act, 2001:-

- (1) S.O. 5969(E)., dated the 23rd December, 2025, specifying Chillers of various vapour compression types and directing to display the particulars on labels in the manner as specified therein.
- (2) S.O. 6044(E)., dated the 29th December, 2025, specifying the induction hob rated for voltages not exceeding 250 Volts alternating current, 50 Hz for single phase as provided under Indian Standards IS 19014 for induction hob and directing to display the particulars on labels in the manner as specified therein.

[Placed in Library. For (1) and (2), *see* No. L.T. 6193/18/26]

(iii) A copy (in English and Hindi) of the Ministry of Power Notification No. G.S.R. 926(E)., dated the 29th December, 2025, rescinding two Notifications bearing Nos. G.S.R. 549(E), dated the 26th May, 2016 and G.S.R. 311(E), dated the 31st March, 2017, issued under clause (v) of sub-section (2) of Section 56; clauses (l), (m) and (n) of sub-Section (2) of Section 13 and Section 46 of the Energy Conservation Act, 2001.

[Placed in Library. *See* No. L.T. 6191/18/26]

(iv) A copy (in English and Hindi) of the Ministry of Power Notification No. 5506/BEE/S&L/AL/2025-26., dated the 29th December, 2025, publishing the Bureau of Energy Efficiency (Appliance Labeling and Compliance) Regulations, 2026, under Section 59 of the Energy Conservation Act, 2001.

[Placed in Library. *See* No. L.T. 6192/18/26]

(v) A copy (in English and Hindi) of the Ministry of Power Notification No. 13/2/7/2015-PM/CERC., dated the 19th December, 2025, publishing the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) (Second Amendment) Regulations, 2025, under Section 179 of the Electricity Act, 2003.

[Placed in Library. *See* No. L.T. 6373/18/26]

III. A copy each (in English and Hindi) of the following papers:–

- (a) Annual Report and Audited Accounts of the Power System Development Fund (PSDF) (*Erstwhile* POSOCO), New Delhi, for the year 2024-25.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6374/18/26]

Report and Account (2024-25) of NSIC, New Delhi and related papers.

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

(1) A copy each (in English and Hindi) of the following papers under sub-section 1 (b) of Section 394 of the Companies Act, 2013:-

- (a) Seventieth Annual Report and Accounts of the National Small Industries Corporation Limited (NSIC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6194/18/26]

I. Notifications of the Ministry of Housing and Urban Affairs.

II. Reports and Accounts (2024-25) of NMRC, Noida; CMRL, Chennai; GMRC Limited, Gandhinagar, Gujarat; NIUA, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): Sir, on behalf of Shri Tokhan Sahu, I lay on the Table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, issued under Section 3 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971:-

- (1) S.O. 5608(E)., dated the 5th December, 2025, appointing Shri Avinash Jain, Group General manager (Operations and Maintenance) as Estate Officer of NCRTC for Namoo Bharat corridors/section, both under operation as well as construction.

- (2) S.O. 179(E)., dated the 13th January, 2026, appointing Shri Shiv Om Dwivedi, General Manager/Business Development and Shri P.K. Sharma, Chief Engineer/Track as Estate Officers of DMRC for Premises of the Delhi Metro Rail Corporation, both in NCT of Delhi and the NCR area.

[Placed in Library. . For (1) and (2), see No. L.T. 6387/18/26]

(ii) A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs Notification No. S.O. 180(E)., dated the 13th January, 2026, amending the Principal Notifications No. S.O. 3706(E), dated the 14th October, 2019 and S.O. 2819(E), dated the 19th August, 2020, under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library. See No. L.T. 6195/18/26]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:–

- (i) (a) Annual Report and Accounts of the Noida Metro Rail Corporation Limited (NMRC), Noida, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 6386/18/26]

- (ii) (a) Eighteenth Annual Report and Accounts of the Chennai Metro Rail Limited (CMRL), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 6198/18/26]

- (iii) (a) Fifteenth Annual Report and Accounts of the Gujarat Metro Rail Corporation (GMRC) Limited, Gandhinagar, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 6385/18/26]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(iv) A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Audited Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2024-25.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6197/18/26]

Reports and Account (2023-24) of NPCC, New Delhi; BRB, Jhansi, Uttar Pradesh and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): Sir, I lay on the Table:—

I. (i) (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Sixty-seventh Annual Report and Accounts of the National Projects Construction Corporation Limited (NPCC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6390/18/26]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(ii) (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of Section 15 of the Betwa River Board Act, 1976:—

- (a) Annual Report and Accounts of the Betwa River Board (BRB), Jhansi, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by the Government on the working of the above Board.

[Placed in Library. See No. L.T. 6389/18/26]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

Report and Account (2023-24) of Rohini Heliport Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): Sir, on behalf of Shri Murlidhar Mohol, I lay on the Table:—

(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Rohini Heliport Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6396/18/26]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): Sir, on behalf of Shri Satish Chandra Dubey, I lay on the Table, under clause (2) of Section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Operational Performance of NLC India Limited - Union Government - Ministry of Coal - No. 35 of 2025 (Performance Audit-Commercial).

[Placed in Library. See No. L.T. 6365/18/26]

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters to be Raised with Permission.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have given notice. ...*(Interruptions)*...

MR. CHAIRMAN: No! We will discuss everything later. Let us not disturb the House. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, please, one minute. This is a very important issue. Please allow me. Sir, I have given notice, under Rules 187, 188 and 189, of breach of privilege against the hon. Minister of Commerce and Industry, Mr. Piyush Goyal. He has given an interview with regard to policy decision of the Government outside the House when Parliament is in Session. It amounts to breach of privilege of this House. I already said that it is the violation of propriety of the House.

MR. CHAIRMAN: This has already been discussed. ...*(Interruptions)*... One minute....*(Interruptions)*...

श्री प्रमोद तिवारी (राजस्थान): सभापति जी, एलओपी खड़े हैं, आप उनकी बात तो सुन लीजिए। ...*(व्यवधान)*... Sir, this is an important issue. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, you allow him. ...*(Interruptions)*...

MR. CHAIRMAN: One minute. Let me complete. ...*(Interruptions)*... This has already been discussed. The Minister has already made a statement in the House. I will look into it later. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): No, no, Sir. ...*(Interruptions)*... Mr. Chairman, the issue is serious. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, he has made a policy statement outside the House. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Matters Raised with Permission. Shrimati Sudha Murty.

Need for safeguarding heritage sites from natural hazards and climate-related risks

SHRIMATI SUDHA MURTY (Nominated): Thank you very much, Sir, for giving me time to speak. Sir, climate change is not in our hands. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir,...



MR. CHAIRMAN: I am telling you. I will go into it later. Please sit down. ...*(Interruptions)*... Let the House run with its usual Business.

SHRIMATI SUDHA MURTY: It is natural. It is universal. ...*(Interruptions)*... But climate change is going to affect our heritage sites. Heritage sites are very important to us. ...*(Interruptions)*...

SHRIMATI PRIYANKA CHATURVEDI: Sir, the LoP is on his legs. Kindly allow him. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: *

MR. CHAIRMAN: Nothing will go on record, except Shrimati Sudha Murty's submission. ...*(Interruptions)*...

SHRIMATI SUDHA MURTY: Heritage sites are very important, because they represent India... ...*(Interruptions)*...

MR. CHAIRMAN: This has been widely discussed on that day. ...*(Interruptions)*... The decision was taken on that day. ...*(Interruptions)*... Let me consider it later. ...*(Interruptions)*... Please don't disturb the House. ...*(Interruptions)*... Shrimati Sudha Murty, please continue. ...*(Interruptions)*...

SHRIMATI SUDHA MURTY: In this regard, I want to talk about what happens in the climate change. No.1; there is erratic rainfall. ...*(Interruptions)*... No.2; there is earthquake. ...*(Interruptions)*...

MR. CHAIRMAN: Please, Khargeji, you are an elderly Member. Please take your seat. Let the House run with its usual Business. ...*(Interruptions)*... Every time you are raising the same issue! How can I agree? ...*(Interruptions)*...

SHRIMATI SUDHA MURTY: No.3; there is rising sea level. And, there are cyclones. ...*(Interruptions)*... All these things are going to affect our heritage sites. For example, let us look at our heritage sites, like Konark... ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record, except Shrimati Sudha Murty's submission. प्लीज़ बैठिए। ...*(व्यवधान)*... I am listening to you. We have already discussed it. We cannot discuss the same matter again and again. Please, take your seat. ...*(Interruptions)*...

* Not recorded.

SHRIMATI SUDHA MURTY: There are the Western Ghats and there are also lakes. ...*(Interruptions)*...

MR. CHAIRMAN: I am protecting democracy. That is why I allowed you to speak on that day. A decision has been taken on that day. ...*(Interruptions)*... Let me look into it.

SHRIMATI SUDHA MURTY: Excess heat will destroy... ...*(Interruptions)*... And humidity will destroy our paintings which are time immemorial. ...*(Interruptions)*...

MR. CHAIRMAN: You are right. ...*(Interruptions)*... You cannot disrupt the House in running with its usual Business. ...*(Interruptions)*...

SHRIMATI SUDHA MURTY: In this connection, I would like to suggest to the ASI that some policy should be made. ...*(Interruptions)*...

MR. CHAIRMAN: That is what I told you. ...*(Interruptions)*... He has raised it. I told him, I will come back to him later. ...*(Interruptions)*...

SHRIMATI SUDHA MURTY: For example, they should create a national framework for protection of these heritage sites against the natural calamities and climate change. Secondly, there should be a resilient way of protecting them. Thirdly, control on vegetation near riverbed monuments. Fourthly, our ancestors always had mangroves before village on seashore which we have forgotten. By creating that, we can save our national monuments from cyclones. Fifthly, the Himalayan Mountains are very delicate by nature. So, on-road and excessive tourism should not be done, because it is not good for the national heritage, particularly forts. Coming to a place like Rajasthan where there is less rain, now, due to climate change, there is excessive rain and drainage system is not designed for that. So, we should take care that in such an area modern methodologies should be used in case of climate change. Sixthly, where there is excessive heat and monuments are open, we should have... ...*(Time-bell rings.)*...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sudha Murty: Shrimati Jebi Mather Hisham (Kerala), Shri Satnam Singh Sandhu (Nominate), Dr. John Brittas (Kerala), Dr. Medha Vishram Kulkarni (Maharashtra), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Sujeet Kumar (Odisha), Shrimati Maya Narolia (Madhya

Pradesh), Shri Sat Paul Sharma (Jammu and Kashmir), Shri A.A. Rahim (Kerala), Dr. Fauzia Khan (Maharashtra), Ms. Swati Maliwal (NCT Delhi), Shri Kanad Purkayastha (Assam), Shri Madan Rathore (Rajasthan), Shri Rwngrwa Narzary (Assam), Shri Harsh Vardhan Shringla (Nominated), Shri Mayankkumar Nayak (Gujarat), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Sanjay Yadav (Bihar), Shrimati Priyanka Chaturvedi (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri R.Girirajan (Tamil Nadu) and Dr. Meenakshi Jain (Nominated).

Now, Shri Tiruchi Siva.

Concern over the new Draft Labour Rules and the National Labour and Employment Policy and their impact under Labour Codes

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the NDA Government passed the Code on Wages Bill in 2019 and three more Codes, that is, Code on Occupational Safety, Health and Working Conditions, Code on Social Security and the Industrial Relations Code were passed in 2020. Since it was passed during the pandemic period, no discussions took place elaborately. Now, these four Codes subsume already existing 29 laws, including the Industrial Disputes Act and the Factories Act. The Union Government has framed these rules vide notification in November 2025. But, since 'labour' comes under the Concurrent List, the States also should frame rules and notify the same. Otherwise, these cannot be implemented. Any law, without taking into consideration the concerns of the stakeholders, cannot be implemented at all.

Now, the Central Trade Unions are making great protests and are not agreeing to it. Except the four BJP-ruled States like Gujarat, Bihar and Arunachal Pradesh, all other States have not agreed to frame rules on this because it is against the safety and welfare of the labour. Now, it has become a big issue and the present situation is that virtually, there is no labour law to protect the labour class since all the earlier laws were subsumed in the Codes and the Codes are not implementable.

Sir, in the absence of the Industrial Disputes Act and the Factories Act, various business and labour associations are distressed and are not able to resolve the issue. Sir, the Central Trade Union has announced a protest on February 12th, which will be very serious.

So, I urge the Government to take this seriously and repeal these four Codes. Hon. Labour Minister should immediately convene the Indian Labour Conference to

discuss the matter comprehensively while taking into confidence and consideration all the labour unions in the country and then re-draft the rules. Otherwise, it will end up like the Farm Bills because it affects the labour across the country and the Codes that have come now in place of the earlier laws have not served the purpose.

So, kindly consider this matter very seriously while keeping in mind the concerns of the employees, labour and the business in the country. This is my submission. This is not just a Zero Hour mention. It is about the protest that is going to take place on 12th. The whole of India is going to protest against it. Once again, I urge the Government to take it seriously, repeal these Codes and re-draft the Rules. Thank you very much.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Tiruchi Siva: Shri Mallikarjun Kharge (Karnataka), Shrimati Sonia Gandhi (Rajasthan), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri N.R. Elango (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Ashok Singh (Madhya Pradesh), Shrimati Rajathi (Tamil Nadu), Ms. Dola Sen (West Bengal), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Saket Gokhale (West Bengal), Shri Manoj Kumar Jha (Bihar), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu) and Shri Mohammed Nadimul Haque (West Bengal).

Now, Shri Sat Paul Sharma.

Concern over hardship arising from time limit on filing TDS correction statements

SHRI SAT PAUL SHARMA (Jammu and Kashmir): Mr. Chairman, Sir, certain amendments were introduced by the Finance Act, 2024 to Section 200(3) of the Income Tax Act, 1961. These amendments, effective from April 1st, 2025, impose a six-year time limit for filing TDS correction statements calculated from the end of the financial year in which the original statement was required to be furnished.

Sir, prior to this, there was no statutory time limit, allowing indefinite revisions for genuine errors like incorrect PAN details, challan mismatches or clerical mistakes. For TDS statements relating to financial years prior to 2018-19, the six-year window had largely expired by March 31st, 2025 in most of the cases. As a result, corrections for this period became barred after that date aligning with the latest description of restrictions effective post-March 31st, 2025. This has indeed led to reported hardships, including deductees not receiving proper TDS credit in Form 26AS

resulting in inflated tax demands or delayed/refused refunds. As a result, the deductors are facing demand for short deductions, interest penalties under Sections 201 and 220, and the potential prosecution or litigation, despite having deducted and deposited the tax correctly. Sir, these issues can arise even when the tax was duly paid, as mismatches prevent proper credit allocation.

Mr. Chairman, Sir, the suggestion for one-time relief/condonation window or guidelines under Section 119 of the Income Tax Act, 1961 is appropriate. Section 119 empowers the CBDT to issue orders, instructions or directions to relax provisions in case of genuine hardships, including all classes of persons or income, while no such specific relief has been announced for pre-Financial Year 2018-19 periods. Similar condonation have already been granted in the past for the TDS-related issues by the CBDT from time to time. Such relaxation can be given. I think it is viable. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sat Paul Sharma: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Gulam Ali (Nominated), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Pradip Kumar Varma (Jharkhand), Shri Sujeet Kumar (Odisha), Shrimati Maya Naroliya (Madhya Pradesh), Shrimati Mamata Mohanta (Odisha), Shri Kanad Purkayastha (Assam), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Harsh Vardhan Shringla (Nominated).

Now, Shriman Amar Pal Maurya.

Demand to ensure permanent offices for MLAs and MPs by the Government in the constituency

श्री अमर पाल मौर्य (उत्तर प्रदेश): माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे अपनी बात रखने का मौका दिया। महोदय, आज मैं आपके माध्यम से इस सदन का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूँ, जो भारत की लोकतांत्रिक प्रणाली, जन-प्रतिनिधित्व की गरिमा तथा नागरिकों के साथ संवाद की मूल भावना से प्रत्यक्ष रूप से जुड़ा हुआ है। महोदय, मेरा विषय क्षेत्र में विधायकों एवं सांसदों के लिए, एमएलसी, राज्य सभा इन सभी जन-प्रतिनिधियों के लिए स्थायी कार्यालय की व्यवस्था के संदर्भ में है।

महोदय, मैं आपके माध्यम से यह बताना चाहता हूँ कि ग्राम सभा का अपना एक कार्यालय है, ब्लॉक के केंद्रों के अपने कार्यालय हैं, जिला पंचायत के केंद्रों के भी स्थाई कार्यालय हैं, पर सांसदों, विधायकों, एमएलसी या राज्य सभा के स्थायी कार्यालय की व्यवस्थाएं निश्चित नहीं हैं। कुछ सरकारें हैं, ऐसे कुछ स्थान हैं, जहाँ पर व्यवस्थाएं भी हैं या विकास भवनों में एक कक्ष अलॉट

कर दिए जाते हैं। वहां पर कंप्यूटर की व्यवस्थाएं भी नहीं होती हैं। जो समाज से चुनकर जनता के बीच में आता है, वह कभी-कभी अपने घर में ही एक ऑफिस खोल लेता है। वहां लाखों की जनता होती है और कई बार पांच साल विधायक या सांसद कोई और होता है और पांच साल बाद कोई और हो जाता है। देश की आजादी के बाद से कई बार ऐसे विधान सभा या लोक सभा क्षेत्र हैं, जो हर बार बदलते रहते हैं। उस क्षेत्र की जनता को कई बार यह समझ में नहीं आ पाता है कि उसके अपने विधायक या सांसद के कार्यालय की स्थायी व्यवस्था कौन सी है, इसलिए थोड़ा सा उसके मन में संकोच होता है। अगर कोई वर्तमान में सांसद रहा और अगली बार वह चेंज हो गया, तो जो पत्राचार किया होता है, बाद में उसका कोई डेटा नहीं रहता है। अगर थाने में कोई एफआईआर हो जाए या कलेक्टर बदल जाता है या एसडीएम बदल जाता है, तो वह सारा संरक्षित डेटा उसके साथ में रहता है।

महोदय, मैं आपके माध्यम से यह कहना चाहता हूँ कि अगर सांसदों और विधायकों, जो समाज और देश के लिए कानून निर्माण में सहायक होते हैं, उनके लिए एक स्थायी व्यवस्था होगी और वहां पर आने वाली जो जनता है, उनके दिए गए डाक्युमेंट्स या जो कागजात हैं, उनका ठीक से डाक्युमेंटेशन करके वे शासन को भेजेंगे, तो उनकी व्यवस्था में और काम को करने में एक सिद्धि प्राप्त होगी। शासन के द्वारा जो कार्यालय बनाया होता है - एक प्राइवेट के द्वारा जो कार्यालय होता है - तो वहाँ जाने में जनता को किसी भी प्रकार का संकोच नहीं होता। पार्टियां अलग-अलग होती हैं, हर प्रदेश में अलग-अलग पार्टियां हैं, कहीं टू पार्टीज़ हैं, कहीं फोर पार्टीज़ हैं, तो अगर जनता को न्याय देना है - जैसे मोदी सरकार आज परफॉर्म, रिफॉर्म के लिए जानी जा रही है और जैसे देश में अन्य व्यवस्थाओं में बहुत सारे सुधार हो रहे हैं, तो इसमें भी सुधार होना चाहिए। मैं आपके माध्यम से कहना चाहता हूँ कि अगर इस व्यवस्था में सांसदों और विधायकों के कार्यालय के संबंध में सुधार होंगे, तो बहुत न्यायपूर्ण होगा।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Amar Pal Maurya: Shrimati Sumitra Balmik (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri Khiru Mahto (Bihar), Shri Shambhu Sharan Patel (Gujarat), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. Kalpana Saini (Uttarakhand), Shri Rajib Bhattacharjee (Tripura), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Deepak Prakash (Jharkhand), Dr. Sikander Kumar (Himachal Pradesh), Shri Sanjay Seth (Uttar Pradesh), Dr. Bhagwat Karad (Madhya Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Neeraj Shekhar (Uttar Pradesh), Shri Surendra Singh Nagar (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Mayankkumar Nayak (Gujarat), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Sangeeta Yadav (Uttar Pradesh), Ms. Swati Maliwal (NCT of Delhi), Shrimati Geeta alias

Chandraprabha (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Bhim Singh (Bihar), Dr. Wanweiroy Kharlukhi (Meghalaya), Shri Baburam Nishad (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Ratanjit Pratap Narain Singh (Uttar Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Shri Krishnaiah Ryaga (Andhra Pradesh), Shri Sujeet Kumar (Odisha), Shri Rwngrwa Narzary (Assam), Shri Kartikeya Sharma (Haryana), Shri Maharaja Sanajaoba (Manipur), Shri Govindbhai Laljibhai Dholakia (Gujarat), Harsh Vardhan Shringla (Nominated), Shri Dorjee Tshering Lepcha (Sikkim), Shri Subhash Barala (Haryana), Shri Narayanas K. Bhandage (Karnataka), Shrimati Mamata Mohanta (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Gulam Ali (Nominated), Dr. Medha Vishram Kulkarni (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shrimati Maya Naroliya (Madhya Pradesh), Shri P. Wilson (Tamil Nadu) and Shri Kanad Purkayastha (Assam).

Now, Shriman Subhash Barala.

Need for Government intervention to address the agricultural and public health crisis caused by arsenic contamination of groundwater in Haryana

श्री सुभाष बराला (हरियाणा): सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान एक बहुत ही महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ। यह केवल हरियाणा नहीं, बल्कि पूरे देश की समस्या है। यह समस्या स्वास्थ्य एवं कृषि संकट की ओर ध्यान आकर्षित करती है।

माननीय सभापति महोदय, केंद्रीय भूजल बोर्ड की रिपोर्ट के अनुसार, जो हमारा भूमिगत जल है, उसमें आर्सेनिक की मात्रा लगातार बढ़ती जा रही है, जो निर्धारित सीमा से काफी ज्यादा है। अगर हम हरियाणा की रिपोर्ट की बात करें, तो 18 जिलों में इस प्रकार की रिपोर्ट आई है कि जो भूमिगत जल है, उसमें आर्सेनिक की मात्रा इतनी अधिक है, जिसके कारण से गंभीर स्वास्थ्य संबंधी समस्याएं खड़ी होती दिख रही हैं। इसके कारण कैंसर रोग, हृदय रोग, त्वचा रोग व बच्चों के अंदर कई प्रकार की बीमारियां, जैसे मानसिक विकार आदि की संभावनाएं दिखाई देती हैं। इसके साथ ही, मिट्टी की जो उपजाऊ क्षमता है, उसके ऊपर भी इसका गहरा असर दिखाई देता है। यह स्थिति जैसा मैंने कहा, केवल कृषि तक सीमित नहीं है, बल्कि यह स्वास्थ्य संबंधी बहुत बड़ी समस्या भी बनती दिखाई दे रही है।

मान्यवर, माननीय प्रधान मंत्री जी के नेतृत्व में कृषि क्षेत्र के अंदर एवं जल संरक्षण की योजनाओं के ऊपर पूरे देश में बहुत काम हुआ है, जिसके लिए मैं माननीय प्रधान मंत्री जी का बहुत-बहुत धन्यवाद एवं आभार प्रकट करता हूँ, किन्तु इस मूक संकट से निपटने के लिए ठोस कदम उठाने की बहुत आवश्यकता है। इसके लिए मैं केंद्र सरकार से अनुरोध करता हूँ कि हमें निम्न बातों के ऊपर ध्यान देना चाहिए। एक तो प्रभावित क्षेत्रों के अंदर नहरी एवं सतही जल

सिंचाई परियोजनाओं को अतिशीघ्र पूरा किया जाए। इसके साथ ही, हरियाणा में एक बहुत अच्छी योजना चली थी - 'मेरा पानी मेरी विरासत'। इस प्रकार की योजना को और ज्यादा मजबूत करने के लिए केंद्र सरकार से मदद दी जाए। इसी प्रकार से आईसीएआर द्वारा कम आर्सेनिक अवशोषण वाली फसलों की किस्मों के ऊपर अनुसंधान पर जोर दिया जाए और हरियाणा जैसे क्षेत्र, जहां पर सेमग्रस्त पानी ज्यादा है, उसकी निकासी के प्रबंध किए जाएं। मान्यवर, मैं आपके माध्यम से केंद्र सरकार से यही अनुरोध करना चाहता हूँ। आपने मुझे समय दिया, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Subhash Barala: Dr. Sasmit Patra (Odisha), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Shrimati Maya Naroliya (Madhya Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri R. Girirajan (Tamil Nadu), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shri Satnam Singh Sandhu (Nominated).

Dr. M. Thambidurai. Not present. Shrimati Priyanka Chaturvedi.

Concern over mining approval in Tadoba Tiger Corridor despite opposition by Wildlife Board Committee

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I rise to draw the attention of this House to a matter of grave environmental and public safety concern. It is regarding the recent approval granted by the Maharashtra Government for a private iron ore mining company in the Tadoba Tiger Corridor. This decision defies both environmental prudence and its own Expert Committee's recommendations. In October 2024, a three-Member Committee was formed by the State Wildlife Board, which was to check the proposal that came from a private limited company that would create 120 jobs for the people in the region. Out of that, only 32 would be permanent. In their detailed submission, these three experts had said that any mining in this forest would cause irreversible damage to the environment and wildlife. Therefore, the project was not recommended. Ignoring this recommendation, the State Wildlife Board has allowed this proposal to go through and has sent this request to the National Wildlife Board for permission. My Party Leader, Shri Aaditya Thackeray ji, who is the former Environment Minister, has taken up this issue because this will create a huge environmental damage in the State of Maharashtra. What is at stake? Sir, 18,000 trees across 35 hectares of land will be destroyed. A critical tiger corridor connecting India's largest National Park, home to 250 of our country's approximately

4,000 tigers, will be in problem. Over 650 villages are facing an increased threat of human-tiger conflict. The habitat of 60-plus tigers along with leopards, bears, wild dogs and countless other species will be harmed. When a Government's own Expert Committee unanimously opposes a project, citing irreversible environmental damage and threat to both wildlife and human lives, on what scientific or ethical grounds has this approval been granted? This is not an isolated incident. From the Aravallis to mangrove ecosystems, we are witnessing the systematic dismantling of environmental protection. Today it is Tadoba, tomorrow it could be any other protected forest in our country.

Sir, through you, I request the Environment Minister to deny this approval and not allow the Tadoba Tiger Corridor to be damaged and the ecosystem to collapse just under the garb of development which will only create 120 jobs. It is not creating a huge lifeline change or ecosystem change. Please protect our environment and ensure that the Tadoba Tiger Corridor is not harmed in any way by these private mining institutions. Thank you so much, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Priyanka Chaturvedi: Shrimati Sonia Gandhi (Rajasthan), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri A. A. Rahim (Kerala), Shrimati Rajathi (Tamil Nadu), Ms. Dola Sen (West Bengal), Dr. John Brittas (Kerala), Sanjay Yadav (Bihar), Shri R. Girirajan (Tamil Nadu), Shri Saket Gokhale (West Bengal) and Shrimati Phulo Devi Netam (Chhattisgarh).

Demand for inclusion of Meetei Mayek script alongside Bengali script for the Manipuri optional question paper in UPSC Examinations

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, for the Civil Services Examinations conducted by UPSC, candidates with Manipuri as an optional subject are permitted to write answers in either Bengali script or Meetei Mayek script. However, the question paper for the Manipuri optional paper is printed only in Bengali script. This practice is placing the candidates, who do not understand the Bengali script, at a very disadvantaged situation because Bangla or Bengali script had been completely replaced by Meetei Mayek script for teaching in schools, colleges and universities for the last 20 years or so in Manipur. Consequently, almost all students have been educated entirely in Meetei Mayek and do not possess functional literacy in the Bengali script. However, UPSC compelled these candidates to read and understand the questions set only in Bengali script undermining their language proficiency. As a result, many willing candidates are discouraged from opting for

Manipuri as their optional subject. It is also to be respectfully stated that there is no academic or technical impediment to print the question paper in Meetei Mayek alongside Bangla script, as is done for other languages with multiple scripts. The printing of questions in both Bangla and Meetei Mayek will uphold the principles of fairness, inclusivity and constitutional respect for India's linguistic diversity, and will improve the UPSC examination system. As such, it is demanded that the matter may be brought to the attention of UPSC and concerned authority and to rectify it at an early date. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Shri Kanad Purkayastha (Assam).

Demand for development of Marang Buru, Mudma and Rohtasgarh as a Special Cultural Corridor

श्री दीपक प्रकाश (झारखंड): माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान देश की प्राचीनतम संस्कृति के ध्वजवाहक उरांव और संथाली आदिवासी समाजों की अस्मिता और उनके पवित्र तीर्थस्थलों की ओर आकर्षित करना चाहता हूँ।

*"जहां पुरखों की खुशबू है,
वहां आस्था का डेरा है।
वह रोहतासगढ़, वह मुड़मा, वह मारंग बुरु,
पहचान का सवेरा है।"*

सभापति महोदय, उरांव समाज का गौरवशाली इतिहास बिहार के रोहतासगढ़ से जुड़ा हुआ है, जो उनकी स्मृतियों का केंद्र है, उनका पवित्र स्थल है और उनकी आस्था का केंद्र बिंदु है। वहीं रांची के मांडर में स्थित 'मुड़मा स्थल' न केवल एक धार्मिक शक्ति खूंटा है, बल्कि यहीं से उस 'पड़हा परंपरा' की शुरुआत हुई थी, जिसने आदिवासियों को राजनीतिक, प्रशासनिक और सामाजिक सूत्र में पिरोने का काम किया था। आज भी इस स्थल पर लाखों लोग आते हैं और वह वहाँ के लाखों आदिवासियों की आस्था का केंद्र बिंदु भी है।

महोदय, इसी प्रकार से संथाली समाज की अटूट आस्था का प्रतीक 'मारंग बुरु' पारसनाथ पहाड़ में स्थित है। यह केवल एक पर्वत नहीं है, बल्कि संथालों का सर्वोच्च देवता और उनके अस्तित्व की पहचान है, लेकिन दुर्भाग्यपूर्ण यह स्थिति है कि वहाँ आधारभूत संरचना का अभाव है। वहाँ पानी, बिजली और सड़क की स्थिति दयनीय है।

"अस्तित्व बिना पहचान कहाँ, जड़ बिना कोई सम्मान कहाँ?"

महोदय, आज ये वैश्विक धरोहर बुनियादी सुविधाओं के लिए तरस रहे हैं। विरासत सुरक्षित रहेगी, तभी आदिवासियत बचेगी। इसलिए सरकार से मेरी मांग है कि मारंग बुरु, मुड़मा और रोहतासगढ़ को एक विशिष्ट सांस्कृतिक कॉरिडोर बना करके, आदिवासियत को बचाने का काम करे, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Deepak Prakash: Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Rajathi (Tamil Nadu), Dr. Laxmikant Bajpayee (Uttar Pradesh), Shri Baburam Nishad (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Shri Pradip Kumar Varma (Jharkhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Khiru Mahto (Bihar), Shri R. Girirajan (Tamil Nadu) and Dr. Sumer Singh Solanki (Madhya Pradesh).

Need for conservation and promotion of the Kathiawari horse breed

SHRI KESRIDEVSINH JHALA (Gujarat): &“Hon. Chairman, Sir, I extend my sincere thanks for granting me this opportunity to address the vital issue of preserving and promoting the Kathiawari horse breed. Today, I urge the Government's attention to safeguarding and advancing the Kathiawari horse—an indigenous breed that stands as Gujarat's pride and a profound symbol of India's valor and cultural heritage. Its extraordinary strength, resilience against harsh climates, distinctive "Rewal gait," and inwardly curved ears render it uniquely unparalleled in the world. These horses were meticulously bred for enduring battlefield combat. History testifies to the sacrifices of countless heroes in defending our nation, their tales forever intertwined with these noble steeds. Even today, cavalry remains indispensable in our army and paramilitary forces. Incorporating our indigenous horses into national security and Government initiatives would honor our heritage authentically and mark a bold stride toward self-reliance. Regrettably, cross-breeding and inadequate management have pushed this pure breed to the brink of extinction. If we do not act now, it will be lost irretrievably.

Sir, Kathiawari horses hold vast potential for equine tourism, rural employment, and sports. Hosting horse exhibitions, competitions, and fairs would elevate rural incomes and inspire the youth to cherish this legacy. Today, breeders sustain themselves by raising foals; with government backing, this enterprise could

& English translation of the original speech delivered in Gujarati.

fortify the rural economy. Sir, our Prime Minister has consistently championed indigenous breeds, as exemplified by the induction of 'Mudhol Hound' dogs into the army. The horse stands alone as the only domesticated animal to compete in the Olympic Games. I therefore implore the Government to craft a comprehensive equine policy, encompassing subsidies, insurance, and incentives for animal husbandry. Furthermore, I humbly request the establishment of a regional center for the 'National Research Centre on Equines' (NRCE) in Gujarat's Saurashtra region. Additionally, the Kathiawari horse merits a GI (Geographical Indication) tag, granting it regional recognition, shielding breeders from counterfeit impostors, and bestowing global acclaim. Through these measures, we can rescue this magnificent breed, generate rural jobs, and ensure the Kathiawari horse gallops on eternally as an emblem of India's pride and power. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Kesridevsinh Jhala: Shrimati Sadhna Singh (Uttar Pradesh), Shri Naveen Jain (Uttar Pradesh), Shri Balyogi Umeshnath (Madhya Pradesh), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shrimati Sangeeta Yadav (Uttar Pradesh), Shrimati Rajathi (Tamil Nadu), Shri Mayankkumar Nayak (Gujarat), Shrimati Darshana Singh (Uttar Pradesh), Shri Madan Rathore (Rajasthan), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Babubhai Jesangbhai Desai (Gujarat), (Ends) Shri Sadanand Mhalu Shet Tanavade (Goa) and Dr. Kavita Patidar (Madhya Pradesh).

Shri Harsh Vardhan Shringla.

Demand for railway underpass at Binnabari Gram Panchayat in Darjeeling

SHRI HARSH VARDHAN SHRINGLA (Nominated): Hon. Chairman, Sir, I rise to draw the attention of this august House to a matter of urgent public importance that affects the daily lives of thousands of residents of Binnabari Gram Panchayat under Kharibari Block of Phansidewa in Darjeeling district. Nearly 50,000 to 60,000 people, predominantly small and marginal farmers, reside in this region. Although Kharibari market lies merely 7-8 kilometres from the railway crossing, the absence of a rail underpass or gate has become a severe impediment to mobility and livelihood. Farmers are compelled to take a long and costly diversion to transport vegetables and agricultural produce. As a result, by the time they reach the market, prices often fall causing direct income losses and in many cases, loss of valuable produce. This is not merely a matter of economics, it is a serious concern of safety, access and dignity.

The rural hospital and higher secondary schools are located across the railway line. During medical emergencies, patients face dangerous delays while school children are forced to cross the railway tracks daily creating constant anxiety for parents and teachers alike.

Sir, under the visionary leadership of Prime Minister, Shri Narendra Modi, railway infrastructure development and the elimination of unsafe crossings have become prioritized nationwide in the interest of public safety. I, therefore, earnestly request the Ministry of Railways, in coordination with the Ministry of Rural Development, to urgently sanction and construct a rail underpass or rail gate at the crossings under Pradhan Mantri Gram Sadak Yojana road in Binnabari Gram Panchayat. This single intervention will significantly enhance agricultural marketing, ensure student safety, improve healthcare access and safeguard lives.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Harsh Vardhan Shringla: Dr. Sasmit Patra (Odisha), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Dorjee Tshering Lepcha (Sikkim), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri R. Girirajan, (Tamil Nadu), Shrimati Rajathi (Tamil Nadu) and Dr. John Brittas (Kerala).

Prof. Manoj Kumar Jha.

Concern over the plight of marginalised patients in accessing efficient and effective healthcare at AIIMS, Delhi

PROF. MANOJ KUMAR JHA (Bihar): Thank you hon. Chairman, Sir, for allowing me to raise this very important issue and I am very glad that the Leader of the House and hon. Health Minister is also here.

Since the month of September, on account of a deep personal family crisis, I have spent three to four months in All India Institute of Medical Sciences. After coming from there, मैंने एक अंग्रेजी दैनिक में एक लेख भी लिखा कि एम्स अस्पताल महज अस्पताल नहीं है खास करके एम्स, दिल्ली, लेकिन मेरी चिंता उस आलेख में यह भी थी कि जो भी एम्स इनके दौर में या आपके दौर में खोले गए हैं अलग-अलग क्षेत्रों में, वे पेशेंट को होल्ड क्यों नहीं कर पा रहे हैं? अभी भी जिस प्रकार की भीड़, जिस प्रकार की दिक्कतों का सामना करके there is absolute mismatch, जो एक डिमांड है और जो ओपीडी capacity है, मैंने वहाँ के डॉक्टर्स, नर्सों, सपोर्ट स्टाफ, पैरा मेडिकल स्टाफ की जीवनशैली देखी है।

सर, चूंकि मैं वहाँ चार महीने रहा, तो मैंने एम्स की सुबह देखी, एम्स की शाम देखी। मैंने मौसम को बदलते देखा, लेकिन जो चीज़ पीड़ादायक थी, वह मैं बताता हूँ। चूंकि रजिस्ट्रेशन अब ऑनलाइन भी हो गया है तो डेट आगे की मिला करती है, लेकिन कई पेशेंट्स ऐसे होते हैं, जिनकी बीमारी क्रॉनिक है, वे परेशान रहते हैं और वे यहाँ आ जाते हैं। सर, मैं फिर दोहरा रहा हूँ कि एम्स उनके लिए महज एक अस्पताल नहीं है, बल्कि वह उनकी आखिरी आशा है। वह last island of hope है। सर, वैसे तो शेल्टर होम्स हैं, लेकिन मैं सरकार से आग्रह करूँगा कि उनकी ऐसी परिस्थितियों में उनके रहने के लिए कुछ समुचित व्यवस्था होनी चाहिए। सर, मैं ऐसा इसलिए कह रहा हूँ, क्योंकि आपने जो बाकी के एम्स खोले हैं, अगर उनमें भी उसी लेवल का रिसर्च, उसी लेवल की engagement, उसी लेवल का compassion, उसी लेवल का endurance होता, तो एम्स, दिल्ली में जो workload है और जैसा मैंने कहा कि वहाँ किस प्रकार की दिक्कतें हैं, वे शायद नहीं होतीं।

सर, हम एक चीज़ अक्सर नजरअंदाज कर जाते हैं। सरकार में कोई भी हो, जब कोई daily wage earner एक पेशेंट के caretaker की भूमिका में होता है, तो वह medical poverty के trap में फँस जाता है। हमने किताबों में अक्सर structural poverty के बारे में पढ़ा है और उसी पर हमारा फोकस रहता है, लेकिन आज medical poverty एक विकराल रूप लेती जा रही है। सर, उसके पीछे एक तर्क और भी है कि हमारे health sector का झुकाव निजी क्षेत्र की ओर लगातार बढ़ता जा रहा है। मेरा निजी क्षेत्र से कोई विरोध नहीं है, लेकिन सार्वजनिक उपक्रमों में अगर हमने इन्वेस्ट नहीं किया और वह दायरा नहीं बढ़ाया, तो मुश्किल होगी। माननीय सभापति महोदय, आपका बहुत-बहुत शुक्रिया।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Prof. Manoj Kumar Jha: Shri A. A. Rahim (Kerala), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Narain Dass Gupta (NCT Delhi), Shri Mohammed Nadimul Haque (West Bengal), Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha), Shri Khiru Mahto (Bihar), Shrimati Rajathi (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Prem Chand Gupta (Bihar), Ms. Dola Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Sanjay Yadav (Bihar), Shri P. Wilson (Tamil Nadu) and Shrimati Jebi Mather Hisham, (Kerala).

Shriman Akhilesh Prasad Singh.

Need for establishment of a semiconductor hub and integrated Industrial Park in Bihar

श्री अखिलेश प्रसाद सिंह (बिहार): चेयरमैन सर, आज आपने बिहार के लोगों को लगातार मौका दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ। सर, आज भारत अपनी सेमीकंडक्टर

आवश्यकताओं का लगभग 85-90 प्रतिशत आयात करता है, जिससे देश की इलेक्ट्रॉनिक्स, ऑटोमोबाइल, दूरसंचार, रक्षा और डिजिटल अर्थव्यवस्था अत्यधिक रूप से वैश्विक आपूर्ति-श्रृंखलाओं पर निर्भर हो गई है।

एक मार्केट रिपोर्ट के अनुसार, वर्ष 2022 में भारत का घरेलू सेमीकंडक्टर बाज़ार लगभग 27 अरब अमेरिकी डॉलर का था, जिसके वर्ष 2030 तक 80 से 100 अरब अमेरिकी डॉलर तक पहुँचने का अनुमान है। यह तेज वृद्धि भारत के लिए एक बड़ा अवसर है, लेकिन साथ ही यह रणनीतिक जोखिम भी उजागर करती है, जैसा कि कोविड-19 और वैश्विक चिप संकट के दौरान स्पष्ट रूप से देखा गया। इसी रणनीतिक कमजोरी को ध्यान में रखते हुए भारत सरकार ने सेमिकॉन इंडिया मिशन की स्थापना की थी, लेकिन बिहार की जो स्थिति है, उसमें 7.5 करोड़ युवा लगभग 25 साल से नीचे की आयु-वर्ग के हैं। सर, लॉजिस्टिक्स, केमिकल्स, टूलिंग, पैकेजिंग, रख-रखाव, MSME और सर्विस सेक्टर के माध्यम से 2-3 गुना अधिक अप्रत्यक्ष रोजगार सृजित होने की संभावना रहती है। बिहार में इलेक्ट्रॉनिक्स और सेमीकंडक्टर औद्योगिक पार्कों की स्थापना से न केवल क्षेत्रीय असंतुलन कम होगा, बल्कि बड़े पैमाने पर होने वाले श्रमिक पलायन पर भी प्रभावी रोक लगेगी और राज्य को पहली बार उच्च-प्रौद्योगिकी विनिर्माण से जोड़ा जा सकेगा।

अतः मैं सरकार से यह आग्रह करता हूँ कि बिहार में सेमीकंडक्टर हब और एकीकृत औद्योगिक पार्कों की स्थापना हेतु केंद्र-राज्य उद्योग साझेदारी के माध्यम से लक्षित कर प्रोत्साहन, पूंजीगत सब्सिडी तथा Plug and Play बुनियादी ढांचा उपलब्ध कराया जाए। साथ ही, बिहार को राष्ट्रीय सेमीकंडक्टर एवं इलेक्ट्रॉनिक्स विनिर्माण रोडमैप में औपचारिक और स्पष्ट रूप से शामिल किया जाए, ताकि बिहार, जो विकास के रोडमैप से लगातार छूटा हुआ है, उसको centre-stage पर लाने की कोशिश हो। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Akhilesh Prasad Singh: Shri A. A. Rahim (Kerala), Shrimati Sonia Gandhi (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Dr. John Brittas (Kerala), Shri Neeraj Dangi (Rajasthan), Shrimati Phulo Devi Netam, (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shrimati Rajathi (Tamil Nadu), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Sanjay Yadav (Bihar) and Shrimati Jebi Mather Hisham, (Kerala).

Shrimati Rajani Ashokrao Patil.

**Concern over severe drought crisis in Latur, Marathwada and
Vidarbha regions of Maharashtra**

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): माननीय सभापति महोदय, अन्नदाता, जो इस देश का सबसे प्रमुख घटक है, जिसका प्रमाण हमारे देश में 65 परसेंट से ज्यादा है, आज उसी अन्नदाता के विषय में मैं सदन का ध्यान आकृष्ट करना चाहती हूँ। यह अन्नदाता, जिसे हम किसान कहते हैं, हमेशा उपेक्षित रहा है और आज उसे सबसे अधिक सहायता की आवश्यकता है। मैं विशेष रूप से अपने क्षेत्र मराठवाड़ा के किसानों की स्थिति के बारे में बात करना चाहती हूँ। यदि पूरे देश में किसानों की आत्महत्याओं के सबसे अधिक मामले कहीं हैं, तो वह मराठवाड़ा और विदर्भ क्षेत्र में हैं। मेरे स्वयं के बीड जिले में ही इस वर्ष कम से कम ढाई सौ से अधिक किसानों ने आत्महत्या की है। सरकार इस कालखंड को 'अमृत काल' कहती है, लेकिन किसानों के लिए यह काल 'विष काल' बन चुका है, क्योंकि जब तक किसान विष नहीं पीता, तब तक उसे मुक्ति नहीं मिलती, यह सही है और सच बात है।

सर, कभी अकाल आता है, तो कभी अत्यधिक वर्षा हो जाती है, जिससे हमारी ज़मीन खराब हो जाती है। वह कम उपजाऊ रह जाती है, न फसल ठीक से होती है, न उत्पादन पर्याप्त होता है। किसान कर्ज लेता है, लेकिन उसे repay नहीं कर सकता। बच्चों की पढ़ाई नहीं करा सकता, बेटियों की शादी नहीं कर सकता और इसी दुष्चक्र में हमारा किसान उलझ जाता है। अंततः किसान के सामने मृत्यु को गले लगाने के अतिरिक्त कोई विकल्प शेष नहीं रह जाता। क्रेडिट कोऑपरेटिव सोसाइटी, जिला सहकारी बैंक, राष्ट्रीयकृत बैंक आदि के दुष्चक्र में हमारा किसान फँस जाता है। छोटी-सी रकम पर भी ब्याज पर ब्याज लगते-लगते वह मानसिक, सामाजिक और आर्थिक रूप से टूट जाता है। महोदय, यह अत्यंत दुर्भाग्यपूर्ण है कि बड़े-बड़े उद्योगपति, चाहे वह माल्या हो, नीरव मोदी हो या ललित मोदी हो, वे हजारों करोड़ रुपये का कर्ज लेकर देश से भाग जाते हैं, जबकि किसान के पास कहीं भागने का विकल्प नहीं होता। उसे अपने गाँव में ही रहना है और समाज के बीच रहना है तो अपनी इज्जत बचाकर जीना है और जब यह संभव नहीं हो पाता, तो वह मौत को गले लगाने को विवश हो जाता है। इसीलिए डॉ. स्वामीनाथन आयोग द्वारा सुझाई गई legalised MSP की व्यवस्था, जो हमारे नेता राहुल गांधी जी बार-बार कह रहे थे कि legalised MSP लागू करना अत्यंत आवश्यक है। मेरे खुद के डिस्ट्रिक्ट में 256 आत्महत्याएं हो गईं, छत्रपति संभाजीनगर में 224, नांदेड़ में 170, धाराशिव में 141 और परभणी में 104 आत्महत्याएं हो गईं। इस प्रकार कुल मिलाकर साढ़े ग्यारह सौ से अधिक आत्महत्याएं इस साल हो गई हैं, जो पिछले 5 वर्षों में किसानों की सबसे ज्यादा आत्महत्याएं हमारे एरिया में हुई हैं। क्षेत्रीय किसान इसके लिए विवश क्यों हो जाता है, मुझे यह बताना है...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Rajani Ashokrao Patil: Shri A. A. Rahim (Kerala), Shrimati Sonia Gandhi (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Ms. Dola Sen (West Bengal), Shri Neeraj Dangi (Rajasthan),

Shrimati Rajathi (Tamil Nadu), Shrimati Ranjeet Ranjan (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), and Shrimati Jebi Mather Hisham (Kerala).

Shri Sujeet Kumar.

**Need to operationalize a permanent Indian Space Force to safeguard
national security and strategic interests**

SHRI SUJEET KUMAR (Odisha): Sir, I rise to request the Government to consider the establishment of an independent Space Force to safeguard India's strategic interest in outer space. Space is no longer merely scientific. It is a strategic domain. Our communications, navigation, banking, surveillance, and military operations depend on space-based assets. Any disruption in orbit can cripple national security on the ground. Our Government, under the visionary leadership of Prime Minister, Shri Narendra Modi, has demonstrated our capabilities with the creation of the Defence Space Agency in 2019 and the Defence Space Research Organisation. Today, ISRO's achievements command global respect. The historic success of Anti-Satellite Missile tests (ASAT) has established India as a credible space power. Along with all these achievements, an independent space force is also a strategic necessity, today. Our greatest strategic adversary, China, operates a dedicated strategic support force; US established its space force in 2019. So, we cannot afford institutional complacency when other nations are recognizing our space dominance.

Sir, the Defence Space Agency that we have today, is an important first step, but it remains transitional. It functions within the existing tri-services structure and is headed by officers on rotation and does not yet possess an independent cadre, a permanent doctrine authority or full unity of command over space operations. Our dependence on space is accelerating. With Phase-III surveillance systems and dozens of military satellites planned, protecting our space assets will soon require continuous dedicated military operations.

Sir, space warfare is fundamentally different. It demands specialized doctrine, dedicated career officers, continuous situational awareness and seamless coordination with ISRO and industry. Overstretched traditional commands cannot manage this indefinitely. Therefore, Sir, I request the Government to constitute a high-level committee to examine options for an independent Space Force and Space Warfare Academy and submit recommendations at the earliest. We can wait for the

first silent war to disable our economy or we can ensure that no such war is ever fought. Sir, we need this force not to win a war in the stars, but rather we need it, so that we never lose one on the ground. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sujeet Kumar: Dr. Sasmit Patra (Odisha), Maharaja Sanajaoba Leishemba (Manipur), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. John Brittas (Kerala), Shri Harsh Vardhan Shringla (Nominated), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Shri Satnam Singh Sandhu (Nominated), Dr. Medha Vishram Kulkarni (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shrimati Mamata Mohanta (Odisha), Dr. Fauzia Khan (Maharashtra) and Dr. Bhim Singh (Bihar).

Now, Shri Pramod Tiwari.

Demand for restoration of full functionality of AIIMS Raebareli, Uttar Pradesh and addressing acute shortage of staff, bed capacity and residential facilities

श्री प्रमोद तिवारी (राजस्थान): सभापति महोदय, मैं आपका आभारी हूँ कि एक बहुत ही मानवीय प्रश्न पर आपने मुझे अपनी बात रखने का मौका दिया। यह सीधे नेता सदन से जुड़ा हुआ है और मैं नेता सदन का ध्यान इस पर आकर्षित करना चाहता हूँ। सर, 8 अक्टूबर, 2013 में श्रीमती सोनिया गांधी जी, जब रायबरेली से सांसद थीं, तब यूपीए चेयरपर्सन के तौर पर यूपीए2 में उन्होंने रायबरेली में एम्स की आधाशिला रखी थी। मैं इस संदर्भ में आपसे दो बार मिल भी चुका हूँ। आज 12 साल से ज्यादा का समय बीत जाने के बाद अब तक पूर्ण क्षमता के साथ आमजन को स्वास्थ्य सेवाएं प्रदान करने में एम्स, रायबरेली सक्षम नहीं हो पाया है, जबकि यह संस्थान उत्तर प्रदेश के मध्यांचल क्षेत्र के साथ-साथ बिहार और मध्य प्रदेश के कई हिस्सों की बड़ी आबादी के लिए जीवन रक्षक एवं उन्नत चिकित्सा सेवाओं का प्रमुख केन्द्र बनने की क्षमता रखता है।

महोदय, प्रारंभ में उसमें 960 बेड्स का प्रारूप था, लेकिन अभी 610 बेड्स ही हैं। सीनियर डॉक्टर्स की संख्या में भारी कमी है। मैं बानगी देता हूँ। 200 एसआरडी डॉक्टर्स की पोस्ट्स हैं, जबकि 37 एसआरडी हैं। 200 के अनुपात में 37 हैं। एम्स, रायबरेली की स्थिति इसलिए और अधिक चिंताजनक है, क्योंकि उस संस्थान में प्रोफेसर के 33 पद स्वीकृत हैं, लेकिन केवल 7 नियुक्तियां हैं। राजनैतिक विद्वेष की भावना से इससे ज्यादा कुछ दुखद नहीं हो सकता, जबकि 26 पद रिक्त पड़े हुए हैं। इसी प्रकार एडिशनल प्रोफेसर की 26 में से केवल 5 नियुक्तियां हुई हैं। कुल मिलाकर संस्थान में फैकल्टी के 201 पद स्वीकृत हैं और केवल 85 पद रिक्त हैं। यह शैक्षणिक और चिकित्सा सेवाओं की गुणवत्ता पर निरंतर प्रतिकूल प्रभाव डाल रहा है। आज स्थिति यह है कि देश में जब अन्य संस्थान इसके बाद आए, वे बना दिए गए। मैं इसे राजनीतिक विद्वेष कहूंगा, क्योंकि इस संस्थान को नहीं बनाया जा रहा है। मैं एक बार फिर कहना चाहता हूँ कि 1,626 मेडिकल और नॉन-मेडिकल स्टाफ के अगेंस्ट 450 पद रिक्त हैं। 1200 से अधिक कर्मचारियों के खिलाफ 174

क्वार्टर उपलब्ध हैं। 108 टाइप 2 की जगह टोटल ... सबसे दुखद बात यह है कि 2026 का जो बजट आया है, उसमें इसके लिए धन नहीं रखा गया है, इसलिए मेरी चिंता ज्यादा है। कम से कम अस्पताल, चिकित्सा और शिक्षा को राजनीति से अलग रखना चाहिए। सिर्फ इसलिए कि श्रीमती सोनिया गांधी जी ने एक बड़ा कदम, अच्छा कदम उठाया था ...(व्यवधान)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Pramod Tiwari: Shrimati Sonia Gandhi (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Prem Chand Gupta, (Bihar), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Neeraj Dangi (Rajasthan), Shrimati Rajathi (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu) and Shri Ashok Singh (Madhya Pradesh).

Now, Shri Narayanas K. Bhandage.

**Concern over District Administration's obstruction in installation of statues of
Chhatrapati Shivaji Maharaj and Jagatpati Basaveshwar in Bagalkot**

श्री नारायणसा के. भांडगे (कर्नाटक): सभापति महोदय, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपका धन्यवाद करता हूँ। मैं एक अत्यंत महत्वपूर्ण और गौरवपूर्ण विषय पर आपका ध्यान आकर्षित करना चाहता हूँ। महोदय, मेरे जिला बागलकोट में हमें छत्रपति शिवाजी महाराज और जगत ज्योति महात्मा बसेश्वर महाराज की प्रतिमा स्थापित करने से रोका जा रहा है। यह बड़ा ही दुखद विषय है। बागलकोट नगरपालिका ने सर्वसम्मति से प्रस्ताव किया और जगह भी निर्धारित की गई। उस जगह के निर्धारित होने के बाद तमाम एनओसी लिए गए। पीडब्ल्यूडी डिपार्टमेंट का, पुलिस डिपार्टमेंट का और इलैक्ट्रिक डिपार्टमेंट का एनओसी भी मिल गया। महोदय, निर्धारित जगह पर भूमि पूजन भी संपन्न हो चुका है। उस भूमि पूजन के वक्त सभी जन-प्रतिनिधि, कॉर्पोरेटर, नगर पालिका के सभी सदस्य तथा आयुक्त महोदय भी उपस्थित थे। इसके साथ ही हिंदू समाज के सभी गणमान्य लोग भी उपस्थित थे। जन सहयोग से लगभग 60 लाख रुपये खर्च करके 18 फीट ऊँची दो प्रतिमाएँ तैयार की गई हैं। उसी जगह पर प्रतिमाओं की प्रतिस्थापना करने के लिए प्लेटफॉर्म भी तैयार किया गया है। जब हम प्रतिमा स्थापित करने के लिए निकले, तब हमें जिला प्रशासन द्वारा रोका गया और आज भी रोका जा रहा है। हम इसके लिए दो बार जिला प्रशासन से मिले, कलेक्टर महोदय से मिले और राज्यपाल महोदय से भी मिलकर उन्हें इस विषय से अवगत कराया गया। यह प्रतिमा इस क्षेत्र के गौरव का प्रतीक और युवाओं के लिए एक प्रेरणापुंज बनेगी। कर्नाटक सरकार का यह प्रतिरोध सनातन धर्म विरोधी, हिंदू धर्म विरोधी, श्रद्धा केंद्र विरोधी और छत्रपति शिवाजी महाराज का अपमान है।

सभापति महोदय, मैं आपसे निवेदन करना चाहता हूँ कि 19 फरवरी को छत्रपति शिवाजी महाराज के जन्मोत्सव के अवसर पर उसी प्रतिमा का, उसी जगह पर अनावरण किया जाए। मैं

इसके लिए आपका हस्तक्षेप और सहयोग चाहता हूँ। मैं आपके माध्यम से अनुरोध करना चाहता हूँ कि आप कर्णाटक सरकार को इस विषय में त्वरित कार्रवाई करने के लिए दिशा-निर्देश जारी करवाएं। महोदय, मैं इसके साथ ही अपनी बात समाप्त करता हूँ, छत्रपति शिवाजी महाराज की जय।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Narayanasa K. Bhandage: Shri Devendra Pratap Singh (Chhattisgarh), Shri Ratanjit Pratap Narain Singh (Uttar Pradesh), Shri Rajib Bhattacharjee (Tripura), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Madan Rathore (Rajasthan), Shri Mayankkumar Nayak (Gujarat), Shrimati Mamata Mohanta (Odisha), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Dr. Kavita Patidar (Madhya Pradesh), Dr. Bhim Singh (Bihar), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri R. Girirajan (Tamil Nadu), and Dr. Medha Vishram Kulkarni (Maharashtra).

Dr. Vikramjit Singh Sahney; not present. Dr. M. Dhanapal.

Need for revision of Below Poverty Line (BPL) criteria and updating of the BPL List

DR. M. DHANAPAL (Tamil Nadu): Hon. Chairman, Sir, I rise to draw the attention of the august House to a matter of urgent public importance, that the Government of India has been implementing several important social security schemes with the objective of ensuring protection and dignity for the most vulnerable sections of the society. These include the Indira Gandhi National Old Age Pension Scheme, Widow Pension Scheme, PMAY, etc., and the Annapurna Scheme, which provides food support. Eligibility under all these Schemes is primarily linked to beneficiaries being classified as Below Poverty Line. The BPL list, presently being used for determining eligibility, is based on a survey conducted nearly 15 years ago. Since then, there have been significant changes in the country's demographic and socio-economic conditions. Population growth, rising cost of living, unemployment and livelihood insecurity have substantially altered the poverty profile. As a result, many genuinely deserving and vulnerable individuals are excluded from the existing BPL list. This situation has affected the effective delivery of welfare benefits, preventing these crucial schemes from reaching the intended beneficiaries. Therefore, it has become absolutely essential to undertake fresh and a comprehensive nationwide survey to reassess poverty levels and to prepare an updated BPL list reflecting present realities. Further, considering steep rise in prices of basic necessities, the annual income



ceiling prescribed for defining the poverty line also needs to be revised in a realistic manner.

I, therefore, urge the Government to take urgent steps to conduct a fresh enumeration exercise and revise the poverty line criteria so that social welfare schemes truly benefit the poorest and deserving sections of the society. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. M. Dhanapal: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala) Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

Dr. Sasmit Patra.

Demand for holistic infrastructural development package for Southern Odisha

DR. SASMIT PATRA (Odisha): Sir, on behalf of my party, the Biju Janata Dal and our hon. Leader, Shri Naveen Patnaik, I focus on three key pillars for the holistic infrastructural development of Southern Odisha's districts; it can be considered as a package which would really improve the overall development. These three pillars are railways, national highways and airports. I start with the railways. For the Ganjam district, the Railway Wagon Technology Park at Sitalapalli, Gopalpur to Rayagada new line, the Brahmapur to Sambalpur line via Hinjili to Aska to Phulbani and the modernization of Brahmapur Railway Station are extremely crucial. For Gajapati district, the Naupada to Gunupur to Theruvali second line is becoming very important. For Kandhamal district, the Brahmapur to Sambalpur line going through Phulbani and the Khurda to Bolangir line that has been languishing for years need to be stabilized and expedited primarily through the Kandhamal belt. For Rayagada district, the Gunupur to Theruvali new line and the Vizianagaram to Titlagarh third line are required and is necessary now. For Koraput district, the Jeypore to Nabarangpur, Jeypore to Malkangiri, and the Kottavalasa-Koraput doubling are equally important. I come to Nabarangpur district, a very important district of Southern Odisha. The Junagarh to Nabarangpur and the Jeypore-Nabarangpur lines are crucial; that are delayed. Further, for Malkangiri district, the Jeypore to Malkangiri and Malkangiri to Pandurangapuram lines are necessary and the work is yet to start.

Hon. Chairman, Sir, I come to the second pillar -- National Highways. In Ganjam district, the four-laning of the National Highway-157, starting from Brahmapur to Phulbani to Boudh to Sambalpur is very crucial. It is still very narrow

and it has to be four-lane. Sir, from Brahmapur to Koraput, the Highway is extremely important and that work is yet to be expedited. In Gajapati, the Vijayawada to Ranchi Economic Corridor is important for the tribal community is staying there. In Kandhamal, the widening of National Highway-157 ghat sections at Kalinga, Phulbani, and Ranipathar is important. Many precious lives are lost because of accidents regularly. In Rayagada, the Vijayawada to Ranchi corridor stretch and the Palasa to Paralakhemundi to Rayagada to Bhawanipatna road will be the corridor from the East Coast right up to the Western part of Odisha.

Then, I come to Koraput, National Highway-26, Borigumma to Jeypore, and the Jeypore-Kotpad bypasses are delayed. Work needs to expedite. I come to Nabarangpur. The Nabarangpur-Koksara is delayed, and, in Malkangiri, the Malkangiri to Motu corridor is delayed. It has to be expedited. The last seven seconds, Sir. The Rangeilunda-Brahmapur Airport needs to be expedited. I hope the Government will take action. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sasmit Patra: Shri A. A. Rahim (Kerala), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha) and Dr. John Brittas (Kerala).

Dr. John Brittas.

Demand for exemption from mandatory TET for in-service teachers appointed prior to the RTE Act, 2009 and prospective application of TET norms

DR. JOHN BRITTAS (Kerala): Thank you very much, Sir, for giving me this opportunity. Sir, this is to bring an important matter to the attention of this august House. There is a mounting nationwide concern regarding the retrospective implementation of the Teacher's Eligibility Test criteria, which will adversely affect tens of thousands of in-service school teachers appointed prior to RTE Act, 2009. I will just give the details in a nutshell.

Sir, the Supreme Court, in 2025, adjudicated, by interpreting Section 23 of RTE Act, that TET, that is, Eligibility Test, constitutes a mandatory minimum qualification not only for the fresh recruits, but also for those teachers who have been appointed prior; that means, giving a retrospective effect to it. Sir, this has created so much of havoc. Now, the Supreme Court also said that if at all, they don't pass the TET, they would be asked to retire in a compulsory mode. Sir, teachers with less than

five years of remaining service were granted limited relief, but this is only limited. They would be ineligible for promotion.

Sir, I do accept any standards that are being brought in to enhance the quality of education, but interpreting a Section and making it retrospective is not fair. That is not fair, Sir. It is going to affect thousands and thousands of teachers in this country. You already know the plight of the school education in this country. In Government sector alone, in the last three-four years, 18,727 schools were closed down, mostly in States like Bihar, UP, Himachal, etc. Sir, if you look at the vacancies that exist in the education front, do you know what is the number of vacancies? It is 3,57,862, as per the unified district information system, which is maintained by the Government of India, and can I tell you that out of these vacancies, 1,93,000 vacancies exist in Uttar Pradesh alone. Please understand it, Sir. My concern is that we need to make sure that this Section shouldn't be applied on a retrospective manner. There are instances when the Supreme Court interpreted legislations in such a manner where either the Government will clarify or will come with a draft legislation, which would be debated in this House. I urge upon the Government to make sure that the teachers are given justice. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. John Brittas: Shri Bikash Ranjan Bhattacharyya (West Bengal), Shri A. A. Rahim (Kerala), Ms. Swati Maliwal, (NCT Delhi), Shrimati Rajathi (Tamil Nadu), Prof. Manoj Kumar Jha (Bihar), Prof. Ram Gopal Yadav (Uttar Pradesh), Shri R.Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), and Shrimati Jebi Mather Hisham (Kerala).

Shri A.D. Singh; not present ...(*Interruptions*)... Now, the hon. Leader of the Opposition. Please do not raise anything concerned with the other House. And, please, do not raise the same point. You may raise a new point.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I am only raising a point concerned with the Constitution. As I have already pointed out, our House and the Lok Sabha, both constitute the Parliament. The Constitution recognizes these two Houses. We have to run the House according to the rules, procedures and the constitutional framework. Therefore, I would request you that to run the House properly, we need to follow certain rules. That is what I said.*

* Not recorded.

MR. CHAIRMAN: No, no! This will not go on record. We will not be able to discuss anything about the other House. That cannot be taken into account. ...*(Interruptions)*... I have already mentioned Pt. Jawaharlal Nehru's quote and what he has said about that. So, I am not allowing anything. We are now moving to the Question Hour. ...*(Interruptions)*...

12.00 Noon

ORAL ANSWERS TO QUESTIONS

Capital expenditure performance and clean energy investments in coal PSUs

*91. DR. K. LAXMAN: Will the Minister of COAL be pleased to state:

- (a) the details of the reported increase in capital expenditure by Coal India Limited, Singareni Collieries Company Limited (SCCL) and NLC India Limited during the first quarter of Financial Year 2025–26;
- (b) the sector-wise allocation of this expenditure, including investments in renewable energy, coal gasification and employee welfare; and
- (c) the specific projects, employment generation and infrastructure benefits accruing to the State of Telangana, particularly through SCCL and the manner in which these investments support energy security and the clean energy transition?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) Details of capital expenditure by Coal India Limited (CIL), Singareni Collieries Company Limited (SCCL) and NLC India Limited during the first quarter of Financial Year 2025–26:

(Amount in Rs. Crore)

DETAILS OF CAPEX EXPENDITURE		
Name of the Company	Q1 2025-26	Q1 2024-25
Coal India Limited	2914.31	3331.44
NLC India Limited	1925.62	1204.95
SCCL	330.52	221.97
Total	5170.45	4758.36

(b) The sector-wise allocation including in renewable energy, coal gasification and employee welfare for FY 2025-26: -

(Amount in Rs. Crore)

Head	CIL	NLCIL	SCCL
Renewable Energy	956.67	1950	250
Coal gasification	300	-	--
Employee Welfare (Buildings including Water Supply, Colony Roads, Culverts etc)	990.58	26.83	160
FMC, Railway Sidings	5621.93	227.32	50
Mining projects including lands, building, furniture and others	7630.82	1139.99	1060
Thermal power plants	500	1734.17	180
Total	16000	5078.31	1700

(c) Out of allocation of Rs. 1700 Crore for CAPEX by Singareni Collieries Company Limited, Rs. 1270 Crore has been allocated for existing and new mining projects (comprising of Plant and machinery, mine development works, construction of buildings, land acquisition, forest land diversion, railway sidings, etc.) & Rs. 430 Cr has been allocated to clean energy initiatives like Solar Power projects and Flue Gas Desulfurization (FGD) installations. These ongoing mining and clean energy generation initiatives/projects have given a positive impetus towards ensuring energy

security along with creating significant direct & indirect employment opportunities in the State of Telangana.

MR. CHAIRMAN: First supplementary, Dr. K. Laxman.

DR. K. LAXMAN: Sir, under the visionary leadership of our beloved Prime Minister, Shri Narendra Modi, the coal sector and public sector undertakings have recorded a moment of strong capital investments. ...(*Interruptions*)...

MR. CHAIRMAN: You cannot disturb the House like this. प्लीज़, आप बैठिए। ...(**व्यवधान**)... खरगे जी, प्लीज़ बैठिए। ...(**व्यवधान**)...

DR. K. LAXMAN: Sir, during the first quarter of financial year 2025-26, PSUs together achieved about 114 per cent of their targeted capital expenditure, reflecting timely and effective execution. ...(*Interruptions*)...

श्री सभापति: प्लीज़, आप बैठिए। ...(**व्यवधान**)... We cannot discuss what has been discussed or what has happened in the other House.

DR. K. LAXMAN: Through the Singhereni Collieries Limited, Telangana continues to benefit from sustained investments, employment generation, infrastructure development, strengthening both regional growth and natural energies. ...(*Interruptions*)... Through you, Sir, I would like the hon. Minister to state the specific benefits including infrastructure development, acceleration in generation of employment opportunities that these Capex initiatives have generated in coal production regions like Telangana, particularly, in enhancing local economic growth and supporting community well-being. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except the questions. ...(*Interruptions*)... I am respecting him more than you. ...(*Interruptions*)... Don't try to teach the Chair. I know it. I respect him more than you respect him. I have always respected him. Hon. Minister, please.

SHRI HARDEEP SINGH PURI: Sir, capital expenditure, at any given point of time, in any particular sector, including the country overall, is a very good indicator of the kind of progress that is being made. ...(*Interruptions*)...

MR. CHAIRMAN: You cannot question the ruling of the Chair. ...(*Interruptions*)... No, I will not allow you. I am not allowing you to discuss the same thing. ...(*Interruptions*)...

SHRI HARDEEP SINGH PURI: Sir, I would like to reiterate what the hon. member has said, insofar as the coal sector is concerned. The capital expenditure incurred by the three public sector coal units has always succeeded in exceeding their targets. Last year, it was about 140 per cent more than the targeted amount. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing would go on record except the Minister's answer.

SHRI HARDEEP SINGH PURI: Sir, the issue today is that apart from the Rs. 31,662 crore of capital expenditure that has been incurred in fiscal year 2024-25, we should see that it has gone up from 2020-21, when it was Rs. 17,500 crore. It has gone up to Rs. 31,662 crore in these two years. In addition, the country has witnessed record production of coal. It has crossed one billion tons of coal production the last time. It has gone up from 500 million tons to over 1,000 million tons. This has resulted in reduction of imports. ...*(Interruptions)*... Sir, apart from the capital expenditure incurred by the PSUs in the coal sector, I would also like to add that the budget which was presented by the hon. Finance Minister indicated a massive increase in capital expenditure for the country overall.

Sir, in 2014, the country's Budget provided for something like Rs.2 lakh crores by way of capital expenditure. ...*(Interruptions)*... Last year, it had gone up to Rs.11 lakh crores and some people like me used to wonder whether we will be able to absorb and spend Rs.11 lakh crores. ...*(Interruptions)*... This year the capital expenditure has gone up to Rs.12 lakh crores. Adding to that, what is made available to the States, through the Finance Commission, is another Rs.4.5 lakh crores, amounting to something like Rs.17 lakh crores. ...*(Interruptions)*... Then you add the sectoral capex by the PSUs, you have Rs. 31,662 crores by the coal PSUs. In my own sector, the oil sector, our PSUs are called Oil Marketing Companies. ...*(Interruptions)*...

MR. CHAIRMAN: You should maintain discipline in the House, only then, I will allow you. ...*(Interruptions)*... You don't have the discipline.

SHRI HARDEEP SINGH PURI: They are also investing Rs.1.20 lakh crores by way of capital. ...*(Interruptions)*... So, it is a massive amount of capital expenditure which is being incurred in the country. ...*(Interruptions)*... This has sustained over-achievement from targets, despite coal sector being marred with various bottlenecks, and made the coal sector PSUs amongst the top performing PSUs in the country. ...*(Interruptions)*... In so far as the State of Telangana is concerned, one of the

companies there, which is a PSU, is incurring Rs. 2,150 crores a year by way of capital expenditure. ...(Interruptions)...

MR. CHAIRMAN: Please go back to your seats. ...(Interruptions)... Hon. Minister, please continue.

SHRI HARDEEP SINGH PURI: This results in both direct and indirect employment. Whenever capital expenditure is incurred, no matter in which sector, infrastructure is built, modernisation takes place, jobs are created directly and indirectly. ...(Interruptions)... In case of the facility in Telangana, if I remember correctly, they are employing 40,236 people directly and another 26,442 or so by way of contract workers. So, it is direct and indirect employment ...(Interruptions)... In capital expenditure, you used cement, steel, etc. So, the production goes up and employment there goes up. ...(Interruptions)... All in all, I can say that overall in the country, you can see, apart from the Central Government's allocation of capital expenditure, which has gone up to Rs.12.2 lakh crores, what is going to the States through the Finance Commission is another Rs.4.5 lakh crores and what is being incurred by the companies in the coal sector is Rs.31,662 crores. ...(Interruptions)... I would also like to add, 18 per cent of the coal production in the country is in the private sector. They are also incurring CAPEX. ...(Interruptions)... So, it is a situation in which the capital expenditure is contributing to the overall economic activity in the State, and also in the country, and this has resulted in mining expansion and mechanisation, last mile connectivity, railway sidings and logistics, thermal power capacity, renewable energy and coal gasification. ...(Interruptions)... What is most important in a sector like coal is that it also helps in employee welfare and infrastructure. ...(Interruptions)...

MR. CHAIRMAN: Second supplementary; Dr. K. Laxman.

DR. K. LAXMAN: Sir, my second supplementary is very specific and pertinent. I would like to know whether the investment in renewable energy by coal PSUs indicate a structured transition strategy rather than *ad hoc* diversification. ...(Interruptions)...

MR. CHAIRMAN: Nobody can force the Chair. ...(Interruptions)... Nobody has the right to force the Chair.

SHRI HARDEEP SINGH PURI: Sir, I think, that is a very relevant question which the hon. Member has asked and I think the answer is also very clear. ...(Interruptions)...

MR. CHAIRMAN: Nothing will go on record except hon. Minister's reply. ...(*Interruptions*)...

(At this stage some hon. Members left the Chamber.)

SHRI HARDEEP SINGH PURI: In a sector like coal, one has to ensure both safety, the cleaning of the current processes, last mile connectivity and also transition. It is a very relevant question he has asked. In the diversification into renewable energy, the coal PSUs have already installed about 2 gigawatts of renewable energy capacity and have a strong pipeline of about 22 gigawatts across solar, wind and hybrid projects. The NLCIL, Neyveli Lignite, leads with 1.8 gigawatts installed renewable capacity, over 2 gigawatts under implementation and a long-term plan of 10 gigawatts by 2030. Also, NLCIL, that is Neyveli Lignite, is the first PSU to cross 1 gigawatt and has achieved next zero. Also, the same company is developing a 250 or 500 MWh battery energy storage system. I could go on giving the contribution that the coal sector companies are doing for energy diversification but, I think, this is captured and it is leading to transition. Clearly, in a country, which is on the move, if you look at the sustainability transition, when the hon. Prime Minister assumed responsibility in May 2014, we were only blending 1.4 per cent of bio-fuels. Today, it has come to 20 per cent bio-fuels. If you look at the area of green hydrogen, we have a target of 5 million tons by 2030, and I believe even that will be met.

So, the question that the hon. Member has asked and the details I have given about the green energy, or rather this diversification into renewable energy, these are all very valid. I personally feel there was a debate when you said, "close down coal, close down fossil fuel". There was an international thing that we should move straight to renewable energy sources, but to move from the current situation to renewable energy, it must be available,. And I have seen global estimates, whether it is in the International Energy Agency or the BP Outlook, they say that our coal demand is going to increase in the next few years. In fact, it is saying that by 2030 or so, it should go up by 17 per cent. So, simultaneously while we are cleaning the processes in coal, simultaneously whilst we are producing more, saving our foreign exchange, we are also doing green energy movement into solar energy. There is also a lot of work being done on coal gas gasification, coal-bed methane and the other areas. Thank you, Sir.

MR. CHAIRMAN: Third supplementary, Dr. Laxmikant Bajpayee.

डा. लक्ष्मीकान्त बाजपेयी: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि what the Capital Expenditure Performance of the coal PSUs over recent years is and how the Ministry of Coal stands in comparison with other Ministries in terms of CAPEX achievements.

SHRI HARDEEP SINGH PURI: Sir, in so far as the Coal Ministry is concerned, with all humility, I say that I am standing in for my colleague, Shri G. Kishan Reddy, who could not be here today. I want to pay him a compliment that in relation to the other Ministries, the Coal Ministry has done very well. It has incurred Rs.31,662 crores of Capital Expenditure, which is very good. But, with all modesty at my command, the coal sector is very different from others. So, I should not compare that with the Capital Expenditure of the Ministry of Petroleum and Natural Gas, the Ministry with which I am associated. Ours is higher. It is about four times - Rs.1,20,000 crores. But, our operations are much larger, and I think it is very creditable for the Coal Ministry to have Rs. 31,662 crores as Capital Expenditure and it is visible. It is visible in the last mile connectivity. It is visible in the railway processing. It is visible in the solar energy transition that their companies are making. There are only three companies, as far as I know, and all three of them are doing very well on Capital Expenditure. And, to answer the hon. Member's question, I would say that they are doing very well in comparison to other public sector companies which are under different Ministries.

MR. CHAIRMAN: Fourth supplementary, Shri Brij Lal.

SHRI BRIJ LAL: Sir, my question to the hon. Minister is whether the investment in renewable energy by coal PSUs indicates a structured transition strategy rather than an *ad hoc* diversification.

SHRI HARDEEP SINGH PURI: Sir, it is a structured strategy. What invariably happens is that all the PSUs, the ones I am familiar with, which are dealing with the energy sector, they declare a date for net zero. The companies, with which I am more familiar like the oil-marketing companies, have a net zero target by 2040 or 2045. So, when you adopt a strategy, it has to lead in that direction, that you start a process now. I know in the coal sector, some of those net zero targets are a little closer. They are in 2030. So, if you look at the overall figures, they may appear small now. But, if you look at the solar energy supply chain, it also is very cumbersome. So, I am very confident. One, I can be very sure that it is a consciously-thought through strategy. It is not something that is done *ad hoc*. If there is a strategy to become Net Zero by a

particular year ...(*Interruptions*)... No! 2070 is a national target. My senior colleague, Manohar Lal ji, has just reminded me. It is totally correct. Sir, we set a national target of Net Zero by 2070. When the hon. Prime Minister went to Glasgow, I think, it is around that time when we made the five commitments. 2070, people said, is too far. India is a country, which has great developmental challenges and which has been traditionally dependent on different fossil fuels, etc. Sir, when I was associated with the Ministry of Petroleum and Natural Gas, our daily consumption of crude oil was 5 million barrels a day. Today, it is 5.6 million barrels. As we go forward, it will go up to 6 and 6.5 million barrels. Similarly, if our companies like ONGC, IOCL declare the target of 2040, it is very bold target. Even in the coal sector, these are very bold targets. It may appear that the start is a little slow, but it is a structured strategy, and as we go along and clear the cobwebs, this diversification or movement into clean energy will be cleaned up. All of them have always been very conscious. Even if a company is located in Telangana, it is not that it is doing CAPEX in Telangana and providing jobs. It is 2,150 crores of rupees. But this company is also doing solar projects in the rest of the country. Thank you, sir.

MR. CHAIRMAN: Fifth supplementary, Ms. Dola Sen.

MS. DOLA SEN: Sir, through you, I want to communicate to the Union Government Treasury Benches that coal is our national asset. But as per the policy decision, the Government is badly trying to disinvest and privatize the coal sector and the coal PSUs by any means. I want to ask whether it is *atmanirbharta* at all where our national assets are being sold to corporates and even the foreign companies. Sir, it is affecting the nationalized coal industry, coal PSUs and the workers as well. How much capital expenditure and clean energy investments you do for coal PSUs do not matter. Thank you, Sir.

SHRI HARDEEP SINGH PURI: Sir, I am very intrigued when I have a question, which is both a question and which also has an answer in the tail. Here also, in the end, it was said, "How much capital expenditure you do does not matter". But, let me respond to some other aspects to which my hon. colleague and friend has referred to. Hon. Member said, national assets are being sold to corporates! No, no. One minute, one minute; let us slow down. If there are three PSUs, namely, Coal India Limited, Singareni Collieries Company Limited or the Neyveli Lignite Corporation India Limited, are these foreign corporate assets? Sir, these are owned by our own people and they are the ones who are heading these. Insofar as the coal sector is concerned, with my little education in the last two days, I must say that it is not just the coal PSUs

which are doing these works. There are also private sector people who are contributing. There are about 86 private projects which are going on.

Sir, in these nine years of having been in the hon. Prime Minister's team or in the 39 years as civil servant, I do not recall of any privatisation of the coal PSUs. So, I don't know what the hon. Member is talking about that we are selling the assets of the coal PSUs to corporate interests. Yes, a little bit of illegal mining, not little, quite a lot of illegal mining takes place. Sir, land is a State Subject but because of the inherently dangerous nature of coal mining, which is below ground, etc., Centre's clearance is required. So, with my limited knowledge of the sector, I want to categorically state that the Central Government has not sold any assets to corporate entities. I do not recall and I do not think that there has ever been privatization of coal PSUs, etc., and the three of them, CIL, SCCL etc., have all been working and their capital expenditure targets have gone up. In one case, last year, Sir, it had gone up by 143 per cent over the existing target, and I also gave the figures in reply to an earlier supplementary, how it has increased from the figures of 2022-23, etc. So, I think, it is a happy story in the coal sector. Hon. Member referred to coal as a national asset. If you are an environmentalist, you should say that we should slowly use our coal, produce more. This we are doing. We are importing less. We are saving 60,000 crores of rupees, I think, on foreign exchange because of reduced imports. Today, we are in a happy situation. We are also making the transition to solar energy and other cleaner forms of energy.

MR. CHAIRMAN: Now, Q. No. 92. Shriman Rajinder Gupta; not there. Supplementaries!

*92. [*The questioner was absent.*]

Strategic petroleum reserves utilisation framework

*92. SHRI RAJINDER GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the current storage capacity of India's strategic petroleum reserves and the percentage of capacity presently filled;
- (b) the average procurement cost of crude oil stored therein;
- (c) whether any drawdown simulations or stress tests have been conducted during the last three years and if so, the details thereof;



- (d) the criteria prescribed for deployment of reserves during price volatility or supply disruptions; and
- (e) whether any expansion plan has been formulated and if so, the estimated fiscal implications thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): (a) to (e) A statement is laid on the table of the House.

Statement

(a) Government, through a Special Purpose Vehicle called Indian Strategic Petroleum Reserve Limited (ISPRL), have established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil at 3 locations in Andhra Pradesh and Karnataka. Quantity of the crude available in the caverns varies depending on market conditions. Currently, ISPRL has around 4.094 MMT of crude stock available which is around 77 % of the total storage capacity. Out of total storage capacity, 50% is utilized for commercial activities by ISPRL.

(b) Since the first purchase of crude oil for filling the reserves in 2015, crude oil prices (Indian basket) have fluctuated from a high of US\$ 80.08 per barrel in October 2018 to a low of US\$ 19.90 per barrel in April 2020 during the COVID period to as high as US\$ 112.87 per barrel in March 2022. Taking advantage of low crude oil prices in April/May 2020, Strategic Petroleum Reserves (SPR) were filled to full capacity, leading to notional savings of approximately INR 5,000 crore. The weighted average procurement cost of crude oil filled in SPRs from Government Budgetary Support is still half of the currently prevailing crude oil prices.

(c) To check the preparedness of running and standby equipment, fluidity of crude oil and readiness for drawdown, monthly circulation of crude oil is being done by ISPRL on regular basis for all caverns at all locations. India also takes part in the Emergency Response Exercises (ERE) conducted by IEA.

(d) An Inter-Ministerial Empowered Committee of Secretaries takes decisions in respect of use of strategic crude oil in the event of an emergency.

(e) In July 2021, Government had also approved the establishment of two additional commercial-cum-strategic petroleum reserve facilities with total storage capacity of 6.5 MMT in Odisha and Karnataka, on a Public Private Partnership mode at a total project cost of Rs. 14,527 crores with the Viability Gap Funding (VGF)

capped at 60% of the total project cost. Assessment of new sites for establishing additional crude oil reserves is a continuous process.

MR. CHAIRMAN: Third supplementary, Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछडे: सभापति महोदय, देश की ऊर्जा सुरक्षा को मजबूत करने और आम नागरिकों को अंतरराष्ट्रीय बाजार में कच्चे तेल की कीमत में होने वाले उतार-चढ़ाव से बचाने के लिए माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में केंद्र सरकार राष्ट्रहित में लगातार ठोस निर्णय ले रही है। सर, मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि क्या सरकार ने कच्चे तेल के रणनीतिक भंडारण की तरह भविष्य में द्रवीकृत पेट्रोलियम गैस, जिसे एलपीजी कहते हैं, उसके लिए रणनीतिक या बफर भंडारण की व्यवस्था विकसित करने का कोई निर्णय लिया है या ऐसा कोई प्रस्ताव विचाराधीन है? क्या रणनीतिक पेट्रोलियम भंडारों का उपयोग अंतरराष्ट्रीय कच्चे तेल की कीमतों में उतार-चढ़ाव के प्रभाव को कम करने के लिए किया जा रहा है? यदि हाँ, तो आम उपभोक्ताओं के हितों को ध्यान में रखते हुए एलपीजी, पेट्रोल और डीजल की कीमतों को नियंत्रण में रखने के लिए माननीय मंत्री जी और मंत्रालय द्वारा वर्तमान में कौन-कौन से ठोस और दीर्घकालिक कदम उठाए जा रहे हैं?

MR. CHAIRMAN: Hon. Minister.

SHRI HARDEEP SINGH PURI: Sir, this specific question, Starred Question, priority two, is on the issue of our strategic petroleum reserves. For any country, particularly a large country like India and a country which is growing at a phenomenal pace, -- during one quarter the economic growth was 8.2 per cent and during the previous quarter, it was 7.8 per cent -- there must be very secure reserves. According to the IMF, which has enhanced our expected rate of economic growth from 6.6 per cent to 7.3 per cent, the country must have a very viable and secure reserve so that in case of global turbulence, we should not be found in a vulnerable situation. Fortunately, Sir, India has a vast coastline, both on the west and the east. We have several refineries on the west coast. Starting with Nayara and RIL in Jamnagar, we have refineries in Mumbai, Mangalore and Kochi on the western coast. We have Chennai, Tatipaka, Vizag, Paradip, Barauni, Haldia on the eastern coast. Sir, according to the International Energy Agency, vast coastline, today we are the world's third largest consumer of crude oil. We have the world's fourth largest refining capacity, currently around 260 million metric tons per annum, going on to 320 million metric tons per annum, and we are also the world's fifth largest exporter of petroleum product. Now, the strategic petroleum reserve is designed to ensure that in case of global turbulence, in case supplies cannot reach either from the western coast or the eastern coast, we must have enough stock left in order to meet that situation. Now,

fortunately for India, we are also a domestic producer. When I say, we are the fifth largest exporter, God forbid if there was to be an eventuality where no supplies are reaching, we would obviously not then export. We would also utilize our domestic production for domestic consumption. Sir, the International Energy Agency stipulates that there should be about 90 days of holding as a strategic petroleum reserve. But I also want to point out that these are the estimates largely relevant -- I am choosing my words carefully; I am not saying they are not relevant for others -- for OECD countries and on smaller OECD countries. When there was a global crisis and there was total volatility, the IEA, the International Energy Agency, based in Paris, stipulated that countries which had large reserves, they should release some in order to stabilize the global price. Sir, which are the countries which release stocks in differing quantities from their stocks? One was the United States; the other was India; the third was China and the fourth, if I recall correctly, was Japan. So, we were in a happy situation and we were able to rise to the situation. Today, Sir, we calculate not just what is in the caverns as our reserves, and these are in three places. I cannot go into precise details, although some people speculate. They are in the State of Andhra Pradesh, the State of Karnataka and the third one, which we are hoping to get started soon, in the State of Odisha. If you look at the reserves in the caverns, the reserves held by us in our refineries, the reserves on floating platforms at our ports, all these put together and our products, it comes to 74 days. Ideally, it should be 90. As the line Minister, I think, at least, it is safe with something like 74 days and going forward, we can even consider raising it. Sir, the hon. Member also raised the issue of price volatility. This particular question relates to the period between 2015 and 2022. The period between 2015 and 2022 includes pre-COVID period and COVID period till 2022 when COVID was mercifully on its way out. We filled the current stock at that time from 2015 to 2022 at prices which I may say, -- normally we do not discuss the price at which we buy oil -- is roughly 50 percent of the prevailing price today. This is very creditable. We bought it at 50 per cent of the current price. If we were to buy crude at a certain price and then its price dropped, you would say that we made a mistake and that we should have waited to buy. So, there is always a balance involved. I am very happy to inform this House through you, Sir, that we have been able to weather the international turbulence. Thanks to the farsighted and visionary policies of the hon. Prime Minister, we have been able to ensure availability, affordability and sustainability which is the trilemma of energy. Today, a reference was made in the question to liquefied petroleum gas. Our production is going up. We are also signing international arrangements. The President of the UAE was here recently. We signed another deal with them. We are importing about \$9 billion worth of natural gas from them. We are

importing from Qatar and also from other countries. Liquefied petroleum gas is filled in cylinder which is a product of refinery. We have also signed an agreement with the United States for buying ten per cent of our requirements from them. Overall, the strategic petroleum reserves are a very important component in our economic security. Economic security means that a democratically elected Government and the Prime Minister feels particularly responsible to the common man. For the *aam aadmi*, the prices should be at the lowest level. They are lower today than in most parts of the world. In fact, in 2014, we had 14 crore cooking gas connections. It has gone up to 33 crore connections. If there are four people in a family, we have virtually saturated the country. In addition to that, that is being supplied to Ujjwala beneficiaries for as little as five rupees in a day. And if the beneficiary is not an Ujjwala beneficiary, he or she is also getting in his or her kitchen for as little as 13-14 rupees per day. This is a very reasonable price. Our oil marketing companies incurred a loss in doing that, but we compensated them and with the God's grace, they are all doing well. All in all, this is a very important component of our energy security, the strategic petroleum reserves, and it has worked very well. The 74 days of stockholding that we do, we just do not keep it there. Fifty per cent of it is also available for trading. And if there were to be a requirement, the Government of India would have the first claim on it. If you keep too much of stuff in your godown or basement, then, it seems unproductive. We use 50 per cent of this to supply for the country's needs and for trading. Thank you, sir.

MR. CHAIRMAN: Fourth supplementary, Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA: Thank you, Sir, for giving me the opportunity to raise a supplementary question. The recent discovery of natural gas reserves in Andaman offshore area has generated expectation of strengthening of domestic production. In this context, I would like to ask the hon. Minister, through you, Sir, whether any timeline has been set for the full appraisal of these reserves to be brought into production, so that the development process can be commenced with the aim of reducing import dependence from other countries. Thank you, Sir.

SHRI HARDEEP SINGH PURI: Sir, I want to thank the hon. Member for asking this question. Whenever the Minister of Petroleum and Natural Gas appears for an examination, he is hoping that this question is asked because it also provides us an opportunity. But, before I go to the discoveries of the Andaman and Nicobar Islands or the Krishna-Godavari Basin or the Mumbai High, I just want to make a few comments by way of an introduction. Sir, petroleum and natural gas exploration and production is, by definition, a long-term process. It has a big gestation period and it

is heavily capital intensive. In the years between 2006 and 2014, when another Government was in office, no work was done on exploration and production. We were in an unhappy situation that people used to give us pious homilies and preach, “Why do you want to do E&P? There is enough gas and oil available in the global market. It is cheaper to buy.” I don't like to use language like this, but it is very, very clear that these were people representing some other interests. They did not have the national interest at heart. So, when Modi, the hon. Prime Minister, assumed responsibility in the year 2014, he changed it. From 2016, the dead decade came to an end and we started changing our policy. We went from Production Sharing Agreements to Revenue Sharing Agreements. To give an example to the hon. Member, in Guyana, which is one of the biggest finds of oil and gas in the world, they dug 46 wells. 46 wells! Each one costs more than 100 million or a thousand crore. It was on the 47th well that they found it and then the history changes. So, insofar as the Andaman and Nicobar Islands are concerned, I just want to say the geographical location is such it comes from Indonesia, right where Myanmar is and then comes down. We have dug three or four wells there. Each time we have dug, we have found oil or gas; we have sent it for seismic study. So, we have to go on doing this. We did it 17 kilometres to the West of the Andaman Islands, we found oil and gas. We did it 18 kilometers to the East, we found oil and gas. But the trick or rather the challenge is to find where the vertical linkages are, so that you can find the point at which you get the maximum economic results. This is all very expensive process, but I can share with you that the hon. Prime Minister launched — it is well known — the Samudra Manthan Programme, which was announced by him. All the deep-water wells spudded in A&N Islands by ONGC and OIL have been successful except that we need to do more to find out a really big thing because very high cost is involved. If you spend a lot of money and go into one spot, you will find that maybe, the economics were not worth it. This area is rich and we may find that. In fact, my Ministry did a review and made a presentation before the hon. Prime Minister. It was not only because of the Samudra Manthan programme announced by him, but his instructions to us are very clear. This is in national interest. ‘Go ahead. 125 कुएं खोदिए and go ahead every year’. So, we are going to increase the number no matter what the cost is. Thanks to the Samudra Manthan Programme, the budgetary outlays and our own Oil Companies, which are in the upstream, will also put their resources. It is very positive except that every time they do something, they have to report it to the Directorate General of Hydrocarbon and also to the Stock Market. This is a process which will go on. Meanwhile, we are doing well in the Krishna-Godavari Basin. I think, the gas per day has gone up. It is 55,000 barrels of oil per day; gas has also

gone up. In the Mumbai High, there is a rejuvenation of ONGC facility, which was, I think, of 1976 or so. BP is trying to revive there. They are also very positive. So, it is a positive outlook scenario in total terms.

MR. CHAIRMAN: Fifth supplementary; Shri Mayankkumar Nayak.

श्री मयंककुमार नायक: सभापति महोदय, पेट्रोलियम भंडारों का जो प्रश्न है, उसके साथ मेहसाणा, गुजरात में ओएनजीसी में पिछले कई सालों से onshore पर सबसे ज्यादा ऑयल निकालने वाला क्षेत्र है। पूरे उत्तरी गुजरात में मेहसाणा, पाटन, बनासकांठा, गांधी नगर, साबरकांठा, इन सभी जिलों में सबसे ज्यादा ऑयल कूड निकलता है। मेरा माननीय मंत्री जी से यह पूछना है कि क्या सरकार द्वारा उसी क्षेत्र में कोई इंडस्ट्री, कोई रिफायनरी लगाकर, वहाँ के लोगों को रोजगार मिले — इसके लिए कोई योजना बनाई गई है? महोदय, वहाँ से ऑयल पाइपलाइन के माध्यम से दूसरी जगह पर, रिफायरी में पहुँचाया जाता है। यदि वहीं पर पाइपलाइन डाली जाएगी, तो दूसरी रिफायनरी में ऑयल भेजने का जो खर्च आता है, सरकार का वह खर्च भी बचाया जा सकता है। इसके साथ ही मैं आपके माध्यम से इस बारे में जानना चाहता हूँ कि पाटन, बनासकांठा वगैरह, जो इंडस्ट्रियल डेवलपमेंट लेवल में पिछड़े हुए क्षेत्र हैं, क्या माननीय मंत्री जी का अपने मंत्रालय के माध्यम से उस क्षेत्र में ऐसी इंडस्ट्रीज़ या रिफायनरी लगाने का कोई विचार है या ऐसी कोई सोच है?

SHRI HARDEEP SINGH PURI: Sir, I have a map of India.. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Sir, please give one to Opposition also.

MR. CHAIRMAN: Does Ms. Sen not belong to your Party? ...*(Interruptions)*... No, please. There are only three supplementaries.

SHRI HARDEEP SINGH PURI: Sir, I have a map of India in front of me which shows all the refineries from Bathinda, Panipat, Mathura in the North. Barmer, Rajasthan is coming up. It has several in Gujarat and West India. About the Gujarat refineries, if I may say, Nayara is about 20 million metric tonnes per annum. About the Reliance in Jamnagar, one of them is 35 million metric tonnes and the other one is 33 million metric tonnes. Then, you go to Mangalore, Kochi, Chennai and all over the country. A refinery by its very definition is a very big capital investment. We already have 260 billion metric tonnes per annum. Now, if I were the Member from Mehsana as my friend, I would also want it in my constituency. But if there are several refineries in the area, we cannot multiply. If I were to look at the current map, it is very evenly distributed and the capacity of these refineries is going up to 320 million metric tonnes per annum in any case through the autonomous processes which are there. The kind of plans that I hear from our industry, they, in fact, show that it will go up to 400

million metric tonnes per annum or even higher. In a few years' time, the global scenario will be characterized by only three or four countries which will have such refineries. India is already the world's fourth largest refiner and going ahead, I would see the small teapot -- I should not call them tin pot -- refineries in different countries, they will no longer be viable. India will be, but that does not mean that we have to proliferate them, you know, too many in one area. So, I deeply respect the sentiment of an MP who says there is oil here therefore. Well, oil can be extracted and processed in a refinery nearby. So, my humble submission is, I do not think that area lends itself for another refinery now because we have already got several in the area, in Gujarat, and if you go to Western India, Mumbai, etc, we have there also. So, on refineries in terms of location, we are fairly well situated. We are only going to be increasing the capacities of some of them in order to integrate them for the production of petro chemicals and so on. I thank you very much, Sir.

MR. CHAIRMAN: Now, Question No. 93.

Houses to urban homeless and slum dwellers

*93. SHRI NEERAJ SHEKHAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of schemes being run by the Central Government for provision of home to urban homeless;
- (b) the details of fund allocated, released and utilized for providing home to urban homeless and slum dwellers during the last three Financial Years till 31st January, 2026, State-wise, scheme-wise and year-wise; and
- (c) the details of number of homes provided and slums developed during the last three years, State-wise, scheme-wise and year-wise?

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) 'Land' and 'Colonization' are State subjects. Therefore, all schemes related to housing for their citizens including homeless are implemented by States/Union Territories (UTs) in their respective areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana — Urban (PMAY-U)



since June 25, 2015 to provide pucca houses to all eligible urban beneficiaries including urban homeless and slum dwellers across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The Scheme Guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries including urban homeless and slum dwellers across the country as on 22.01.2026. Against the sanctioned houses, more than 29 lakh beneficiaries are slum dwellers. The State/UT-wise and year-wise details of Central Assistance sanctioned, released and utilized during the last three years till 31.01.2026 for the beneficiaries including slum dwellers, and houses sanctioned, completed and occupied during the last three years under PMAY-U and PMAY-U 2.0 are at **Annexure-I** and **Annexure-II** respectively.

Additionally, MoHUA supported 'Shelters for Urban Homeless (SUH)' under Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM), through respective States/UTs. It focuses on providing permanent shelters equipped with basic facilities to the urban homeless. Under the scheme, 1,995 shelter with space for more than 1.41 lakh person have been supported. State/UT-wise details of shelters are at **Annexure-III**.



Annexure-I

State/UT-wise and year-wise details of Central Assistance sanctioned, released and utilized during the last three years and current year till 31.01.2026 for the beneficiaries including slum dwellers under PMAY-U and PMAY-U 2.0

S. No.	Name of the State/UT	Financial Progress of Central Assistance (₹ in crore)											
		Sanctioned				Released*				Utilised**			
		2022-23	2023-24	2024-25	Current Year	2022-23	2023-24	2024-25	Current Year	2022-23	2023-24	2024-25	Current Year
1	Andhra Pradesh	2,950.7	752.2	468.8	141.8	6,098.8	5,154.6	-	244.5	6,108.9	2,957.0	1,372.6	718.7
2	Bihar	54.9	194.9	1,500.2	803.5	227.9	597.1	169.5	1,114.4	513.9	215.2	554.9	713.2
3	Chhattisgarh	614.4	52.7	-	364.0	698.4	483.1	177.8	129.5	457.9	642.1	299.0	80.3
4	Goa	8.6	-	-	0.1	8.6	-	-	0.1	8.8	0.1	-	0.1
5	Gujarat	3,657.7	172.4	-	637.3	3,988.0	655.8	-	517.1	4,319.0	318.3	372.0	170.2
6	Haryana	125.8	-	228.8	35.1	125.8	199.9	-	65.5	163.2	127.5	43.9	2.5
7	Himachal Pradesh	20.5	5.3	-	30.7	19.4	9.6	9.6	15.3	39.1	11.8	11.2	5.8
8	Jharkhand	109.7	-	-	212.3	311.3	158.4	1.5	226.5	356.0	272.3	250.4	46.7
9	Karnataka	304.7	230.9	-	2.2	1,141.1	618.0	6.2	602.5	545.4	505.3	739.4	110.8
10	Kerala	253.8	116.3	-	0.6	241.6	225.5	83.7	122.8	415.9	192.3	163.8	101.7
11	Madhya Pradesh	1,311.4	142.5	-	769.8	2,740.0	1,280.3	270.3	318.7	2,461.7	1,415.7	606.7	334.9
12	Maharashtra	3,007.9	406.7	-	1,158.2	3,851.6	1,542.9	313.6	591.0	3,850.5	1,031.6	991.3	766.1
13	Odisha	31.0	281.5	79.6	228.2	295.4	293.4	26.5	284.0	388.1	288.6	139.9	0.3
14	Punjab	451.7	-	-	427.6	349.9	179.3	123.2	243.7	308.0	125.0	200.2	4.8
15	Rajasthan	1,551.8	529.9	357.0	394.1	733.7	683.2	223.5	674.7	840.4	450.4	511.7	332.2
16	Tamil Nadu	624.8	152.7	-	165.2	722.2	877.6	222.1	403.8	863.5	665.8	482.5	171.6
17	Telangana	193.9	-	1,705.2	1.7	193.9	485.0	18.7	236.0	192.8	-	469.4	139.9
18	Uttar Pradesh	2,061.2	2,351.5	834.4	4,029.5	2,290.3	4,451.4	1,129.9	1,521.7	3,298.1	4,004.5	1,881.3	147.6

19	Uttarakhand	200.6	44.1	-	54.5	172.7	130.8	62.1	84.5	177.0	117.5	130.5	41.2
20	West Bengal	309.1	-	-	11.6	1,138.2	945.3	515.7	727.9	560.0	743.6	898.2	1,037.9
Sub-total (States)		17,844.1	5,433.6	5,174.0	9,468.0	25,348.8	18,971.2	3,353.9	8,124.2	25,868.4	14,084.4	10,118.9	4,926.5
21	Arunachal Pradesh	0.2	-	118.8	-	0.2	14.8	5.0	35.0	4.2	-	14.8	5.0
22	Assam	146.3	203.1	-	390.6	395.4	395.9	272.2	262.6	231.9	449.4	365.9	155.3
23	Manipur	0.5	-	-	79.3	98.8	36.0	53.7	56.7	116.3	106.7	54.2	0.0
24	Meghalaya	0.1	-	-	52.0	4.6	13.6	5.5	28.9	9.0	-	8.3	0.5
25	Mizoram	5.0	-	-	10.5	163.1	43.4	65.2	42.9	74.3	0.4	236.4	55.2
26	Nagaland	0.0	-	-	-	0.0	86.4	25.0	25.0	67.8	73.1	45.9	58.4
27	Sikkim	0.6	-	-	-	0.6	-	-	-	0.6	-	-	-
28	Tripura	69.2	71.9	-	54.2	58.7	92.8	48.4	70.7	93.7	189.1	34.9	0.0
Sub-total (NE States)		222.0	275.0	118.8	586.6	721.5	682.8	475.0	521.9	597.9	818.6	760.5	274.5
29	A&N Islands	0.0	-	-	-	1.0	-	-	0.8	0.0	-	0.9	0.0
30	Chandigarh	3.2	-	-	0.1	3.2	-	-	0.1	3.1	-	-	0.1
31	D&NH and D&D	33.5	-	-	1.4	33.5	-	4.3	5.4	33.5	-	-	1.4
32	Delhi	66.5	-	-	7.4	66.5	-	-	7.4	66.5	-	-	7.4
33	J&K	6.4	55.2	28.6	28.2	79.3	40.0	40.0	11.3	75.9	86.3	24.8	1.7
34	Ladakh	0.1	-	-	3.8	0.1	1.8	1.2	1.5	5.3	-	4.1	-
35	Puducherry	9.7	27.2	10.0	40.4	23.5	31.1	9.5	20.2	28.6	18.7	27.1	0.1
Sub-total (UTs)		119.4	82.3	38.7	81.2	207.0	72.9	55.0	46.7	213.0	105.0	57.0	10.7
Grand Total		18,185.6	5,790.9	5,331.4	10,135.8	26,277.4	19,726.9	3,883.8	8,692.7	26,679.2	15,007.9	10,936.3	5,211.7

* Includes Central Assistance released during the year against houses sanctioned during preceding years.

** Includes Central Assistance utilised during the year against the funds released during preceding years.

Annexure-II

**State/UT-wise and year-wise details of houses sanctioned, completed and occupied during the last three years under PMAY-U
and PMAY-U 2.0**

S. No.	Name of the State/UT	Physical Progress of Houses (Nos.)								
		Sanctioned			Construction Completed*			Occupied**		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	1,92,669	50,144	31,252	2,86,987	2,18,499	96,415	2,95,316	2,79,114	1,17,943
2	Bihar	2,206	12,993	1,00,014	21,586	11,114	59,464	21,586	11,114	59,413
3	Chhattisgarh	36,936	3,515	-	35,926	43,385	34,744	37,125	37,739	38,350
4	Goa	330	-	-	331	-	1	331	-	1
5	Gujarat	1,42,005	11,496	-	1,99,047	28,953	39,297	1,86,633	37,157	44,127
6	Haryana	5,142	-	15,256	13,508	3,677	2,937	13,508	3,677	2,921
7	Himachal Pradesh	1,117	355	-	2,155	1,003	1,075	2,155	951	1,109
8	Jharkhand	6,625	-	-	15,774	17,127	17,644	14,894	16,035	17,251
9	Karnataka	13,509	15,391	-	43,033	30,307	52,516	27,962	15,012	56,171
10	Kerala	13,877	7,752	-	14,823	7,349	12,692	14,787	7,508	12,748
11	Madhya Pradesh	66,380	9,502	-	1,75,161	1,11,350	88,269	1,76,673	1,10,375	90,610
12	Maharashtra	1,20,775	27,114	-	1,81,298	38,022	1,32,919	1,59,796	43,510	1,54,839
13	Odisha	1,325	18,769	5,304	27,740	12,785	18,989	27,487	11,538	19,522
14	Punjab	24,284	-	-	23,124	8,926	15,272	23,124	9,050	15,022
15	Rajasthan	86,107	35,325	23,799	35,470	10,253	42,746	36,465	12,267	42,338
16	Tamil Nadu	31,713	10,178	-	84,224	40,285	42,962	81,584	41,948	48,291
17	Telangana	7,751	-	1,13,681	12,973	1,504	3,616	17,096	10,055	56,874
18	Uttar Pradesh	1,25,420	1,56,763	55,625	2,06,465	1,99,690	2,32,572	2,00,267	1,85,729	2,27,908
19	Uttarakhand	11,681	2,941	-	4,329	4,343	6,901	4,329	4,311	5,396
20	West Bengal	12,264	-	-	81,647	50,318	64,814	81,647	50,222	64,670

Sub-total (States)		9,02,116	3,62,238	3,44,931	14,65,601	8,38,890	9,65,845	14,22,765	8,87,312	10,75,504
21	Arunachal Pradesh	8	-	5,278	3,193	1,498	641	1,657	1,498	961
22	Assam	9,526	13,542	-	36,483	19,542	24,134	36,483	19,542	24,134
23	Manipur	21	-	-	5,690	2,934	3,085	5,690	2,934	3,085
24	Meghalaya	4	-	-	430	144	678	430	144	678
25	Mizoram	270	-	-	1,518	1,927	16,571	1,518	1,927	16,571
26	Nagaland	1	-	-	6,427	7,344	9,207	6,427	7,344	9,207
27	Sikkim	26	-	-	26	-	-	26	-	-
28	Tripura	4,444	4,790	-	7,369	8,616	5,533	7,369	8,689	5,533
Sub-total (NE States)		14,300	18,332	5,278	61,136	42,005	59,849	59,600	42,078	60,169
29	A&N Islands	1	-	-	3	-	-	3	-	-
30	Chandigarh	130	-	-	130	-	-	130	-	-
31	D&NH and D&D	1,342	-	-	2,325	469	270	1,463	101	1,171
32	Delhi	2,669	-	-	2,669	-	-	2,669	-	-
33	J&K	266	3,677	1,272	6,622	3,626	9,127	6,622	3,626	9,127
34	Ladakh	3	-	-	106	139	89	106	139	89
35	Puducherry	457	1,810	446	2,032	1,270	1,628	2,032	1,270	1,628
Sub-total (UTs)		4,868	5,487	1,718	13,887	5,504	11,114	13,025	5,136	12,015
Grand Total		9,21,284	3,86,057	3,51,927	15,40,624	8,86,399	10,36,808	14,95,390	9,34,526	11,47,688

* Includes houses completed in the year which were sanctioned in preceding years.

** Includes houses occupied in the year which were completed in preceding years.

Annexure-III

State/UT-wise list of Shelters (as on 30.09.2024)

S. No.	Names of the States/UTs	Functional Shelters
1	Andhra Pradesh	95
2	Arunachal Pradesh	0
3	Assam	6
4	Bihar	111
5	Chhattisgarh	47
6	Goa	3
7	Gujarat	78
8	Haryana	54
9	Himachal Pradesh	20
10	Jammu and Kashmir	2
11	Jharkhand	57
12	Karnataka	108
13	Kerala	27
14	Madhya Pradesh	118
15	Maharashtra	99
16	Manipur	0
17	Meghalaya	4
18	Mizoram	96
19	Nagaland	3
20	Odisha	46
21	Punjab	30
22	Rajasthan	237
23	Tamil Nadu	276
24	Telangana	45
25	Tripura	9
26	Uttar Pradesh	145
27	Uttarakhand	13
28	West Bengal	70
29	A&N Islands	0
30	Chandigarh	1
31	D&N Haveli, Daman & Diu	0
32	Delhi	193
33	Puducherry	2
34	Ladakh	0
Total		1,995

MR. CHAIRMAN: First supplementary, Shri Neeraj Shekhar.

श्री नीरज शेखर: सभापति महोदय, 'प्रधान मंत्री आवास योजना – शहरी (PMAY-U)' के तहत सरकार ने करीब सवा करोड़ शहरी आवास बनाने का अपना गंतव्य रखा है। उसमें से करीब 90

लाख आवास मार्च, 2025 तक बन चुके हैं। मैं इसके लिए माननीय प्रधान मंत्री और माननीय मंत्री जी को बधाई देता हूँ। सभापति महोदय, मेरा माननीय मंत्री जी से यह प्रश्न है कि उत्तर प्रदेश तथा उससे जुड़े औद्योगिक क्षेत्रों में बड़ी संख्या में आवासीय आबादी का ध्यान रखते हुए 'PMAY-U 2.0' के अंतर्गत किराये के आवास के लिए कौन-से विशेष प्रावधान किए गए हैं और उनका लाभ कामगारों को जमीनी स्तर पर कितना हो पाया है?

श्री मनोहर लाल: सभापति महोदय, प्रधान मंत्री जी ने Housing For All, यानी सभी के लिए आवास की योजना के अंतर्गत सराहनीय कार्य किए हैं। इस PMAY योजना की शुरुआत 2015 में की गई थी और हमारे आदरणीय सदस्य ने अभी बताया भी है कि मार्च, 2025 तक कितने आवास बन चुके हैं। महोदय, इस समय तक कुल 94 लाख लोगों को मकान उपलब्ध हो चुके हैं। पहले जो योजना तय की गई थी, उसके चार कम्पोनेंट्स तय किए गए थे, जिसके अंदर बेनिफिशियरी-लेड स्कीम, अर्थात् जिनके पास अपना प्लॉट है, वे गरीब लोग भी उस प्लॉट पर आर्थिक सहायता लेकर अपना मकान बना सकते थे। इसी प्रकार, दूसरी योजना थी - अफोर्डेबल हाउसिंग इन पार्टनरशिप, जिनके पास अपनी जमीन नहीं होती थी, ऐसे वर्ग को अफोर्डेबल हाउसिंग स्कीम के अंतर्गत सस्ते दामों पर मकान उपलब्ध कराए जाते थे। इसमें केंद्र की ओर से डेढ़ लाख रुपए दिए जाते थे, लेकिन संयोग ऐसा था कि उसमें प्रदेशों का अंशदान नहीं तय किया गया था। प्रदेश अपनी ओर से जो योगदान करना चाहते थे, वह कर सकते थे। कुछ प्रदेशों ने यह किया भी और वे अच्छी संख्या में मकान लेकर पब्लिक को दे सके, लेकिन जिन्होंने यह नहीं किया, वहाँ यह कमी रह गई। इसी प्रकार तीसरी इंटरेस्ट सब्सिडी स्कीम थी। यह एमआईजी और एलआईजी लोगों के लिए थी। जो अपना पैसा खर्च करके मकान बनाते थे, बैंक से लोन लेते थे, इसके माध्यम से उन्हें इंटरेस्ट में सब्सिडी दी जाती थी, ताकि उन्हें भी लाभ मिल सके। अंतिम कैटेगरी इन-सिटू स्लम रिडेवलपमेंट (आईएसएसआर) की थी, अर्थात् जो लोग झुग्गी-झोंपड़ी में रहते थे, उनके लिए इन-सिटू मकान दिए जाएंगे। संयोग ऐसा हुआ कि इन-सिटू मकानों का निर्माण के लिए योजना बनी, लेकिन बहुत कम लोग ही आगे आ पाए, क्योंकि झुग्गी-झोंपड़ी वालों के पास उतना पैसा नहीं होता था और इसमें सरकारी सहायता भी एक लाख रुपए थी, तो बहुत से प्रदेशों ने इसमें अपनी कम रुचि दिखाई। इसलिए इसे पीएमएवाई - यू 2.0 में इसे बदल दिया गया और इसमें अफोर्डेबल रेंटल हाउसिंग का प्रावधान किया गया, ताकि अगर लोग अपना मकान नहीं भी ले सकते हैं, तो वे कम-से-कम किराए में रह सकें और उन्हें किराए के मकान उपलब्ध हो जाएंगे। इस प्रकार से इस योजना में परिवर्तन करके इसे पीएमएवाई - यू 2.0 में लाया गया। अब कठिनाई यह आई कि औद्योगिक क्षेत्रों में रहने वाली प्रवासी आबादी के लोगों को कौन सी योजना का लाभ मिले, तो अफोर्डेबल रेंटल हाउसिंग स्कीम के अंतर्गत ये लोग लाभ उठा रहे हैं, क्योंकि बहुत-से प्रवासी लोग स्थायी रूप से एक स्थान के निवासी नहीं होते। उन्हें लगता है कि वे अपना मकान न बनाएं, बल्कि किराये पर मकान उपलब्ध हो जाए, तो उन्हें सस्ते किराए पर मकान मिलें, इसके लिए पीएमएवाई - यू 2.0 में यह प्रावधान किया गया कि वर्कर्स के लिए अलग से अफोर्डेबल रेंटल हाउसिंग स्कीम का एक वर्टिकल बनाया गया है और मैं समझता हूँ कि उन्हें इसका पर्याप्त लाभ मिला है। जो लोग आवास का स्वामित्व नहीं चाहते थे, उन्हें अल्पकालीन अवधि के लिए किराए के आवास की योजना का लाभ मिलता है।

MR. CHAIRMAN: Second supplementary; Shriman Neeraj Shekhar.

श्री नीरज शेखर: सभापति जी, सरकार ने शेल्टर फॉर अर्बन होमलेस योजना के तहत परमानेंट शेल्टर बनाने का जो सराहनीय काम किया है, उसके लिए मैं उन्हें बधाई देना चाहता हूँ। मेरा दूसरा प्रश्न यह है कि क्या राज्य सरकार पीएमएवाई - यू 2.0 के अंतर्गत केंद्र सरकार, केंद्रीय सार्वजनिक क्षेत्र उपक्रमों, राज्य सार्वजनिक क्षेत्र उपक्रमों की भूमि पर झुग्गी-झोंपड़ी विकास परियोजनाएं प्रस्तावित कर सकती हैं, क्योंकि जो लोग झुग्गी-झोंपड़ी में रहते हैं, उनका जीवन बहुत कष्टदायक होता है। उन्हें पक्के घर मिलें, क्या इसके लिए आपकी योजनाएं इन जमीनों को प्रस्तावित कर सकती हैं?

MR. CHAIRMAN: Hon. Minister.

श्री मनोहर लाल: सभापति महोदय, माननीय सदस्य महोदय ने बिल्कुल ठीक चिंता व्यक्त की है कि बहुत से लोग जो झुग्गी-झोंपड़ी में रहते हैं, उनकी अपनी जमीनें नहीं होती हैं, बल्कि वे कहीं-न-कहीं एन्क्रोचमेंट करके झुग्गी-झोंपड़ी बनाकर रहने लग जाते हैं। मैं आपको बताना चाहता हूँ कि इन-सिटू योजना बनाने के बाद भी वे उसमें नहीं आते हैं। उनके लिए बीएलसी में प्लॉट होना अनिवार्य है, इसलिए बहुत सी प्रदेश सरकारें ऐसे व्यक्तियों, ऐसे परिवारों को जमीन का आवंटन करती हैं, ताकि जमीन मिल जाए, तो वे बीएलसी प्रोजेक्ट के अंतर्गत भी आ सकें। साथ ही अफोर्डेबल हाउसिंग स्कीम में भी अब उन्हें ज्यादा राशि मिलती है, यानी पीएमएवाई - यू 2.0 में पहले जहाँ केंद्र सरकार की ओर से डेढ़ लाख रुपए दिए जाते थे, अब यह मेंडेटरी कर दिया गया है कि एक लाख रुपए राज्य सरकार भी देगी, जिससे उन्हें ढाई लाख रुपए मिलने के बाद वे अफोर्डेबल हाउसिंग स्कीम के अंतर्गत भी मकान प्राप्त कर सकते हैं। यदि जमीन प्रदेश सरकार देती है तो ठीक है, अन्यथा बहुत से सीपीएसयूज और एसपीएसयूज हैं, जो जमीन में भी डील करते हैं, उनके पास अपनी जमीन होती है। उनके लिए भी प्रावधान किया गया है कि अगर वे हाउसिंग स्कीम के लिए अपनी जमीन उपलब्ध करवाते हैं, तो ऐसे लोगों के लिए उस जमीन का उपयोग किसी भी स्कीम में करके उनको मकान उपलब्ध कराए जा सकते हैं। इसमें कहीं कोई कठिनाई नहीं है। हर किसी को मकान मिले, इसके लिए ऐसे बहुत से प्रकार बनाए गए हैं। कैसे हम फैसिलिटेट कर सकते हैं, होमलेस को कैसे मकान मिले, इसके लिए अलग-अलग योजनाएं बनाई गई हैं, उनमें अगर अन्य सुझाव भी आते हैं, तो हम उन पर भी विचार करने के लिए तैयार हैं।

MR. CHAIRMAN: Third supplementary, Ms. Swati Maliwal.

MS. SWATI MALIWAL: Thank you, Sir. JNNURM Scheme के अंतर्गत केंद्र सरकार और दिल्ली सरकार ने 2016 में हजारों करोड़ों की लागत से दिल्ली में 52,344 फ्लैट्स गरीबों के लिए बनाए, लेकिन आज तक इनमें से दिल्ली सरकार ने सिर्फ 4,871 फ्लैट्स ही गरीबों को आवंटित किए। बाकी सारे घर पड़े-पड़े खंडहर बन गए हैं। सर, मैं खुद इन घरों को देख कर आई हूँ। ये बहुत अच्छे खासे बड़े फ्लैट्स थे, लेकिन अब पूरे तरीके से बर्बाद हो चुके हैं। सर, तब की दिल्ली सरकार ने यह घर गरीबों को इसलिए हैंडओवर नहीं किए, क्योंकि वे चाहते थे कि स्कीम के नाम में मुख्य मंत्री शब्द ऐड हो। सिर्फ इतने से credit war और vote bank politics के चलते करोड़ों

का नुकसान हुआ और गरीब गरीब ही रह गया। Sir, I want to ask the hon. Minister as to whether the Government is planning to register an FIR against the then Delhi Government for blatant wastage of Government funds. क्या इन फ्लैट्स को ठीक करके गरीबों में आवंटित करने के लिए अब कोई प्लान्स हैं? ये अच्छे खासे फ्लैट्स कब तक ऐसे ही पड़े रह जाएंगे?

MR. CHAIRMAN: Hon. Minister.

श्री मनोहर लाल: सभापति महोदय, हमारी सदस्य महोदया ने यह बात ठीक कही है कि 2012 में इस स्कीम के अंतर्गत JNNURM के मकान बनाए गए थे। इसमें प्रदेश सरकार का भी अपना रोल था और केंद्र सरकार का भी उस समय का रोल था, लेकिन मुझे इस बात की हैरानी है कि 2012 में बनने के बाद और प्रदेश सरकार द्वारा 10-12 साल में भी आवंटित नहीं किए गए। मुझे यह कहने में थोड़ा संकोच हो रहा है कि हमारी बहन सदस्या भी उसी पार्टी, उसी सरकार के साथ शामिल थीं, लेकिन आज इनकी भी इच्छा है कि उसकी कोई इंकवायरी कराई जाए और कमेटी बैठाकर जो दोषी लोग हैं, उनके खिलाफ कार्रवाई करनी चाहिए। वे मकान बिना आवंटन के ऐसे ही पड़े हैं और मुझे लगता है शायद वे मकान 30,000 से भी ऊपर हैं।

MS. SWATI MALIWAL: Sir, about 48,000.

श्री मनोहर लाल: आज भी 48,000 मकान हैं। इतने सालों के बाद वे खंडहर भी हो चुके हैं और कई जगह रहने लायक नहीं है। अब उनकी मरम्मत कराने के लिए दिल्ली सरकार आगे आई है। झुग्गी-झोंपड़ी के जो लोग उनमें जाकर रहना चाहते हैं, जो इस लेवल के बनते हैं, उनको तो वहां रखा जाएगा। जो livable नहीं हैं, उनकी जांच करवाकर और उनको तोड़कर नए सिरे से बनाया जाएगा। इन्होंने जैसा सुझाव दिया है, हम उस पर विचार करेंगे कि उसके दोषियों के खिलाफ क्या कार्रवाई की जाए।

MR. CHAIRMAN: Fourth supplementary, Shri Subhasish Khuntia.

श्री शुभाशीष खुंटिया: जय जगन्नाथ! चेयरमैन सर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि ओडिशा को प्रधान मंत्री आवास योजना में कितने फंड्स एलोकेट किए गए हैं और उनमें से कितना यूटिलाइजेशन हुआ है?

MR. CHAIRMAN: Hon. Minister.

श्री मनोहर लाल: सभापति महोदय, देश भर के अंदर मकानों की संख्या जैसे बताई गई है, वह PMAY-1 में सेंक्शन होने के बाद 1 करोड़ 12 लाख है और उनमें से 90 लाख से ऊपर आवंटित किए जा चुके हैं। चूंकि यह प्रश्न इस विषय से जुड़ा हुआ नहीं है, फिर पिछले तीन वर्षों के आंकड़े मेरे पास हैं, वह मैं बता देता हूं। मैं माननीय सदस्य को ओडिशा के संबंध में पिछले 3 वर्ष का हिसाब बता सकता हूं, क्योंकि प्रश्न ही 3 वर्ष का आया था। 3 वर्ष के अंदर ओडिशा में - 2022-23 में 1,325 मकान, 2023-24 में 27,740 मकान और 2024-25 में 5,304 मकान सेंक्शन हुए। ओडिशा

का कुल आंकड़ा है — 2,23,000 मकान सेंक्शन हुए, 1,92,000 मकान grounded हुए और 1,69,000 मकान में कंस्ट्रक्शन कम्प्लीट हुई। ये सब approximate संख्या है। इसमें जो इन्वेस्टमेंट हुआ है, 10 हजार करोड़ रुपए का इन्वेस्टमेंट यहां सेंक्शन हुआ था, जिसमें सेंट्रल असिस्टेंस 3,484 करोड़ रुपए की थी। इस प्रकार से ये ओडिशा के आंकड़े हैं।

MR. CHAIRMAN: Fifth supplementary, Shri Sat Paul Sharma.

श्री सत पाल शर्मा: चेयरमैन सर, मैं आपके माध्यम से माननीय मंत्री जी से जम्मू-कश्मीर के विषय में कुछ जानकारी चाहता हूं। जम्मू-कश्मीर भी हमारा एक ऐसा क्षेत्र है, जहाँ पर गरीब तबके के जो लोग हैं, वे बहुत मात्रा में मौजूद हैं। माननीय मंत्री जी ने यहां पर ओडिशा की फिगर्स पढ़ी हैं। इस संबंध में मुझे कुछ ध्यान आया है कि शायद इन फिगर्स में जो फिगर्स जम्मू-कश्मीर के संदर्भ में दी गई हैं, हो सकता है कि उनमें कहीं न कहीं थोड़ा संशोधन करने की आवश्यकता है। माननीय मंत्री जी कृपया इस विषय को देखेंगे।

जहां तक मकानों और परमानेंट शेल्टर्स का प्रश्न है, पूरे भारतवर्ष में 1,995 शेल्टर्स हैं, लेकिन जम्मू-कश्मीर में और वह भी जम्मू में मात्र दो शेल्टर्स हैं, जो गरीबों के लिए बनाए गए हैं, जबकि हम समझते हैं कि भिखारी और गरीब तबके के लोग भी होते हैं, जिनके लिए शेल्टर्स आवश्यक होते हैं। इसलिए मेरा मानना है कि इस फिगर को बढ़ाया जाए। मैं जब इसे देख रहा था, तो चार प्रदेशों में -- हमारा जम्मू-कश्मीर भी पहले स्टेट था, अभी यह यूटी में कन्वर्ट हो गया है -- लगभग चार प्रदेश - उत्तर प्रदेश, महाराष्ट्र, गुजरात और आंध्र प्रदेश - ऐसे हैं, जहां लाख से भी ज्यादा मकान बने हैं, लेकिन जहां तक तीन साल का प्रश्न है, जम्मू-कश्मीर में मात्र 19,375 मकान बनाए गए हैं। इसलिए मैं आपके माध्यम से माननीय मंत्री से चाहूंगा कि जम्मू-कश्मीर के विषय में जो जानकारी आपकी फिगर्स में रखी गई है, उसको कृपया एक्सप्लेन करें।

श्री सभापति: ऑनरेबल मिनिस्टर।

श्री मनोहर लाल: सभापति महोदय, ये जो फिगर्स हैं, ये ऑथेंटिकेटेड फिगर्स हैं। जहां तक मकान के कम या ज्यादा होने का प्रश्न है, ये सब डिमांड-बेस्ड सेंक्शन होते हैं और उसी हिसाब से फंड्स जारी किए जाते हैं। जिस स्टेट से जितनी डिमांड आती है, इसके लिए ऑनलाइन डिमांड ली जाती है, बाद में उसका सर्वे कराया जाता है और फिर वह सेंक्शन होता है। इसलिए इस योजना में किस प्रदेश ने कितने मकान लिए हैं, कितने नहीं लिए हैं, पीएमएवाई-वन, जो हमारा पहला प्रयोग था, उसके अंदर बहुत से अंतर आए हैं। अभी पीएमएवाई-टू में मोटे रूप से हमने तय किया है कि प्रो राटा जैसी आबादी है, उसके हिसाब से हम इसको सेंक्शन करेंगे। जिस प्रदेश की डिमांड नहीं होगी, उसको हम दूसरे प्रदेशों में भी शिफ्ट कर सकते हैं। हम इस योजना का क्रियान्वयन बहुत साइंटिफिक तरीके से कर रहे हैं। फिर, माननीय सदस्य ने शेल्टर्स के विषय में जो बात कही है, तो ये शेल्टर्स पीएमएवाई का हिस्सा नहीं हैं, ये एनयूएलएम का हिस्सा हैं। उसके नाते वे इसके बारे में अलग से प्रश्न करेंगे, तो बताया जाएगा। फिर भी यदि उनको इस संबंध में कोई जानकारी चाहिए, तो वह उनको उपलब्ध करा दी जाएगी।

MR. CHAIRMAN: Now, Question No. 94.

Smart City Mission in Guwahati

*94. MS. SUSHMITA DEV: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total funds allocated, released and utilised in Guwahati under Smart City Mission during the last three years, year-wise;
- (b) the component-wise break-up of funds, including expenditure on roads, drainage, water supply, solid waste management, housing, ICT and other sectors;
- (c) the total funds allocated and utilised specifically for drainage under the Mission;
- (d) the number of drainage and flood-mitigation projects sanctioned and completed/ongoing in Guwahati, along with their present status; and
- (e) whether any proposal has been approved or is under consideration for inclusion of Silchar under Smart City-related flood mitigation project/programme?

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) Guwahati is selected under the Smart Cities Mission (SCM) from the State of Assam. As reported by the State, as on 15.01.2026, out of a total 21 projects amounting to ₹755Cr, 20 projects (95% of total projects) amounting to ₹746Cr have been completed and 01 project amounting to ₹9 Cr is at implementation stage. Guwahati has been able to claim its entire central financial assistance of ₹490 Cr and has completely utilized the same.

(b) to (d) The objective of SCM was not the development of entire city but to follow an area-based development approach through retrofitting, redevelopment, greenfield development and a Pan-city initiative in which smart solutions are applied covering larger parts of the city, so as to create a replicable model. Under the Mission, states were empowered to select, appraise and implement projects as per their priorities and scheme guidelines. The project proposals were approved by High Powered Steering Committee (HPSC) chaired by the Chief Secretary of the State.

The details of projects undertaken in various sectors in Guwahati Smart City are at **Annexure**.

(e) With the closure of the SCM on 31st March, 2025, there is no budgetary provision under the Mission to take any other city.

Annexure						
Sector-wise details of projects in Guwahati						
(Amount in ₹ Cr)						
S. No.	City Name	Project Name	Sector	Total Project Cost	Physical Progress	Status
1	Guwahati	Brahmaputra River Front Development (Phase 1)	Area Development	181	100	Work Completed
2	Guwahati	Installation of National Flag at Gandhi Mandap	Area Development	3	100	Work Completed
3	Guwahati	Development of Judge Field	Area Development	6	100	Work Completed
4	Guwahati	Miscellaneous Infra & Deposit work - Brahmaputra River Front part works	Area Development	44	100	Work Completed
5	Guwahati	Procurement of Drain De-Silting Super Sucker Machines with Dump Storage (10nos)	Sewerage and Septage	26	100	Work Completed
6	Guwahati	Installation of Water ATMs	Water Supply	2	100	Work Completed
7	Guwahati	Installation of Smart Bio-Toilets	Solid Waste Management	10	100	Work Completed
8	Guwahati	Installation of High Mast Light Pole at Shankardev Kalakshetra	Energy	1	100	Work Completed
9	Guwahati	Implementation of Street Light Poles	Energy	15	100	Work Completed

		under Project Jyoti Phase II scheme on design build operate basis with operation and maintenance				
10	Guwahati	Installation of LED Street Lights in selected Spine Roads	Energy	23	100	Work Completed
11	Guwahati	Installation of LED Street Light under "Project Jyoti - Phase 1"	Energy	14	100	Work Completed
12	Guwahati	Procurement of 200 (two hundred) Air-Conditioned electric buses for Guwahati City	Urban Transport	295	100	Work Completed
13	Guwahati	Procurement of 100 (one hundred) Air Conditioned CNG operated Buses for operation in Guwahati City and connecting sub-urban areas	Urban Transport	38	100	Work Completed
14	Guwahati	ITMS Based-Integrated Traffic Management System (Phase 1)	Urban Transport	46	100	Work Completed
15	Guwahati	Gandhi Mandap Light and Sound SHow	Economic Development	6	100	Work Completed
16	Guwahati	Redevelopment and Improvement of Gandhi Mandap	Economic Development	3	100	Work Completed
17	Guwahati	Development of Museum and Maintenance/Repair of the Gandhi	Economic Development	5	100	Work Completed

		Mandap				
18	Guwahati	Development of Ashwaklanta Devalaya Premises	Economic Development	11	100	Work Completed
19	Guwahati	Development of Umananda Devalaya Premises	Economic Development	14	100	Work Completed
20	Guwahati	Streetscape for Beautification at Sankardev Kalakshetra	Economic Development	5	100	Work Completed
21	Guwahati	Installation of Illumination and Technology (Laser) based show at Shankardev Kalakshetra	Economic Development	9	95	At implementation stage
		Total		755		

MS. SUSHMITA DEV: Sir, I had asked a question on the Smart City Mission. The hon. Minister has replied that, as of 2025, this project has not been extended. The question was specifically on Guwahati. An amount of Rs.755 crores was spent, Sir, under the Smart City Mission for the city of Guwahati. But, two hours of rain, Smart City of Guwahati becomes a sinking city of Guwahati. Now, given that this Mission is closed, I would like to know this from the hon. Minister. My data shows around 40 per cent of your allocation, Rs.38000 crore plus, has remained unspent as of March, 2025. Sir, I would like to ask of the hon. Minister whether there is any proposal from the State Government of Assam to fix the serious menace of flash floods in Guwahati because it has taken the life of a young boy called Avinash in 2024. Thank you, Sir.

श्री सभापति: ऑनरेबल मिनिस्टर।

श्री मनोहर लाल: सभापति महोदय, यह जो आंकड़ा बताया जा रहा है, यह मालूम नहीं कि उन्होंने यह आंकड़ा कहां से लिया है। इसके अंदर गवर्नमेंट ऑफ इंडिया की ओर से 48,000 करोड़ के फंड्स सैंक्शन किए गए हैं, जिनमें सिटीज के 47,458 करोड़ रुपए के जो खर्चे हुए हैं, वे स्टेट्स ने क्लेम कर लिए हैं। इसमें 15.1.2026 तक जिनके यूटिलाइजेशन सर्टिफिकेट्स आ गए हैं, उनके 46,231 करोड़ रुपए का भुगतान किया जा चुका है। इसलिए आप इस आंकड़े को थोड़ा ठीक कर लें। जहां तक किसी भी प्रोजेक्ट के विषय की बात है, तो जैसा मैंने इस प्रोजेक्ट के बारे में बताया, पहला तो Smart City Mission के projects demonstrative होते हैं और एक छोटे part

में इनका काम किया जाता है। इनका जो total budget होता है, उसमें 50 परसेंट केंद्र का, यानी 500 करोड़ रुपये, 50 परसेंट प्रदेश का, यानी 500 करोड़ रुपये और पहाड़ी राज्यों के 50 परसेंट, यानी 500 करोड़ के साथ 50 करोड़ रुपये या 10 परसेंट, अर्थात् कुल 550 करोड़ रुपये होते हैं। इसमें पूरे शहर की सारी योजनाएं तो नहीं बना सकते, फिर भी इसमें hundreds of Schemes हैं, जिनको वहां की स्टेट को चयन करना था कि कौन-कौन सी Schemes में हम पैसा लगाना चाहते हैं। अगर वे Water के ऊपर लगाना चाहते हैं, तो वहां पर लगाएं, technology के ऊपर लगाना है, तो वहां पर लगाएं। इसमें भी तीन प्रकार के models दिए गए थे। एक तो 'city improvement' के लिए retrofitting model है, जिसे 500 एकड़ की सिटी में, यानी एक large base area के अंदर लागू किया जा सकता है। दूसरा, re-development model है, जिसमें city का renewal है, जो कि 50 एकड़ के एरिया में ही किया जा सकता है और तीसरा, Greenfield Development Model है, जिसके अंदर 250 एकड़ जमीन पर, उस एरिया के अंदर, इस प्रकार के काम कराए जा सकते हैं। It is up to the State कि उनकी जो अपनी committees बनी हैं, उन committees के आधार पर उनको कौन सा काम कराना है। उनको full city का काम कराना है या कोई part of the city का काम कराना है, क्योंकि इसका जो बजट है, वह सीमित है। उसके अंदर जितने भी प्रोजेक्ट्स बनाए जाएंगे, वो replicable हैं। अन्य सिटीज में या उसी सिटी के अंदर अगर अन्य प्रकार के वैसे ही प्रोजेक्ट्स बनाने हैं, तो वह सब कर सकते हैं। इसलिए इनके जो components हैं, बहुत बड़े components हैं, लेकिन बजट सीमित होने के कारण, यह स्टेट्स का चयन करने का अपना अधिकार है कि वे किस प्रोजेक्ट में काम करते हैं और किसमें नहीं करते हैं। फिर भी, गुवाहाटी के अंदर क्या-क्या काम हुए हैं, वे सब उत्तर में बताए जा चुके हैं।

MR. CHAIRMAN: Second supplementary, Ms. Sushmita Dev.

MS. SUSHMITA DEV: Thank you, Sir, for giving me the opportunity. Sir, 65 per cent of the population of the North-Eastern States live in the State of Assam. Given that Smart City Mission is now a closed project, I would like to ask the hon. Minister: Will other towns and cities like Dibrugarh, like Silchar get the opportunity like a Smart City Mission project to build infrastructure? सर, मैं माननीय मंत्री जी से यह भी कहना चाहती हूं कि हमें बहुत दुख है। आप सिलचर जरूर आइएगा, आपको आमंत्रण है। 5 सालों से Silchar Municipality में असम सरकार ने चुनाव ही नहीं कराए हैं, तो हम compete कैसे करेंगे, जहां elected body ही नहीं है? Sir, is there a policy of the Government to look into tier-II and tier-III towns and cities of Assam, which has the maximum population of the North-Eastern States?

MR. CHAIRMAN: Hon. Minister.

श्री मनोहर लाल: सभापति महोदय, विषय केवल Smart City Mission का है। Smart City Mission में जो number of cities है और कौन-कौन सी cities होंगी, यह बिल्कुल तय कर दिया गया था और 100 cities का चयन किया गया था। यह काम केवल उन 100 cities में था और

दिसंबर, 2025 तक इनके सारे प्रोजेक्ट्स के लिए केंद्र सरकार की ओर से जो बजट या funds जाने थे, चले गए थे। यह स्कीम अब बंद हो चुकी है और इस नाते से आगे इस Scheme के खुले न होने के कारण, इसमें किसी नई city के शामिल होने का कोई विषय नहीं है।

अन्य शहरों में जिस प्रकार के काम हैं, हमारी बहुत सी योजनाएं हैं, जिनमें अमृत स्कीम भी है, उसमें PMAY भी है और उसी तरह स्वच्छ भारत मिशन है या NULM है, बहुत सी Schemes हैं। अब Urban Challenge Fund के नाम से 1 लाख करोड़ रुपये का sanction, यह भारत सरकार ने अपने पिछले वर्ष के बजट में घोषित किया था, उनके funds भी जाएंगे। अन्य शहरों में infrastructure के लिए इस बार के बजट में 11 लाख करोड़ रुपये की व्यवस्था की है और ऐसे ही City Economic Regions में, हर Region को 5,000 करोड़ रुपये infrastructure के लिए घोषित किये गये हैं। इस प्रकार, जिन शहर में काम कराना है, अगली योजनाओं में करा सकते हैं, लेकिन Smart City Mission के तहत जितने काम होने थे, सारे काम हो गए हैं तथा उसमें कहीं किसी प्रकार की कोई योजना और आगे नहीं है।

MR. CHAIRMAN: Third supplementary, Shrimaan Kartikeya Sharma.

श्री कार्तिकेय शर्मा: चेयरमैन सर, Smart City Mission के तहत केंद्र सरकार ने SPVs, यानी Special Purpose Vehicles के भविष्य और ICCCs, यानी Integrated Command and Control Centres के operation and maintenance के लिए क्या कदम उठाए हैं?

MR. CHAIRMAN: Hon. Minister.

श्री मनोहर लाल: सभापति जी, शहर में जितने प्रोजेक्ट्स थे, उनके लिए एक SPV (Special Purpose Vehicle) बनाया गया था, लेकिन अब वे काम पूरे हुए हैं, तो चूंकि उस एसपीवी का गठन हुआ है, इसलिए आगे उसको किस प्रकार से काम में लिया जाए, उसके लिए हमने गाइडलाइन्स के नाते से बहुत-सी चीजें भेजी हैं एसपीवी का repurpose करने के लिए, यानी promoting use of technology in urban management, project implementation, consulting support - ये अन्य शहरों के लिए जो कर सकते हैं, इनको और आगे बढ़ाने के लिए....

MR. CHAIRMAN: Question Hour is over. Now the House stands adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House re-assembled at two of the clock.

MR. CHAIRMAN *in the Chair.*

THE UNION BUDGET, 2026-2027

MR. CHAIRMAN: General discussion on the Union Budget, 2026-27. I call upon Shri P. Chidambaram to start the discussion.

SHRI JAIRAM RAMESH (karnataka): Sir, neither the Cabinet Minister, nor the Minister of State for Finance is there. ...(*Interruptions*)...

MR. CHAIRMAN: The Minister is sitting here.

SHRI JAIRAM RAMESH: Neither the Cabinet Minister nor MoS, Finance is there.

MR. CHAIRMAN: The MoS, Finance is there. You need to check your specs! Please start, Mr. Chidambaram.

SHRI P. CHIDAMBARAM (Tamil Nadu): Mr. Chairman, Sir, I am honoured that my Party has asked me to start the debate on the Budget. I want to first frame the scope of the debate. Under the rules and the tradition of this House, in a Budget discussion, every subject, every Ministry, every Department for whom money is allocated, the appropriation is sought to be discussed. I think the House will agree with my framing of the scope of the debate.

The first point I wish to make is this. The Economic Survey is prepared by the Economics Division of the Finance Ministry. A lot of people put in a lot of work and do a lot of research and analysis to prepare the Survey. It runs to over 700 pages. The narration is about 450 pages and the statistical appendix is over 200 pages. I wonder whether the Government and its key Ministers read the Economic Survey. The most charitable view is that they don't care for the Chief Economic Advisor. The uncharitable view is that while the Chief Economic Advisor is bringing the Government down to earth by saying what is happening around the country, I think, the Governments and the Ministers want to soar high and reach another planet as if we are not living on Earth.

Sir, there are a number of challenges listed in the Economic Survey. I will take up only four challenges. Talking about capital investment, for some years now, for almost 12 years, capital investment, Gross Fixed Capital Formation, is stuck at 30 per cent of GDP. Net FDI in 2024-25 has collapsed to less than 0.09 per cent. FPIs,

Foreign Portfolio Investors, are pulling out. Private investment, although companies are cash rich, is stuck at 22 per cent of GDP. In this situation, where neither the public sector, nor the private sector, nor the foreign investor is investing in India, this Government has cut capital expenditure. In the year that ended, 2025-2026, they have cut capital expenditure by a whopping Rs.1,44,376 crore. The Centre has cut its capital expenditure by Rs.25,335 crore and what is worse is, the State's capital expenditure, for which the Centre gives advances, is cut by Rs.1,19,041 crore. Should there not be an explanation? Why did you not give the money? Or, did you impose conditions which the States cannot fulfill? There must be a reason for that. No reason in the hon. Finance Minister's speech.

Sir, the second challenge is unemployment. All of us agree, all of us should agree, in our constituencies, the most number of requests is for jobs. Youth unemployment is 15 per cent. Less than 25 per cent of the workforce is in regular employment. There is a shift to self-employment and more workers are in the agriculture sector than they were four or five years ago. In a country with 144 crore people, only 195 lakh, that is less than 2 crore, are employed in a factory. Manufacturing, which is largely factories, is stuck at 16 per cent for many, many years. I will give you an example. The PM Internship Scheme was touted. Last year, the Finance Minister made that statement. Corporate houses were persuaded to offer internships. 1,65,000 offers came. Only 33,000 were accepted. Are there no young men and women to accept an internship in big companies? Only 33,000 accepted. And of the 33,000 who accepted, 6,000 left the job. So, what is wrong with the Internship Scheme? She touted it last year. She must explain why the Scheme has totally failed this year.

The third challenge is the slow growth rate. In paragraph 14 of the hon. Finance Minister's Budget speech, she said, and I will re-quote that, "The Reform Express is well in its way and will maintain its momentum to help us fulfill our *kartavya*." The Reform Express is well in its way. Along with Vande Bharat and Tejas, they may even introduce a train called 'Reform Express'! But the 'Reform Express' is stuck. It is not derailed yet, but it is stuck. Look at the nominal growth rate. The nominal growth rate in 2023-2024 was 12 per cent. In 2024-2025, it came down to 9.8 per cent. In 2025-2026, the year which will end in a month, it has come down to 8 per cent. Where is the 'Reform Express' gathering momentum? You refer to the real GDP growth. But Dr. Surjit Bhalla, one of your strongest supporters, has mocked the real GDP growth.

That is because your CPI inflation is half a per cent. Your wholesale inflation is negative. Your deflator is only 0.5. With these numbers, you can always make a GDP growth, but the nominal growth has come down from 12 per cent in 2023-24 to 9.8 per cent in 2024-25 and 8 per cent in 2025-26. I am glad the hon. Finance Minister is there. I am pointing out that Paragraph-14 of your Budget Speech is totally wrong and unacceptable.

Now, I will talk about the last challenge. There the other Members who will touch upon other challenges. The last challenge is the slow fiscal consolidation. Now, fiscal deficit is a well-known measure and an internationally-accepted measure. I find that the Government is moving away from fiscal deficit to debt-to-GDP ratio. Dr. Rangarajan, one of the most knowledgeable economists in this country, has pointed out that the two are inter-dependent. If fiscal deficit comes down, the debt-to-GDP ratio will also come down. If the debt-to-GDP ratio comes down, the fiscal deficit will also come down. It is two sides of the same coin. I would not elaborate on that. The fiscal deficit in 2025-26 is 4.4 per cent. She has achieved her target. But next year, it will come down only to 4.3 per cent. And the revenue deficit, in the current year, will be 1.5 per cent, and the next year also, it will remain at 1.5 per cent.

Now, what is the FRBM target? The FRBM target is 3 per cent of fiscal deficit, and regarding the revenue deficit, the idea is to eliminate the revenue deficit, but it can be up to one per cent. At this rate of consolidation, which Dr. Rangarajan, in a very analytical article, has called out as a mockery, it will take 12 years to achieve the FRBM target. The FRBM target was last achieved only in one year, that is, 2007-08, on the fiscal deficit. Since then, the fiscal deficit has ballooned, and then they are trying to bring it down. But, at this rate of fiscal consolidation, it is like taking baby steps. Taking baby steps will not allow you to run a hundred-meter or a thousand-meter race. And then, what saved the hon. Finance Minister? It is not because of higher revenues or higher financial discipline. What saved her was the fact that she cut total expenditure by Rs.1 lakh crore and the RBI gave a dividend of Rs.3 lakh crore. That is how she saved the fiscal deficit. But for these cruel cuts in capital expenditure, but for the bonanza received from the RBI, the fiscal deficit will not be 4.4 per cent; it will be 5.5 per cent.

The other challenges listed in the Economic Survey will be taken up by my learned friends. Now, I am looking for the hon. Minister, Shri Shivraj Singh Chauhan, and the hon. Minister, Shri C.R. Patil. I am amazed under one Minister's charge, under one Minister's watch, in Agriculture and Rural Development, there is a cut in

expenditure of Rs.60,000 crore. Agriculture has been cut by Rs.6,985 crore. Rural Development has been cut by Rs.53,067 crore. Do our rural areas not require any development? What is the Minister doing? What are our officers doing? What are they doing throughout the year that in one year, you spend Rs.60,052 crore less?

In the Gram Sadak Yojana — when the villages are crying for gram roads -- Rs. 7,201 crore is the cut. On Awas *yojana*, the much-touted housing scheme, the cut is Rs. 22,331 crore. Don't our people require roads? Don't our people require houses?

Under the Grants-in-aid to the States, the cut is Rs. 30,391 crores. You blame the States but why don't you give them money and there is not even a word of explanation for this cut. Hon. Prime Minister or somebody in the Cabinet must ask the Ministers as to why there is a cut of Rs. 60,000 crore in the ministries under their watch. I am looking for hon. Minister, Shri C.R. Patil also. The Jal Jeevan Mission was allotted Rs. 67,000 crores. Do you know how much did they spend? Out of Rs. 67,000 crores allotted, they spent only Rs. 17,000 crores. What is this going on? Why is there a Budget? People are dying because of polluted water, contaminated water in Indore. Today, we read a story in the newspaper about a *dalit* village in one of the States where four sisters committed suicide. The reporter who went to the village found out that there is no tap water, there are no public toilets, there are no personal housing toilets, and, then, you do not spend on roads, you do not spend on housing, and, the Jal Jeevan Mission gets a cut of Rs. 50,000 crore!

The Defence expenditure is at a low of 11.4 per cent of total expenditure. Defence expenditure is 1.6 per cent of GDP and Defence expenditure is 11.4 per cent of the total expenditure, and, it is an all-time low! Scientific departments headed by my good friend, suave friend, did not spend Rs. 18,665 crore, Urban Development department did not spend Rs. 39,573 crore, and, the Social Welfare department was cut by a round number, that is, Rs. 9,999 crore. What are the Ministers doing? Why are they not fulfilling programmes and spending the money?

Sir, I must compliment the hon. Finance Minister. She has found a way, she has found a formula to mesmerize, at least, one half of the House. She throws schemes, funds, missions, committees. I counted 24. One-half of the House applauded, but here is the situation. In 'Bio Pharma Shakti', she has allotted Rs. 10,000 crores in the next five years. This Government has already completed two years. It has only got three more years. How can it allot for five years; be that as it

may. Rs. 10,000 crore have been allotted for five years. She is optimistic. I congratulate her and wish her well for her optimism. Out of Rs. 10,000 crore, the allocation in 2026-27 is Rs. 500 crores.

Indian Semiconductor Mission (ISM) 2.0 has been mentioned. What happened to ISM 1.0? There is no mention. On the Revenue account, Rs. 1,000 crore allocation is there. For the Electronics Component Manufacturing Scheme, Rs. 22,919 crore has been expanded to Rs. 40,000 crore. It is good. But the allocation is Rs. 1, 500 crore. At page 20 of the expenditure Budget, there is a note which refers to the three dedicated chemical parks. But the outlay is zero. For the scheme for container manufacturing, Rs. 10,000 crore has been allocated in five years, but at page 21, allocation is zero. National Fiber Scheme, Mega Textile Park Scheme, Mahatma Gandhi Swaraj Institute -- I am grateful that they remembered Mahatma Gandhi and they brought him back to a Scheme -- there are announcements, but where the outlay is -- I could not find any outlay for any of these schemes. For the Champion Small Manufacturing Enterprises, which is for small and medium manufacturing enterprises, the allocation is Rs. 54 crore. How do you allocate Rs. 54 crore to champion SMEs?

Sir, I am afraid this Budget is cautious, parsimonious, forgetful of the past year, and this will vanish. It has already vanished from the newspapers. Another Minister and another deal are occupying the front pages now. The Finance Minister and the Finance Minister's Budget Speech has vanished. This is a forgettable Budget which has been prepared by a Finance Minister who forgot her promises made in this House last year.

MR. CHAIRMAN: Shriman Arun Singh.

श्री अरुण सिंह (उत्तर प्रदेश): सभापति जी, आपका धन्यवाद कि आपने हमें बोलने का मौका दिया। सभापति जी, माननीया वित्त मंत्री, श्रीमती निर्मला सीतारमण जी ने लगातार नौवीं बार बजट पेश किया है। यह इतिहास है। वे भी तमिलनाडु से आती हैं और देश की वित्त मंत्री हैं। सभी देशवासियों को यह बजट पेश होते और सुनने का सौभाग्य प्राप्त हुआ है। सभापति जी, जब हम बजट का साइज देखते हैं, तो पाते हैं कि कुल मिलाकर यह 53.5 लाख करोड़ रुपए का है। माननीय सदस्य अभी एक-एक हेड ऑफ अकाउंट की चर्चा कर रहे थे, मैं बताना चाहता हूँ कि अगर इनके समय में पूरे बजट का साइज देखें, तो वह 16.65 लाख करोड़ रुपए था, मतलब यह है कि अब पहले से लगभग तीन गुना बजट का साइज हुआ है। यह प्रधान मंत्री, मोदी जी के नेतृत्व में सम्भव हुआ है कि 53.5 लाख करोड़ रुपए का बजट पेश किया गया है। अगर हम इस बजट को देखेंगे, तो पाएंगे कि यह लोगों की आकांक्षाओं को सशक्त करने वाला है, हमारी आर्थिक प्रगति को

और तेज गति से आगे बढ़ाने वाला है और सबका साथ, सबका विकास के मूल मंत्र को संकल्प के साथ सिद्ध करने का प्रयास इसमें दिखाई देता है।

सर, अगर फिस्कल डेफिसिट की बात करते हैं, तो हम सबको देखना चाहिए कि कुल मिलाकर साढ़े बारह लाख करोड़ रुपए कैपेक्स एक्सपेंडिचर है, लगभग 12.20 लाख करोड़ रुपए कैपिटल एक्सपेंडिचर है, जो इनके समय में पहले दो से ढाई लाख करोड़ रुपए हुआ करता था। विभिन्न योजनाओं के माध्यम से केंद्र सरकार 17.72 लाख करोड़ रुपये खर्च करने जा रही है, 4.5 लाख करोड़ रुपये की सब्सिडी देने जा रही है। साथ ही साथ, हमने नेक्स्ट जनरेशन जीएसटी को देखा, जब यह लागू हुआ, तब इसे देशवासियों ने बचत उत्सव के रूप में मनाया।

(उपसभापति महोदय पीठासीन हुए।)

जीएसटी की दरें कम करने से देशवासियों को एक लाख करोड़ रुपये का लाभ हुआ। एक तरफ खर्च बढ़ाना, दूसरी तरफ जीएसटी के माध्यम से लोगों को लाभ देना, इसके बावजूद भी अगर फिस्कल डेफिसिट 4.3 परसेंट अगले साल का लक्ष्य रखा गया है, तो मैं हृदय से माननीया वित्त मंत्री जी का अभिनंदन करता हूँ कि किसी भी प्रकार से कैपिटल एक्सपेंडिचर में कटौती नहीं की गई। सर, 2013-14 में जब काँग्रेस का समय था और इनकी सरकार थी, तब पॉलिसी पैरालिसिस था, निराशा का वातावरण था और हम फ्रैजाइल फाइव की इकोनॉमी में थे। उस समय भी फिस्कल डेफिसिट 4.5 परसेंट था, लेकिन वह 4.5 परसेंट फिस्कल डेफिसिट सही नहीं था।

अगर उस समय भी real fiscal deficit निकालते, तो बहुत सारे under-provisioning थे, जैसे फर्टिलाइज़र, फ्यूल सब्सिडी, ऑयल बॉन्ड आदि, अगर हम इनको जोड़ देते, तो उनके समय fiscal deficit 7 परसेंट से ऊपर जाता। आज वे हमें ज्ञान दे रहे हैं, जबकि उनको अपने आपको देखना चाहिए। आज जो revenue deficit की बात करते हैं, तो मैं उनको बताना चाहूंगा कि यूपीए के समय में वह 3.2 परसेंट था। सर, 2016-17 में चिदम्बरम जी ने यहां पर कहा था कि हमें effective revenue deficit को जीरो परसेंट पर लाने की कोशिश करनी चाहिए, जो कि इनके समय में 1.8 परसेंट था। मैं वित्त मंत्री जी का अभिनंदन करता हूँ कि अगले साल effective revenue deficit .03 परसेंट होगा, यानी लगभग यह जीरो परसेंट होने वाला है। आप बजट उठाकर देखेंगे, तो यह हमें देखने को मिलेगा।

सर, जब CAPEX or capital expenditure की बात करते हैं, तो कुल मिलाकर यह 12.20 लाख करोड़ का है। अगर हम देखेंगे तो पूरे बजट का 22.8 परसेंट पूरा कैपिटल एक्सपेंडिचर में खर्च हो रहा है। अगर लगातार हर बजट से तुलना करें, तो यह धीरे-धीरे बढ़ ही रहा है, घट नहीं रहा है। यह बताने की आवश्यकता जरूर है कि यूपीए के समय में अगर 2013-14 में देखें, तो CAPEX एक्सपेंडिचर 15 परसेंट था। यह आपके समय में 15 परसेंट होता था, जबकि हमारे समय में 22.8 परसेंट है। जब इसमें इतनी बड़ी वृद्धि हुई, तो आप कैसे इस पर क्वेश्चन उठा रहे हैं!

सर, अगर हम debt to GDP रेशियो देखें, तो यह अमेरिका का 125 परसेंट है, यूके का 101 परसेंट है, चीन का 96 परसेंट है, फ्रांस का 113 परसेंट है और जापान का 230 परसेंट, लेकिन

अगर हम भारत का देखेंगे, तो भारत का debt to GDP 55.6 परसेंट है, जिसको 2030 तक 50 परसेंट तक लाया जाएगा। यह होता है वित्तीय अनुशासन और इस प्रकार से वित्तीय प्रबंधन किया जा रहा है। प्रधान मंत्री जी के नेतृत्व में इस प्रकार के अनेकों प्रयास किए गए कि सस्ते लोन को मोबिलाइज किया जाए, यह उसी का नतीजा है कि इस प्रकार से हमको debt to GDP कम देखने को मिल रहा है।

सर, tax to GDP - यह अभी 11.2 परसेंट है, जो कि पहले 10.09 परसेंट होता था। इसका कारण यह है कि जो हमारे tax payers हैं, आम नागरिक हैं, उनका सरकार पर धीरे-धीरे भरोसा बढ़ रहा है और मोदी सरकार पर बहुत भरोसा बढ़ रहा है। मैं इसका सीधा उदाहरण देता हूं। 2014-15 में 4.07, मतलब 4 करोड़ रिटर्न्स फाइल होती थी। अगर आप पिछले साल देखें, तो यह आंकड़ा बढ़कर 9.2 करोड़ हो गया है, यानी दो गुना से अधिक इन्कम टैक्स की रिटर्न्स फाइल हो रही हैं। लोगों का इस तरह से विश्वास बढ़ा है। उसी प्रकार से अगर हम डीमेट अकाउंट देखें, तो डीमेट अकाउंट भी जो पहले 2.5 करोड़ थे, अब वे 12 करोड़ अकाउंट हो गए हैं। हम कह सकते हैं कि लोगों का विश्वास बढ़ा है। लोग टैक्स दे रहे हैं और इसलिए टैक्स दे रहे हैं, क्योंकि उनको बहुत सारे रिफॉर्म्स के माध्यम से सहूलियतें दी गई हैं।

सर, अगर हम current account deficit की बात करें, तो यह यूपीए की सरकार में लगभग 4.8 तक पहुंच गया था। आज प्रधान मंत्री मोदी जी के नेतृत्व में Make in India and Make for the World के मंत्र पर हम लोग चल रहे हैं और उसके कारण आज रक्षा क्षेत्र में हमारा एक्सपोर्ट 34 गुना बढ़ा है। मोबाइल का एक्सपोर्ट - जो पहले हम इम्पोर्ट करते थे, वहीं आज इम्पोर्ट नहीं करते, बल्कि 2.9 लाख करोड़ का मोबाइल एक्सपोर्ट करते हैं। इलेक्ट्रॉनिक्स में किस प्रकार से क्रांति आई है, इसके संबंध में मैं कुछ कहना चाहता हूं। आज भारत का इलेक्ट्रॉनिक्स के क्षेत्र में 2013-14 से 8 गुना अधिक एक्सपोर्ट हो गया है, जो लगभग 3.3 लाख करोड़ हो गया है। इसी प्रकार से हमारा एक्सपोर्ट बढ़ रहा है और सीधा-सीधा अगर आंकड़ों में देखें, जो इनके समय में लगभग 4.8 परसेंट था और थोड़ा कम हो गया होगा, वहीं आज हमारा करेंट अकाउंट डेफिसिट है, यह 1 परसेंट भी कम 0.6 परसेंट है। वह दिन दूर नहीं, जब यह करेंट अकाउंट डेफिसिट नहीं रहेगा और जिस प्रकार से प्रयास हो रहा है, तो हम 2-3 सालों के अंदर करेंट अकाउंट को बहुत बड़े सरप्लस पर ले जाएंगे। सर, आज फोरेक्स रिज़र्व 709 बिलियन डालर है, जो इनके समय 300 बिलियन डालर होता था।

सर, मैं जरूर एक बात कहना चाहूंगा कि पूरे विश्व की निगाहें भारत की ओर हैं। सभी क्रेडिट रेटिंग एजेंसीज़ से लेकर विश्व के जो सभी संगठन हैं, वे भारत की जो नीतियां हैं, भारत की जो योजनाएं हैं, भारत की जो कार्य प्रणाली है, उसकी तारीफ कर रहे हैं। वे देख रहे हैं कि भारत धीरे-धीरे ग्लोबल हब बनता जा रहा है। उसी का नतीजा देखेंगे, तो एक साल के अंदर यह रिकॉर्ड है कि भारत ने 6 एग्रीमेंट्स किए। इंडिया-ओमान सीईपीए एग्रीमेंट हुआ, उसके बाद इंडिया-न्यूजीलैंड फ्री ट्रेड एग्रीमेंट हुआ, फिर इंडिया-यूके सीईटीए एग्रीमेंट हुआ, फिर इंडिया-ईयू फ्री ट्रेड एग्रीमेंट हुआ, अभी जो लेटेस्ट एग्रीमेंट हुआ और सबसे बड़ी इंडिया-यूएस ट्रेड डील

हुई। यह भारत की क्षमता, भारत की सामर्थ्य, भारत की शक्ति को दर्शाता है कि भारत ग्लोबल हब बनने जा रहा है। ...**(व्यवधान)**... सर, आज इंफ्लेशन ...

MR. DEPUTY CHAIRMAN: You will get an opportunity to respond.

श्री अरुण सिंह: मैं बताता हूँ। उधर वाले बैठे हैं, आप लोगों को इसके बारे में अगर थोड़ी भी समझ हो, तो आप समझेंगे कि अगर यह फ्री ट्रेड एग्रीमेंट हुआ है, तो जो एमएसएमई, जो छोटे-छोटे उद्योग हैं, उनको इससे कितना बड़ा लाभ होने वाला है, वे कितना एक्सपोर्ट करने वाले हैं। सर, यह सीधे-सीधे एम्प्लॉयमेंट से जुड़ता है।

सर, अगर आप इंफ्लेशन देखें, तो इंफ्लेशन के बारे में भी हम सबको मालूम है कि इसी सदन में खड़े होकर कांग्रेस के वित्त मंत्री कई बार बोलते थे, "We are trying to curtail the inflation rate, हम पूरी मेहनत कर रहे हैं।" लेकिन जितनी बार वे बोलते थे, उतनी बार इंफ्लेशन बढ़ता चला जाता था। इनके समय जो महंगाई दर थी, जो इंफ्लेशन था, वह 9.49 परसेंट था, अब जाकर 2 परसेंट से भी कम महंगाई रेट है। यह प्रधान मंत्री जी की नीतियों के कारण है और यह प्रधान मंत्री जी की उपलब्धि है।

सर, अब हम रोड ट्रांसपोर्ट की बात करना चाहते हैं। चूंकि आपने कहा है कि बजट सभी मंत्रालयों से जुड़ा हुआ होता है, इसलिए हम कुछ मंत्रालयों की चर्चा कर देते हैं। सर, जो रोड ट्रांसपोर्ट है, इसमें कल्पना करिए, इनके समय 31,302 करोड़ रुपए थे, अब जाकर 3,09,873 करोड़ रुपए हो गए हैं, मतलब रोड ट्रांसपोर्ट में मोदी सरकार 10 गुना एलोकेट कर रही है! यह उपलब्धि है। ...**(व्यवधान)**... दिग्विजय जी, इसी के कारण आप एक्सप्रेसवे पर चलते हैं, इसी के कारण आप वंदे भारत ट्रेन पर चलते हैं।

श्री उपसभापति: आप सीट पर बैठे-बैठे न बोलें। माननीय दिग्विजय सिंह जी, आप बड़े सीनियर मेम्बर हैं, प्लीज़।

श्री अरुण सिंह: इसी के कारण नए-नए एयरपोर्ट्स बने हैं। इतना पैसा एलोकेट हो रहा है, तो आप लोग ही सबसे अधिक आनंद ले रहे हैं और आप लोग तारीफ नहीं कर रहे हैं, बड़ी बात तो यह है।

सर, अब हमारा जो आवासन और शहरी कार्य मंत्रालय है, इसको भारी-भरकम बजट दिया गया है - 85,522 करोड़। इनके समय यह 1,486 करोड़ रुपए होता था। इसका मतलब यह है कि प्रधान मंत्री जी चाहते हैं कि हमारे हर गरीब के पास मकान होना चाहिए। 4 करोड़ मकान बन गए, लेकिन वे चाहते हैं कि देश का कोई भी गरीब ऐसा न बचे, जिसके पास उसका आशियाना न हो, उसका घर न हो। इस बात से यह प्रतीत होता है कि 85,522 करोड़ का बजट इसलिए अलॉट किया गया है कि सभी गरीबों के पास मकान रहे। गरीबों को आश्वस्त करने के लिए इसमें इतना बड़ा बजट रखा गया है।

सर, रेलवे के संबंध में मैं यह कहना चाहूंगा कि एक तरीके से कहिए, तो रेलवे में नई-नई ट्रेनें चल रही हैं, नई पटरियां भी बन रही हैं और उनका चौड़ीकरण भी हो रहा है। आप कल्पना

करिए कि रेल के क्षेत्र में यूपीए के समय 2013-14 में केवल 26 हजार करोड़ रुपए मिलते थे। 26 हजार करोड़ रुपए में हम क्या करेंगे! हमारे समय में प्रधान मंत्री, मोदी जी के नेतृत्व में इसके लिए जो बजट एलोकेशन हुआ, वह 2,81,377 करोड़ है। मतलब इसमें 11 गुना वृद्धि हुई है! क्या कोई कल्पना कर सकता है कि इन 11 सालों में रेलवे का बजट इस प्रकार से 11 गुना बढ़ा है! हम कहते हैं कि जब रेलवे तेज चलती है, तो देश की प्रगति भी तेज हो जाती है, क्योंकि अधिकांश लोग रेल के माध्यम से यात्रा करते हैं। सर, इस बजट में 7 हाई स्पीड रेल चलाने की, उनका विकास करने की घोषणा हुई है। यह आर्थिक प्रगति में एक तरीके से चार चांद लगाने का काम करेगा।

सर, डिफेंस के क्षेत्र में हम सबने देखा कि ऑपरेशन सिंदूर के अंदर हमारे ही देश में बने हुए हथियार, हमारे ही देश में बने हुए मिसाइल ने किस प्रकार से पाकिस्तान में जाकर तबाही मचाने का काम किया। सर, रक्षा क्षेत्र में इनके समय में बजट पहले 2,53,076 करोड़ रुपए होता था, अब यह 7,84,678 करोड़ रुपए है और पिछले बजट से इस बजट में देखेंगे, तो भी लगभग 15 परसेंट बढ़ोतरी की गई है।

सर, किसान हमारा अन्नदाता है। अगर कहें, तो वह अन्नदाता से बढ़ कर, राष्ट्र निर्माता ही है। अगर सबसे अधिक लोग कहीं काम करते हैं, तो वे कृषि क्षेत्र में ही काम करते हैं। उसमें भी fund का allocation 4.5 या लगभग 5 गुना बढ़ाया गया है। किसान सम्मान निधि - आपने एक बार loan waiver किया और उसके बारे में बार-बार, कई सालों तक बोलने का काम किया कि हमने loan waiver किया। यह तो प्रधान मंत्री मोदी जी ही हैं, जिन्होंने अपने खजाने से, सरकार के खजाने से 4.09 लाख करोड़ रुपए सीधे किसानों के अकाउंट्स में दे दिये हैं, इसीलिए किसान उनको अपने मसीहा के रूप में देखते हैं। आपके यहां भी किसानों को यह मिल रहा होगा। असली बात यह है कि हम क्यों चुनाव जीतते हैं, उसके यही सब कारण हैं। जब सीधे किसान के, गरीब के अकाउंट में पैसा मिलता है, तो उससे उसका आर्थिक सशक्तीकरण होता है और इसके चलते वह प्रधान मंत्री मोदी जी को अपने मसीहा के रूप में देखता है और हमें एकतरफा समर्थन देने का काम करता है। यह उसी का नतीजा है।

सर, हम कृषि को प्रोत्साहित करने की कई प्रकार की योजनाएं जो लाए हैं, उसका नतीजा देखिए। आज अन्न का रिकॉर्ड उत्पादन 357.77 मिलियन टन है। इसे आप भी समझिए। आपके समय में उत्पादन 251.60 लाख मिलियन टन था। अगर चावल का उत्पादन देखें, तो चावल का उत्पादन 150 मिलियन टन है और इस मामले में विश्व में नंबर वन है, दूध के उत्पादन में नंबर वन है, मछली के उत्पादन 140 परसेंट की वृद्धि हुई है, पशुधन में 195 परसेंट की वृद्धि हुई है और horticulture के क्षेत्र में 362 मिलियन टन का उत्पादन हुआ है।

उपसभापति महोदय, इसी सदन में कांग्रेस की सरकारें खाद्य सुरक्षा की केवल बातें करती थी। आज मोदी जी के नेतृत्व में देश कृषि के मामले में वैश्विक नेतृत्वकर्ता बन रहा है, जहां किसान की आय और ग्रामीण अर्थव्यवस्था सशक्त हो रही है और एक साथ चल रही है।...(व्यवधान)...

श्री उपसभापति: सीट पर बैठ कर नहीं बोलें, प्लीज़।

श्री अरुण सिंह: सर, एक चीज मैं जरूर बताऊंगा। इन्होंने मनरेगा के बारे में बहुत शोर मचाने का काम किया। इन्होंने मनरेगा के बारे में कहा कि सरकार उसका बजट खत्म कर रही है, मनरेगा को खत्म कर दिया, उसको पैसा नहीं दिया जाएगा। इन्होंने नीचे बहुत से भ्रम फैलाने की असफल कोशिश की, क्योंकि जमीन पर लोग इनकी बात को न तो सुन रहे थे और न ही accept कर रहे थे। 'G RAM G' के बारे में हमने बजट में जो देखा, वह आप सबने भी देखा होगा। आप तो 2013-14 में मनरेगा के लिए 33 हजार करोड़ रुपये देते थे, केवल 33 हजार करोड़ रुपए! अगर हमारे इस बजट में देखें, तो पिछले साल यह 88 हजार करोड़ रुपए था, इस बार इसे 42 परसेंट बढ़ाकर करके, 'G RAM G' के लिए 1 लाख, 25 हजार करोड़ रुपए निर्धारित किये गये हैं। जब यह मोदी सरकार है, तो प्रधान मंत्री मोदी जी कहते हैं कि जो हमारे कृषि-श्रमिक हैं, उनको हम 100 दिन की जगह 125 दिन काम करने का अधिकार दे रहे हैं और इसके ऊपर, जो उनको काम नहीं देगा, उस पर penalty लगाने का काम कर रहे हैं, तो इसका बजट भी उसी प्रकार से बढ़ाया है। अब कांग्रेस के और विपक्ष के लोग सुन लें, आपकी बोलती बंद हो गई है, क्योंकि इस बजट में यह इतना बड़ा allocation है। अब जाकर आप समझाएंगे, तो कृषि-श्रमिक आपको दौड़ा देगा। इसलिए मेरी सलाह यह है कि आप नीचे जाकर मनरेगा की बात मत कीजिएगा। ये हमें जमीनी हकीकत, ground reality समझा रहे हैं!

सर, यह ठीक है कि जल-जीवन मिशन में पिछली बार थोड़ा कम खर्च हुआ, क्योंकि utilization नहीं आया होगा, लेकिन इस बजट में 67,670 करोड़ रुपए ...(व्यवधान)... भाई, आप यह बताइए कि आप किस नैतिकता के आधार पर प्रश्न कर रहे हैं? देश की आजादी के बाद कांग्रेस केवल 3 करोड़ घरों में नल से जल पहुंचा पाई थी, केवल 3 करोड़ घरों में! मोदी जी के नेतृत्व में 12 करोड़ घरों में नल से जल पहुंचाने का काम किया गया है। भाई, आप किस नैतिकता से प्रश्न कर रहे हैं, यह समझ में नहीं आ रहा है। आप जरा अपने गिरेबान में झांकिए। ...(व्यवधान)... हां, ये समझ ही नहीं रहे हैं।

सर, हम विश्व की चौथी अर्थव्यवस्था बन चुके हैं। मैं MSME के बारे में जरूर बात करूंगा। MSME sector के लोगों से मेरी बात हो रही है। वे बहुत प्रसन्न हैं, बहुत खुश हैं, इसलिए कि इस बजट में 10,000 करोड़ रुपए का MSME Growth Fund create किया गया। नंबर वन बात तो यह है और नंबर दो, जो Trade Receivables Discounting System (TReDS) है, उसके माध्यम से यह सुनिश्चित किया गया है कि उनको payment तुरंत मिल जाएगी, जिससे उनका अपना working capital और मजबूत होगा। इसलिए, GeM से link करते हुए, यह जो Trade Receivables Discounting System (TReDS) की announcement की गई है, यह बहुत बड़ी घोषणा है और बहुत बड़ा कदम है। देश में 7 करोड़ 20 लाख रजिस्टर्ड एमएसएमईज़ हैं और देश में अगर कोई सबसे अधिक employment देता है, तो उनमें एमएसएमईज़ दूसरे नंबर पर है। सर, ऐसे ही इनकम टैक्स में भी है, पिछली बार जब 12 लाख रुपए तक की इनकम पर इनकम टैक्स छूट दी गई, तब उसकी बहुत प्रशंसा हुई, उसका लाभ इस साल भी मिल रहा है। इसमें ऐसी और भी घोषणाएँ की गई हैं, जैसे अगर किसी का एसेसमेंट होता है, उसमें टैक्स और पेनल्टी लगाई जाती है, तो पेनल्टी पर लगने वाला जो ब्याज है, वह फर्स्ट अपील का जब तक निर्णय नहीं आएगा, तब तक वह नहीं लगेगा, यानी उस पर किसी प्रकार का ब्याज नहीं लगेगा।

सर, ऐसे ही TCS on Education का है, उसको 5 परसेंट की जगह 2 परसेंट किया गया है और लाखों विद्यार्थियों को इसका लाभ मिलने वाला है। कुल मिला कर हम यह कह सकते हैं कि इस बजट के माध्यम से 'Ease of Living' और 'Ease of Doing Business', दोनों के लक्ष्य को सुनिश्चित किया गया है। यह बजट प्रधान मंत्री मोदी जी के उस विश्वास को साकार करता है। 'विकसित भारत' कोई सपना नहीं है, बल्कि सुनियोजित संकल्प है, एक ऐसा भारत जो आत्मनिर्भर भी है, समावेशी भी है और विश्व के लिए विश्वास का केंद्र भी है। सर, मैं यही कह सकता हूँ कि इस बजट के लिए पूरे देशवासी प्रधान मंत्री जी का अभिनन्दन कर रहे हैं। भारत 'विकसित भारत' के संकल्प को साकार करने के लिए कहाँ पहुँचने वाला, उसका अनुमान इसी से लगाया जा सकता है कि जब 10 सेमीकंडक्टर यूनिट्स लग चुकी हैं और उसके साथ-साथ 'इंडिया सेमीकंडक्टर मिशन 2.0' की घोषणा हुई है, 'डेडिकेटेड रेयर अर्थ कॉरिडोर' - जिसकी शुरुआत ओडिशा, केरल, आन्ध्र प्रदेश और तमिलनाडु में हो रही है। सर, एक तरीके से कहिए कि जो हम कभी सोचते नहीं थे कि यह भारत को भी करना चाहिए, भारत को भी इस दिशा में बढ़ना चाहिए था - यह प्रधान मंत्री मोदी जी के नेतृत्व में इन सब क्षेत्रों में, चाहे सेमीकंडक्टर मैन्युफैक्चरिंग यूनिट हो, चारे 'डेडिकेटेड रेयर अर्थ कॉरिडोर' हो और चाहे इसके साथ-साथ अन्य क्षेत्र हों, उनमें बहुत तेज गति से काम हो रहा है। ...**(समय की घंटी)**... सर, मैं पुनः देश के यशस्वी प्रधान मंत्री जी का हृदय से अभिनन्दन करता हूँ, सभी देशवासी उनका अभिनन्दन कर रहे हैं और इतना अच्छे बजट देने के लिए माननीया वित्त मंत्री जी का भी ढेर सारा अभिनन्दन करता हूँ। बहुत बहुत धन्यवाद!

श्री उपसभापति: धन्यवाद। सुश्री सुष्मिता देव जी।

MS. SUSHMITA DEV (West Bengal): Sir, as I stand to speak on the Union Budget of 2026-27, I would like to thank my party. I have been listening to hon. Member of Parliament from the BJP who just spoke. But, what is important about this Budget is not what this Budget is actually addressing, what is jarring to my ears and to the common man of this country are the issues on which this Budget is silent. Sir, the second thing, which is glaring to my eyes, is huge loopholes when it comes to the data that the hon. Finance Minister is depending on to tell us about growth, poverty alleviation, etc. Last but not the least, Sir, which we have been saying for the last four or five years, is discrimination and disparity the way you treat the States cannot, under any circumstances, ensure the growth of India as a nation.

Sir, now, I would like to say about some examples of manipulation of data. Nine consecutive Budgets hon. Finance Minister has presented matching the number of Budgets that the hon. Member and former Finance Minister, Shri Chidambaram, has presented. It is history no doubt; but, it is also a history that first time in this nation a Finance Minister has given us six Budgets without a Census! लेकिन राजा को पता ही नहीं है कि इस देश में प्रजा कितनी है और उस प्रजा की हालत क्या है। The question I

ask myself now is whether the Census work has started. They are talking about digitization and self-enumeration this time. I want to ask the Government that if you were planning on self-enumeration, then, what the reason is that you did not start the Census where people of India sat in their homes during the pandemic and given you the data, and the Census should have started. It is a shame that the Finance Commission of India which devolves funds to the States on the basis of population has been working without a census for six years. Secondly, we hear about 25 crore people who have been pulled out of multi-dimensional poverty over a decade. If that is true, I am very happy. But I would like to seek a clarification from the hon. Finance Minister of India, the NITI Aayog, the think tank: Is it a fact that to declare someone non-poor, one of the indicators that have been included in the index is Jan Dhan accounts? And 23 per cent of the Jan Dhan accounts are inactive. In the Lok Sabha, they have said that 13 crores out of 56 crores accounts are inactive. So why should we believe that 25 crore people have been pulled out of poverty? Now I come to GDP. हमको बड़ा गर्व होता है, जब वहाँ से आँकड़े आते हैं - 7.4 per cent, ये, वो। Why is the IMF questioning our base year? We have seen different PIB releases that the Biswanta Goldar Committee Report is yet to be out where they are recommending 2022-23 as the base year. So, unless there is a calculation on that basis, why should we believe on the GDP and growth data of the country? We are told that we rank as the fourth largest economy, but at 166 out of 128 in per capita income. Five trillion economy was supposed to happen till 2025, but a research report of the SBI states that it is a distant dream till 2028. Silence of the Finance Minister; आप इस बजट में युवा-शक्ति की बात करते हैं। आप आँकड़े दीजिए कि जब से मोदी जी की सरकार आई है, तब से आपने कितने युवाओं को रोजगार दिया है। सर, मुझे यह कहने में दुःख होता है कि CMIE data shows a dismal record of employment. The PLFS data shows that only one in two graduates are employable. सर, असम गवर्नमेंट तो यह ढिंढोरा पीट रही है कि हम 1.5 लाख सरकारी नौकरी दे रहे हैं, whereas, we have seen that boasting of Government jobs cannot solve the problem of unemployment unless there is a growing private sector and huge private investment in any State. I take pride in the fact that the report card that hon. Chief Minister of Bengal has given to every household of Bengal says that in her tenure, unemployment in Bengal went down by 40 per cent.

Now I come to inequality. This Budget speech is silent on inequality, whereas, the scathing World Inequality Report-2026 tells us that India is one of the highest in the world and 100 years high means worse than the colonial era. Sir, the rupee is falling. मोदी जी मनमोहन सिंह जी को रुपये के बारे में क्या कहते थे, उसको बोलने की जरूरत नहीं है। वे बार-बार पीछे ताकते हैं। I have a simple question on 'Har Ghar Jal'. On 1st

February, 2024, when the interim Budget was announced by hon. Finance Minister, she allocated Rs.70,000 crores because Prime Minister mentioned about, 'Har Ghar Jal' from the Red Fort. It is shocking that soon after the General Elections are over in 2014, the Central Government simply retracts their commitment. After every State sits with the Central Government and makes an action plan, including top officers of the State and the Government of India, this Government reneged on its promise. This is nothing short of a financial [£]. Thousands of contractors, today, are owing money.

MR. DEPUTY CHAIRMAN: The word [£] is unparliamentary.

सुश्री सुष्मिता देव: सर, [£] तो CrPC में भी है! Anyway, now I come to the most potent issue which is discrimination against the States. सर, हम बार-बार बोल रहे हैं कि इस सरकार ने बंगाल का 2 लाख करोड़ रुपया रोक दिया। वह कहती है, करप्शन है, ये है, वो है। ...**(व्यवधान)**... मैं यह कहना चाहती हूँ कि NREGS का 52,000 करोड़ बाकी है। ...**(व्यवधान)**... ममता दीदी पीछे नहीं हटीं।

She has given 50 days of wage employment under Karmashree Scheme with her own ability. प्रधान मंत्री आवास योजना का जो पैसा रोक, दीदी ने बंगाल के लोगों को वंचित नहीं किया। She gave Banglar Bari. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: You will get the opportunity to speak. ...**(Interruptions)**...

सुश्री सुष्मिता देव: सर, जल-जीवन मिशन, जिसको इस सरकार ने नहीं किया, वहीं ममता दीदी ने लोगों को 'जल स्वप्नो' स्कीम दी। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please. You will get your opportunity to speak.

सुश्री सुष्मिता देव: सर, मैं यह कहना चाहती हूँ कि, today, when you look at the performance of a State and the debt-to-GSDP ratio, आपको यह याद रखना चाहिए। जब बंगाल का debt to GSDP ratio देखेंगे, तब आप लोगों को यह याद रखना पड़ेगा कि this is not a double engine Government. This is Mamata Didi's Government and despite deprivation, Mamata Di has delivered on every promise that the Central Government should have. ...**(Interruptions)**... सर, मैं असम से आती हूँ, इसलिए असम पर दो शब्द कहना चाहती हूँ। The recent CAG Report has been scathing against the Assam Government's Budget of 2023-24. Sir, Assam Government has taken a debt of Rs.1,50,000 crore. Mamta didi's debt is because of your deprivation. ...**(Interruptions)**... Sir, after taking a debt, he is giving Rs.1200 here and Rs.5000 there, I would like to say that it is shocking that the CAG is saying that economic spending has reduced by 7.52 per

[£] Expunged as ordered by the Chair.

cent. I come to an even more important question, Sir. Hon. Finance Minister has given Rs.6,000 crores to the Registrar General of India for Census. I thank her for it. What is worrying me along with the Census is NPR. NPR is a precursor to NRC. After Rs.1600 crores was spent by the Registrar General of India on NRC, it was a biggest disappointment, AN useless and futile exercise that hon. Home Minister of India milked for election-after-election. But, till today, we don't have a solution. मैं इस सरकार से कहना चाहती हूँ कि the backdoor NRC that you are doing through SIR, is going to backfire on you. And, I want the Ministers, this Government to say, असम और बंगाल में कितने घुसपैठिये पकड़े हैं, आंकड़े जरूर बताइएगा। इन्हीं शब्दों के साथ आपका धन्यवाद करते हुए मैं अपना भाषण समाप्त करती हूँ।

MR. DEPUTY CHAIRMAN: Now, Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, Dr. Ambedkar said, 'The test of a good Government is not how much revenue it collects, but how it spends and whom it benefits.' And, this Budget would be Dr. Ambedkar's worst fear. It doesn't benefit the farmer, the worker, the graduate, the entrepreneur and certainly not the States. It buries the federal spirit of our Constitution. We are told this is a Budget for Viksit Bharat. Nothing can be further from the truth. The Government projects a nominal GDP growth of 10 per cent with a total expenditure of Rs. 53.47 lakh crores and a fiscal deficit target of 4.3 per cent.

Mr. Deputy Chairman, Sir, we are all very concerned with India's debt trap, which is on a deadly spiral. India's debt has risen to Rs.215 trillion, approximately 56 per cent of the GDP, and there is no clear plan in place even after 16 years of BJP rule to reduce debt. There is no denying of the fact that debt is an engine for growth, but debt has to lead to income expansion or capacity building. You cannot borrow to pay your earlier debts with interest payments accounting for nearly one-fourth of Union Government's expenditure and around 40 per cent of the revenue receipts for 2026-27. The Government seems clueless on how to escape this debt trap. The hon. Finance Minister has spoken about the fiscal consolidation, but is there any real progress? The fiscal deficit is projected to dip only slightly from 4.4 per cent of GDP this year to 4.3 per cent next year and the Center's debt-GDP ratio to 55.6 per cent from 56.1 per cent. At this pace, it will take decades to get debt-GDP ratio down to the 40 per cent targeted by the NK Singh Committee. The BJP loves to attack Tamil Nadu Government on its debt but, at least, our hon. Chief Minister's Dravidian Model Government is borrowing to build schools, hospitals, roads, things that would lead to tangible benefit. I do not see that with the Union Budget.

Sir, the entire nation is very concerned about this trade deal with the USA that Capitol Hill is rejoicing, but, we are yet to hear about this in detail from Raisina Hills. First of all, we are all very unhappy with the abject surrender to the US. India is a proud nation and civilization. This weaponization of tariffs should not have pressured the Government into submission. Secondly, how have we committed to \$500 billion of American exports in five years? The total US-India bilateral goods trade was just \$132.13 billion in 2025. Now, you have committed to purchasing \$100 billion every year from America. Who consumes this? Which domestic products do the US goods replace? We have seen media reports that we are eliminating or reducing tariffs on the U.S. made industrial goods, foods and agriculture, but the U.S. will continue an 18 per cent tariff on textiles, leather goods, organic chemical goods originating from India. Is this fair? Why have we agreed to this obviously one-sided trade deal that will cause irreparable hardships to our domestic manufacturers and farmers? The impact of the US tariffs on the textile industries in India, especially, Tamil Nadu, is terrible. Far from compensating them for the loss suffered over the past few decades due to this abrupt tariff that saw exports being put on hold, the new trade deal's uncertainty is adding to their stress.

Sir, one of the Prime Minister's pet scheme is *Atmanirbhar Bharat*. I hope the BJP Government remembers this slogan and the 'lion' they proudly unveiled as the symbol for 'Make in India.' Has the ferocious lion become a pet cat in front of the US? What happens to our Indian-made goods? Sir, the Union Government has to disclose the specifics to this august House and to the nation so that the farmer, the business owner and the entrepreneur knows how to plan his business in the coming years.

Sir, India has one of the highest tax rates in the world. The continuation of dual tax regimes with differing exemption limits, rates and rebate structures has increased confusion rather than clarity, particularly due to denial of marginal relief under the old regime and lack of specific special relief for senior citizens under the new regime. The withdrawal of savings-linked deductions is discouraging long-term savings and burdening taxpayers who made commitments based on earlier incentives. Procedural inefficiencies persist, including long timelines for rectification, condonation, and disposal of petitions both in the Income Tax Act and GST causing hardships through delayed relief and coercive recoveries.

Sir, the Union needs to create more benches of the ITAT and GSTAT and appoint more members. Businesses cannot spend years before courts with uncertainty. If the cases are decided one way or the other, they may make provisions

for liability and move on. But uncertainty kills the business. Sir, at this time, I want to ask the Union Government through this august House: What happened to all tax evaders who fled abroad, whom you promised to bring back to India and collect the arrears? They are still enjoying their life abroad, whereas taxpayers' money is used to waive off the loans of their companies.

Now let us look at the infrastructure, which the Government proudly calls the 'crown jewel' of this Budget. They announced Rupees 12.2 lakh crores for capital spending -- Rupees 3.1 lakh crores for roads, Rupees 2.8 lakh crores for Railways and big promises for new economic regions. It sounds impressive, but the real question is simple. Where is the execution? Year after year, projects do not even spend the full money allocated. However, this Budget keeps pouring money into flashy mega projects like the Bullet Trains and Freight Corridors while ignoring basic, sustainable city planning. Schemes like AMRUT and Smart Cities get no fresh funding, just extensions.

And, let us talk about the fairness. This infrastructure push has become anti-federal and politically biased. The hon. Railway Minister claims that Tamil Nadu's railway allocation has increased 7.5 times since 2014 compared to UPA regime and repeats it as if it is doing us a favor. But, look at the reality. The national Railway Budget has grown 25 times since 2014 while Tamil Nadu gets only 7.5 times. Compare this with other States. Gujarat — there is a 29 times increase; Delhi — there is a 27 times increase; Chhattisgarh — there is a 24 times increase; Madhya Pradesh - 23 times increase; Maharashtra - 20 times increase and Uttar Pradesh - 18 times increase. Even today, the Union Government has not approved the Coimbatore and Madurai Metro Rail projects, which are critical for our growing cities. This is the real problem with this Budget; it favors spectacle over real needs, politics over people and Central control over federal fairness. Infrastructure is being used as a political tool, not as a means to build the nation equally.

3.00 P.M.

Let me now turn to agriculture and rural India. The Budget allocates Rs. 1.63 lakh crores. The Government speaks about the artificial intelligence in farming under Bharat-VISTAAR and new schemes for cashew, cocoa and fisheries. But farmers across India have been asking one basic question for years. Where is the legal guarantee for the Minimum Support Price? Farmers' real incomes are not rising but corporates are being pushed into agriculture value chains. MSMEs, which actually

create more jobs, are left behind. This Budget lacks the specific announcement that the MSME industries expected. I request the creation of Emergency Relief Fund to protect MSMEs from natural disasters, pandemics, and foreign force majeure like tariff. Manufacturing jobs are still stuck at 12 per cent of the total employment, yet there is no serious labour reform or skill-to-job plan.

Health gets Rs. 1.06 crores with PM-JAY at Rs. 9,500 crores and some drug duty cuts. These are far from enough. Funds and Schemes like PM-ABHIM remain unused because of the digital gaps and planning failures. Trauma centers are promised, but access remains uneven. Gender and child welfare allocations fall short. The National Health Policy, 2017 set a target of increasing total public health expenditure to 2.5 per cent of GDP by 2025. Spending, however, remains at 1.7 per cent of the GDP as per the Economic Survey, 2025. Our hon. Deputy Chief Minister, Mr. Udhayanidhi Stalin, has been reminding the BJP for the last five years that Madurai, AIIMS has not been completed and AIIMS, Madurai classrooms are operating from Ramnad district. It looks like first batch of students graduating from Madurai, AIIMS would graduate without even looking at their campus. Spending on 'Health' is not charity. You are investing in your citizens and the country will reap the benefits.

'Education and Youth' are mentioned, but where are the jobs? Youth unemployment remains high, and internships are offered without any guarantee for employment. You promised that two-crore jobs will be created every year. It has been 12 years. Where are the 24-crore jobs created? You promised doubling farmers' income, but you did nothing to increase this. There is increase in inequality with top 1 per cent holding 40 per cent wealth.

Sir, this Budget on social welfare and the previous years' budgets have shown an alarming neglect for the social welfare sectors. One thing is the low allocations but even worse is the terribly low utilization of allocated funds. This Budget has allocated 18 per cent of expenditure to the social sector. Taken as a share of GDP, the social sector has received 2.5 per cent lower than 2014-15 when this NDA Government presented its first Budget. In 2024-25, the latest year for which the actual spending data are available, social sector spending fell to an all-time low in a decade of 17 per cent of total expenditure with only Rs. 7.7 lakh crores spent. The Ministry of Labour and Employment, which funds social security schemes for workers such as pensions for the industrial workers, unorganised workers under the Pradhan Mantri Shram Yogi Maandhan, and also for shopkeepers, retail traders, and self-employment

persons under the Pradhan Mantri Karam Yogi Maandhan, spent just over half of this Budget. Everyone knows how much the BJP detests the word ‘Socialist’ in our Preamble merely because of who put it there. But such consistent neglect of such social sector is catastrophic for India's less-fortune citizens.

Sir, with regard to the increase in allocation for Defence, I request the hon. Finance Minister to focus on the human aspect of our Armed Forces. Though the man-machine balance in warfare has tilted towards technology, our men and women in uniform are the most important part of the Armed Forces. I request the hon. Finance Minister to approve the pending claims and grievances of the armed personnel pertaining to rationalisation of pay and ‘One Rank One pension’.

Sir, we are on the cusp of Artificial Intelligence Revolution. Artificial Intelligence is about to change the way humans live. We are lagging behind in funding Artificial Intelligence and data sectors. I would like to see more from the Union Government on energy transition, semiconductors and artificial intelligence. While I note the Budget allocation for Semiconductor 2.0 and tax holiday till 2047 for all foreign investors who invest in India data centers, this is far from enough. We have an international image as a tech country. We should back Indian tech and India data industry more.

Sir, I am also pained to note the paltry allocation of Rs. 4,000 crores to Law and Justice Ministry. At the same time, Government is spending Rs. 2 lakh crores on Mumbai-Ahmedabad bullet train.

Sir, establishing and spending on courts is not luxury. It is a fundamental need to preserve a democratic system of government with rule of law at its heart. Access to speedy justice is a Fundamental Right. When litigants obtain quick justice, it contributes to the progress of the nation. Several courts and tribunals are languishing without judges, staff and basic infrastructure. I request the hon. Finance Minister to significantly increase the allocation of funds to the Ministry of Law and Justice. Sir, I wish to quote a Thirukkural at this juncture.& “King is able to acquire wealth, to lay it up, to guard it and to contribute it.” For the benefit of Members from other States, it means, ‘to build, to earn, to guard, to preserve and to share - one who masters this cycle alone is worthy to govern.’

& English translation of the original speech delivered in Tamil.

So, sharing is an important part of governance, especially in a Republic with a federal structure. For several years, Tamil Nadu has consistently argued that the Union Government's approach to tax devolution has systematically disadvantaged the developed and high performing States, including Tamil Nadu. Once again, the demand raised by many States that the shares of the States in the divisible pool of taxes be increased from 41 per cent to 50 per cent has been ignored. The share remains frozen at 41 per cent. In contrast, the 16th Finance Commission reduces allocation by 2.5 per cent for controlling population as allocation for demographic performance reduced from 12.5 per cent to 10 per cent. Further, a contrast in tax devolution towards North and South is clear. Uttar Pradesh alone received 17.62 per cent of the divisible pool. Bihar received 9.95 per cent. Madhya Pradesh received 7.35 per cent. These States together account for 35 per cent of tax devolution. Now, compare this with the entire Southern region. All the South Indian States together received only 17 per cent despite contributing approximately 31 per cent to India's GDP. What makes this more concerning is that even when the 16th Finance Commission acknowledged the role of States in driving India's economic growth, the final allocation still fails to adequately recognize Tamil Nadu's contribution.

Sir, you normally place your best batsman as the opening batsman. If Tamil Nadu is your best performer, you should cherish and showcase the State, not undercut it at every turn. We have delivered 11.4 per cent growth last year. Why this discrimination? Tamil Nadu, which has the second largest State economy and plays a vital role in the nation's growth, has been allotted only 4.097 per cent tax devolution for the coming five years. The concerns do not end here. Consider the *Jal Jeevan Mission*. Tamil Nadu has repeatedly pointed out that Rs. 3,112 crores requested under the Scheme has not been released. This, when the *Jal Jeevan Mission* has spent only Rs. 17,000 crore of Rs. 60,000 crore estimated by the Budget of 2025-26. So, the Union is allocating the funds on paper just to give a media bite that such a large sum has been allocated, but it is not spent and, more importantly, not devolved to the States. Even more troubling is a sharp reduction in the national allocation. From Rs. 67,000 crore in the Budget Estimates to only Rs. 17,000 crore in the Revised Estimates, this raises serious concern about the future of a scheme that directly affects drinking water access. Similarly, allocations for rural roads on the *Pradhan Mantri Gram Sadak Yojana* have been reduced from Rs. 90,000 crore to Rs. 11,000 crore. The allocation to rural housing scheme has dropped from Rs. 35,832 crore to Rs. 32,500 crores. And perhaps the most striking example is the PM internship scheme announced with great enthusiasm last year at Rs. 10,831 crores, but reduced

in the Revised Estimates to rupees Rs. 526 crores. Such a drastic reduction inevitably raises doubts about the planning, execution and seriousness of the intent. Yet, none have been announced. Funds of Rs. 3,548 crore under the *Samagra Siksha Scheme* remain withheld for refusing to accept Hindi imposition. The Rs. 3,112 crore pending under *Jal Jeevan Mission* remains unaddressed. As our hon. Chief Minister and Deputy Chief Minister have repeatedly said, you have not even mentioned Tamil Nadu in the Budget. There is no new project, no significant new commitment. *Perarignar Anna* once said, &“North Indian businessmen has empowered themselves in establishing industries by using raw materials from iron, steel and cotton. Thereby, they have been empowered to dominate us. National movement has become their movement. They receive huge amount from the Government for these activities. Capitalism and nationalism has joined hands with each other. Now, religion also has joined this nexus. People who have real freedom spirit should intend to break down this nexus”...

MR. DEPUTY CHAIRMAN: This is for all. सभी लोगों से एक आग्रह है कि आप स्पीच रीड नहीं करें। You have to...

SHRI P. WILSON: Sir, every Budget is an opportunity for political rhetoric. The Budget itself should be a fair, impartial document in keeping with the constitutional ethos. Under the BJP, the Union Budget has become a political tool to punish the States that do not elect the NDA and reward States with NDA. Such misuse of the Budget is disastrous for the country. If Article 14 of the Constitution is applied to the present Budget, it will be quashed in a moment, as it is highly discriminatory in terms of allocation. Madam, what you give to Tamil Nadu will come back to you. Since you have not given anything, nothing will come back to you. Tamil Nadu is a jewel on India's crown. We are your best performing State. We have just crossed Pakistan's GDP. Through this august House, I call upon the hon. Prime Minister and hon. Finance Minister to be fair to Tamil Nadu. Thank you, very much.

MR. DEPUTY CHAIRMAN: Hon. Finance Minister.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I will come back to this House and reply for every one of the speeches. Since an absolutely incorrect statement has been

& English translation of the original speech delivered in Tamil.

made by a very senior advocate of the Supreme Court, I just want to say one thing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: She has the right to reply.

SHRIMATI NIRMALA SITHARAMAN: Shri Digvijaya Singh targets a lot of comments on me. ...(Interruptions)... But I want to tell him something; he is a very senior Member. ...(Interruptions)... If he is allowed to sit and give commentary, I am allowed to stand, if you permit me to say a commentary. Among many other things that hon. Member Wilson read out, rather than spoke, one thing stood out for me. He said, "Tamil Nadu has no new projects given." Absolutely wrong! I just count at the tip of my finger, four things, ready. What is the rare earth corridor? Is it not going to Tamil Nadu? Every district will get one girls hostel. Is it not for Tamil Nadu? Fishermen are getting a benefit to go into the deep sea and also their products to be treated as an export if they go from the high sea to any other destination. Is it not going to benefit Tamil Nadu? Is the Coconut Scheme not going to benefit farmers in Tamil Nadu who are keeping coconut trees? On allied health, where we are saying, a medical hub can be created on a challenge mode, Tamil Nadu can bid for it and can get it. So, I have just, off the cuff, said a few things. Sweeping statements like this without any basis, linked with the Budget, which has been presented only eight days ago, is not right at all.

MR. DEPUTY CHAIRMAN: Thank you. माननीय सदस्यगण, प्लीज़ ...(व्यवधान)... माननीय सदस्यगण, आप सबसे यह अपेक्षा की जाती है कि रिटन स्पीच पढ़ने के बजाय आप अपने प्वाइंट्स कहें। Do not read. You are not supposed to read your written statements. Now, Shri Raghav Chadha.

श्री राघव चड्ढा (पंजाब): सर, अक्सर देखा जाता है कि जब वित्त मंत्री जी बजट पेश करती हैं, तो रूलिंग ...(व्यवधान)...

श्री उपसभापति: कृपया चेयर पर बैठकर न बोलें। ...(व्यवधान)...

श्रीमती जया अमिताभ बच्चन: सर, मैं बजट पर बोल रही हूँ। ...(व्यवधान)... अगर आप समय देंगे, तो हम बगैर पेपर देखे बोलेंगे और अगर समय नहीं होगा, तो पेपर पढ़ना पड़ेगा।

श्री उपसभापति: आप बहुत सीनियर सदस्या हैं। समय पार्टी दलों के द्वारा बीएसी मीटिंग में आवंटित होता है। यह चेयर तय नहीं करती है, इस बात को आप जरूर जानती होंगी। राघव चड्ढा जी ...(व्यवधान)...

श्रीमती जया अमिताभ बच्चन: सर, मैं आपको नहीं कह रही हूँ। ...(व्यवधान)...

श्री राघव चड्ढा: सर, अक्सर देखा जाता है जब वित्त मंत्री बजट पेश करती हैं, तो रूलिंग कोएलिशन के जो एमपीज़ हैं, जो ट्रेजरी बेंचेज पर बैठते हैं, वे सरकार की तारीफ करते हैं और कहते हैं कि इस बजट से भारतीय अर्थव्यवस्था में क्रांति आ जाएगी और विपक्ष में जो एमपीज़ बैठे हैं, वे अक्सर निंदा करते हैं और कहते हैं कि किसान की कमर तोड़ दी, बहुत महंगाई हो गई, अमीर और अमीर हो रहा है और गरीब और गरीब हो रहा है। सर, मैं आज प्रयास करूंगा कि इस बजट का एक ऑब्जेक्टिव एनालिसिस करूं और अपना कंस्ट्रक्टिव क्रिटिसिज़्म आपके माध्यम से वित्त मंत्री जी को दूं। The title of my speech is 'The good, the bad and the way forward'. In my speech are four good things that I found in this Budget, four bad things that I found in this Budget and four innovative suggestions to the hon. Finance Minister. The first good thing that I found in the Budget is that there was an increase in the STT for derivative trading. यूजुअली, इस विषय को लेकर सरकार की निंदा हुई, मार्किट्स भी गिरी, लेकिन मेरा यह मानना है कि इस कदम से speculative trading, यानी कि सट्टा ट्रेडिंग समाप्त होगी या कम होगी। जो 90 परसेंट रिटेल इन्वेस्टर एफएंडओ सेक्टर में, Future and Options के चलते जुआ खेलता, नुकसान भुगतता है, उसमें रिटेल इन्वेस्टर की प्रोटेक्शन का एक माध्यम बन सकता है। मैं इसी के साथ-साथ वित्त मंत्री जी को याद दिलाना चाहूंगा कि एसटीटी का genesis क्या है? एसटीटी का जन्म कब हुआ? एसटीटी को हमारे सीनियर कॉलीग, श्री पी. चिदम्बरम जब फाइनेंस मिनिस्टर थे, तब उन्होंने इंट्रोड्यूस किया। It was introduced to replace long-term capital gains tax on equities.

जब Long-Term Capital Gains Tax on Equities जीरो था, तब STT को लाया गया कि वह trades पर एक simple, upfront levy होगी, regardless of profit and loss. लेकिन अब सरकार ने Long-Term Capital Gains Tax भी लगा दिया और STT भी लगा दिया, जिससे उसने retail investors और तमाम investors को एक प्रकार से disincentivise किया। मैं सरकार के लिए एक सुझाव लाया हूं, जिससे long-term household earnings बढ़ेंगी, wealth creation होगा और wealth parking real estate and gold के सेक्टर से निकल कर equities में आएगी, speculative trading और कम होगी और investors का long-term investment behaviour बढ़ेगा। वह यह है कि Long-Term Capital Gains Tax on equities should be made nil in this country for individual investors. दुनिया के कई ऐसे देश हैं, जिनके अंदर Long-Term Capital Gains Tax, खास तौर पर equities पर, शून्य है, जैसे कि स्विटजरलैंड, सिंगापुर, यूएई, न्यूजीलैंड, हांगकांग, कतर और मलेशिया। मैं चाहूंगा कि जब STT बढ़ाया जा रहा है, तो इसी बजट में ही Long-Term Capital Gains Tax को जीरो किया जाए।

सर, दूसरा, जो मैं सरकार के बजट को acknowledge करना चाहूंगा, वह यह है कि CAPEX का जो expenditure allocation होता है, उसमें एक बढ़ोतरी देखी गई। जहां वित्तीय वर्ष 2018-19 में मात्र 3 लाख करोड़ CAPEX था, वह इस वित्तीय वर्ष में 12 लाख करोड़ तक पहुंचा है, which is 4.4 per cent of the GDP, which is a good step. It will have a multiplier effect, and it will prioritize asset creation. लेकिन इसके साथ-साथ सरकार 5 साल में क्या-क्या

CAPEX कौन-कौन से क्षेत्रों में खर्च करने जा रही है, उसका एक ब्यौरा देना चाहिए, ताकि प्राइवेट सेक्टर भी इस CAPEX के खर्च को match कर सके।

Sir, the third thing, which we found in the Speech of the hon. Finance Minister, is that there was a relative restraint in making budgetary announcements for the election-bound States. अक्सर वित्त मंत्री का भाषण सुन कर आप बता सकते हैं कि कौन से राज्यों में चुनाव होने जा रहा है। इस स्पीच में उन्होंने थोड़ा सा restrain exercise किया है, जिसे मैं acknowledge करता हूँ।

सर, आखिरी अच्छी चीज, जो इस बजट में नजर आई, वह यह थी कि NRI की investment limit में enhancement हुई। लेकिन मैं बता दूँ कि जब FIIs ने, foreign investors ने, foreign portfolio investors ने इस देश के बाजार से पैसा निकाल लिया और पिछले एक वित्तीय वर्ष में 23 बिलियन निकाला, तब जाकर सरकार जागी और सरकार ने NRIs के लिए equity market का दरवाजा खोल कर उनकी investment limit को 5 परसेंट से बढ़ा दिया। इसमें कोई दो राय नहीं है कि इससे 32 million NRI investors को भारतीय बाजार में पैसा डालने का मौका मिलेगा। लेकिन इसी के साथ-साथ, सरकार को इस पर भी गौर फरमाना चाहिए कि क्यों foreign investors भारत से पैसा निकाल-निकाल कर बाजार को छोड़ कर जा रहे हैं।

Sir, now, I come to the bad part of the Budget. The first thing is the debt-to-GDP crisis. सरकार ने और debt लेने के लिए, कर्ज लेने के लिए इस बजट में formula ही बदल दिया। पहले सरकार जब debt लेती थी, तो old FRBM rules के तहत 3 per cent of GDP तक का fresh debt लेती थी। इस बजट में सरकार ने उस formula को बदल कर कहा है कि सरकार का total debt GDP का 50 परसेंट होगा और उस सीमा में हम debt लेंगे। यानी they want to play on the denominator effect. For example, अगर एक साल हमारा GDP 12 परसेंट से grow करता है, तो उस साल सरकार खूब सारा debt लेकर सरकार पर कर्ज लाद सकती है, जिससे fiscal deficit 4.5-5-6.5 परसेंट तक भी पहुंच सकता है। सर, इसी के साथ-साथ, मैं बताना चाहूंगा कि आज सरकार कहती है कि हमारा debt-to-GDP ratio 56 per cent है, लेकिन यह गलत है, क्योंकि बहुत सारे off balance sheet items हैं, जिन्हें सरकार debt में दिखाती ही नहीं है, जैसे कि FCI bonds, OMC bonds, fertilizer, NHAI, NFSS. यानी कि सरकार के ऊपर तमाम तरीके के ऐसे कर्जे हैं, जिन्हें सरकार अपनी balance sheet में नहीं दिखाती है। सर, मैं आपके माध्यम से सरकार से यह request करना चाहूंगा कि देश का कर्ज कैसे और न बढ़े, वह इस पर काम करे, न कि और कर्ज लेने के लिए हम debt-to-GDP के formula के ratios बदल कर ब्याज पर और कर्ज लेने का प्रयास करें।

सर, दूसरी दिक्कत जो इस बजट में नजर आई, वह यह है कि Income-Tax slab में कोई change नहीं हुआ। हर साल जब देश का आम आदमी वित्त मंत्री जी की बजट की स्पीच सुनता है, तो वह इसलिए नहीं सुनता कि PLI का क्या investment होगा, कौन सा कॉरिडोर बन रहा है, बल्कि देश का आम आदमी, salaried class इसलिए बजट की स्पीच सुनता है कि क्या उसके

अंदर slab में कोई revision होगा; हमें जो standard deduction मिलता है, क्या वह बढ़ेगा। लेकिन इस बार बजट में देश का आम आदमी, खास तौर पर देश का middle class disappoint हुआ। Already, there has been a stagnation in the salaries. Inflation 6.8 per cent पर खड़ा है, लेकिन उसके बावजूद हमने इस बार slab में या standard deduction में कोई change नहीं देखा। मैं आपके माध्यम से वित्त मंत्री जी से request करना चाहूंगा कि आप इसी बजट में announcement करें कि salaried class के लिए standard deduction, जो 75 हजार रुपए है, उसे बढ़ा कर 1.5 लाख रुपए किया जाएगा।

Sir, the third problem that is there with the Budget is that there is no relief for the middle-class. After a very long time in India's history, the personal Income-Tax collection was more than the corporate income tax collection.

यानी कि इंडिविजुअल्स ने जो इनकम टैक्स भरा, वह लगभग 11 लाख करोड़ के आसपास भरा और कम्पनियों ने, कॉर्पोरेट ने जो इनकम टैक्स भरा, वह लगभग 9.8 लाख करोड़, यानी कि मैक्सिमम टैक्स आपको इंडिविजुअल्स के इनकम टैक्स से मिल रहा है और मिडिल क्लास वह टैक्स भर रहा है। आज वह दौर आ गया है कि हम मिडिल क्लास को अपलिफ्ट करें, मिडिल क्लास को पैम्पर करें, नहीं तो मिडिल क्लास एक सैंडविच की तरह रिच क्लास और पूअर क्लास के बीच में दबता चला जा रहा है। सर, rising cost pressures के चलते पिछले वित्तीय वर्ष में मिडिल क्लास ने देखा कि उसके एजुकेशन के खर्च में 8 परसेंट की बढ़ोतरी हुई, healthcare 9 परसेंट महंगा हुआ, रेंट 7 परसेंट, फूड 6 परसेंट और ट्रांसपोर्ट 5 परसेंट महंगा हुआ। माननीया फाइनेंस मिनिस्टर से मेरी रिक्वेस्ट यह है कि वे इनकम टैक्स में रियायत देकर या तो मिडिल क्लास को कोई रिलीफ दें और अगर इनकम टैक्स में रियायत नहीं दे सकती हैं, तो उसकी सेविंग्स और इन्वेस्टमेंट्स पर उसे बेनिफिट दें, उसे incentives दें, ताकि वह ज्यादा बचत करे, ज्यादा wealth creation कर पाए।

Fourth problem in this Budget that I found was the budgetary allocation to health sector, which is low and which, certainly, needs a relook. आज हमने अपने total Government Expenditure का 2 per cent हेल्थ को एलोकेट किया है, जो लगभग 1 लाख करोड़ के आसपास है। National Health Policy, 2017 बताती है और सरकार का अपना यह objective रहा है, goal रहा है - Spending on public health should be 2.5 per cent of GDP. आज हम 2026 में खड़े हैं। हमारी पब्लिक हेल्थ पर spending मात्र 0.5 per cent of GDP है। हम अपने लक्ष्य से कोसों मील दूर हैं। जहां यूएस में 18 per cent of GDP healthcare पर खर्च होता है। यूके में 12 परसेंट, जर्मनी में 13 परसेंट और स्वीडन, नीदरलैंड, डेनमार्क, जापान तथा स्पेन में 10 per cent of GDP खर्च होता है, क्योंकि वे देश जानते हैं कि 'जान है, तो जहान है', लेकिन हमारे देश में मात्र 5 per cent of GDP हम अपनी हेल्थ पर खर्च करते हैं। इसके चलते आलम यह है कि अगर आप सरकारी अस्पताल में चले जाएं, which is called the backbone of India's healthcare, वहां पर आपको पुरानी जर्जर बिल्डिंग्स मिलेंगी, massively understaffed hospital मिलेगा, over-worked doctors मिलेंगे, पॉपुलेशन के हिसाब से बेड्स नहीं

मिलेंगे, जांच के लिए मशीनें नहीं हैं, दवाइयों की कमी है और अगर इलाज की, ऑपरेशन की डेट मिल भी जाए, तो वह डेट इतनी दूर होती है कि तब तक मरीज चल बसता है।

Sir, the reality is that Covid made us realize this and it was a wake-up call for India's health infrastructure. I want to ask the House: Are we prepared, God forbid, if there were to be another pandemic, another raging pandemic and the answer to that is 'No'. प्राइवेट अस्पतालों के हालात ये हैं कि अगर आज आपको प्राइवेट अस्पताल में इलाज कराना पड़े, तो आपको लोन लेना पड़ता है। भारत में अपने घर के गहने और अपना रियलस्टेट एसेट बेचकर, पता नहीं, कितने हजारों-लाखों लोग हर साल गरीबी रेखा के नीचे चले जाते हैं, क्योंकि उन्हें एक हेल्थ इमरजेंसी के चलते प्राइवेट अस्पताल में इलाज कराना पड़ता है। इसलिए, जैसे इस देश में One Nation, One Election लागू किया जा रहा है, One Nation, One Tax की ओर हम बढ़ रहे हैं, वैसे ही हमें One Nation, One Medical Treatment की ओर बढ़ना चाहिए। देश में सबको नंबर वन मेडिकल ट्रीटमेंट मिले, ऐसी व्यवस्था बननी चाहिए।

सर, मैं आपके माध्यम से मैं वित्त मंत्री को अपने 4 सुझाव देना चाहूंगा। पहला सुझाव है - Put all land and property records of India on blockchain. एक blockchain-based land ledger or registry बनाइए। उसे पहले 10 मेजर शहरों से, महानगरों से और Tier-II cities से शुरू करिए। हर रिकॉर्ड, हर sale, हर mutation, हर inheritance को एक digital record book में डाला जाएगा, जो एक blockchain ledger होगा, जो time stamped होगा, temper-proof होगा, 100 per cent transparent होगा और आप उससे real time property tracking कर सकेंगे, जिसके चलते instant title verification होगा। आज हमारा जो रियलस्टेट के land and property record का जो बाजार है, उसमें utter chaos है। वह chaos इसलिए है कि लोगों को रजिस्ट्रार के दफ्तर के बाहर धक्के लग रहे हैं। दलालों ने उन अफसरों पर पूरे तरीके से कब्जा किया हुआ है, प्रॉपर्टी टैक्स में चोरी होती है, circle rate को exploit करके कैश में प्रॉपर्टीज खरीदी जाती हैं। आज फर्जी कागज, कब्जे, title dispute, न जाने क्या-क्या चल रहा है, जिसके चलते आज 66 per cent of India's civil disputes are land disputes. 45 per cent properties lack clear title in India. India ranks 133 out of 190 in Property Registration Efficiency Index. 48 per cent of our properties are under dispute and the average time taken by civil courts to resolve these disputes is seven years and 6.2 crore property documents are pending digitization. वे तहसीलदार के दफ्तर में पड़े हैं या रजिस्ट्रार के दफ्तर में पड़े हैं, लेकिन उनका डिजिटाइजेशन अभी तक नहीं हुआ है। इन सारी बीमारियों की एक ही दवा है। That is National Blockchain Registry, जिसके चलते property disputes समाप्त होंगे, मिडिल क्लास की wealth unlock होगी, क्योंकि वे और ब्याज पर पैसा ले पाएंगे, प्रॉपर्टी टैक्स की compliance बढ़ेगी और REITs जैसे investment vehicles को Blockchain verified titles मिलेंगे और उसमें भी बढ़ोतरी देखी जाएगी।

सर, इसी के साथ-साथ, दुनिया के कई देशों ने इसे लागू कर दिया है। स्वीडन में यह लागू है, जहां पर एक दिन में आप प्रॉपर्टी का ट्रांजेक्शन कंप्लीट कर सकते हैं। वहां डिस्प्यूट रेट 2

परसेंट है। यह जॉर्जिया में है, जहां 3 दिन में प्रॉपर्टी का ट्रांजेक्शन खत्म हो जाता है और डिस्प्यूट रेट 1% है। यूएई में है, जहाँ 10 मिनट में आप अपनी प्रॉपर्टी खरीद-बेच सकते हैं, वहाँ dispute rate एक परसेंट से भी नीचे है और हिंदुस्तान में प्रॉपर्टी बेचनी हो, तो दो से छह महीने लगते हैं और 48 परसेंट dispute rate है।

सर, मेरा दूसरा सुझाव inflation-linked salary revision act के संबंध में है। भारत में वेजेज़ को महंगाई के इंडेक्स से करिए। वित्तीय वर्ष 2018 से लेकर वित्तीय वर्ष 2026 में हमने देखा कि real wages for the salaried class में 16 परसेंट की गिरावट आई। इस गिरावट का मतलब, इन सालों में जिस स्तर पर महंगाई बढ़ी, उस स्तर पर वेजेज़ नहीं बढ़ीं, जिसके चलते 16 परसेंट की गिरावट real wages में देखी गई। इसीलिए mandatory wage indexation formula is the need of the hour and the Government must look at it. इसके चलते तमाम formal sectors में cooperative shops, factories, gig workers सबको inflation index wage hike मिलेगा और सरकार के मुलाजिम को तो मिलता ही है, हर साल dearness allowance मिलता है, उसके बाद हर कुछ सालों में पे कमीशन लागू होता है। इससे आप 20 करोड़ आबादी, which is 45 per cent of India's total workforce, आप उसे एड्रेस कर पाएँगे।

सर, इसी के साथ-साथ मैं बताना चाहता हूँ कि दुनिया के कई देशों में यह पहले से ही लागू है। यूएसए के अंदर COLA (Cost of Living Adjustment) सिस्टम लागू है, जिसके अंदर annual और automatic revision होता है। जर्मनी के अंदर हर 18 महीने से 24 महीने के अंदर महंगाई के अनुसार सैलरी बढ़ा दी जाती है। जापान के अंदर Shinto method यूज होता है, जिसमें annual inflation index wage hike दी जाती है और बेल्जियम में automatic indexation law है, जिसमें quarterly basis पर employees की सैलरी बढ़ाई जाती है। Sir, India is one of the only countries in major economies where 85 per cent of our formal workforce has zero statutory inflation protection. We are at the mercy of the employer's discretion and our own negotiation power to raise our salaries. इसके साथ-साथ मुझे लगता है कि एक minimum increase based on inflation होना चाहिए।

मेरा थर्ड सुझाव माननीया वित्त मंत्री जी को रहेगा कि State capital expenditure की matching grant, matching funding सेंटर दे, यानी हर एक रुपया, जो राज्य की सरकार कैपेक्स पर, कैपिटल एक्सपेंडिचर पर, asset creation पर खर्च करती है, उसकी मैचिंग ग्रांट एक रुपया केंद्र द्वारा राज्यों को दिया जाना चाहिए not as loan but as a grant. आज स्टेट कैपेक्स में दो bottlenecks हैं, पहला bottleneck है borrowing cap, यानी कोई भी राज्य अपने स्टेट जीडीपी से 3 परसेंट से ज्यादा ब्याज पर पैसा नहीं ले सकता, वह कैपेक्स पर नहीं खर्च करता, वह तमाम तरीके के ऑपरेशनल खर्च करता है और सेकंड प्रॉब्लम है कि अगर केंद्र सरकार राज्यों को कैपेक्स के लिए पैसा देती भी है, तो वह लोन की सूरत में देती है और कंडीशनल लोन की सूरत पर देती है कि किस asset पर कितना खर्च होगा। इस तरह से एक कंडीशनल लोन दिया जाता है। मेरा सुझाव है कि replace this loan with conditions given by the Centre to grant based on trust by the Centre. सर, सेंटर को आने वाले पाँच वर्षों के

लिए डेढ़ लाख करोड़ रुपए आवंटित करना चाहिए not as loan but as these Capex grants, ताकि राज्यों में सड़कें बनें, इरिगेशन नेटवर्क बने, लोकल पावर इंफ्रास्ट्रक्चर बने, drinking water, sanitation हो और अर्बन इंफ्रास्ट्रक्चर में asset creation, asset formation किया जाए not as loan, not on interest, not with principal and with no conditionality. अगर ऐसा होता है, तो सबसे पहले तो स्टेट की बैलेंस शीट में this grant will not sit as debt. स्टेट की बैलेंस शीट सुंदर होगी, बेहतर होगी। दूसरा, राज्य खुल कर कैपेक्स पर खर्च कर पाएंगे। Third, it will be a high growth and a high job creator, एक growth multiplier और जॉब क्रिएटर के तौर पर इसका इस्तेमाल होगा, क्योंकि हर एक रुपया, जो आप कैपेक्स पर खर्च करते हैं, उससे भारत का जीडीपी दो से तीन रुपए बढ़ता है in a span of three to five years. इससे cooperative federalism मजबूत होगा और साथ-ही-साथ States will become builders and not borrowers in the eyes of the Centre.

सर, मेरा चौथा सुझाव जो माननीया वित्त मंत्री जी के लिए है, वह यह है कि legalize Virtual Digital Assets as an asset class. सर, इंडिया में अभी वैसे ही Virtual Digital Assets de facto legalize taxation है, यानी crypto currency, stablecoin, etc., क्योंकि अगर उनकी खरीद-बेच पर कोई मुनाफा होता है, तो 30 परसेंट फ्लैट इनकम टैक्स लगता है और एक परसेंट ट्रांजेक्शन टैक्स, जो अपनी वस्तु बेच रहा है, उसे सरकार को जमा कराना पड़ता है। But they are somehow not recognized as an asset class. जो virtual digital assets हैं, उनको asset class का दर्जा नहीं दिया गया, जिसके चलते कोई dedicated licensing law नहीं है, कोई clear consumer or investor protection कानून नहीं है, AML कानून, यानी Anti Money Laundering guidelines or directions इस asset क्लास के लिए नहीं है। And there is, of course, no explicit legal classification. As a result, what has happened is that 4.8 lakh crore trades in the Virtual Digital Assets has moved offshore. भारत के बाहर निकल कर अन्य देशों में दुबई, सिंगापुर, मलेशिया और अन्य देशों में इसका ट्रेड हो रहा है, जो भारतीय कर रहे हैं। The second thing that has happened is that 73 per cent of India's crypto trading volume in the financial year 2025 has moved to offshore exchanges. What has further happened is that 180 Virtual Digital Assets StartUps have moved to countries like Dubai and Singapore and, as a result, भारत देश के 12 करोड़ लोग ऐसे हैं, जो इन Virtual Digital Assets में, Crypto में, Real World Assets (RWAs) में, Stablecoins में इन्वेस्ट करना चाहते हैं, वे offshore जाकर इनवेस्ट कर रहे हैं। जरूरत है कि हम हिंदुस्तान में compliance लागू करें, उसे heavily regulate करें, लेकिन उसे onshore लाएँ। अगर ऐसा होता है, तो इसके चलते सरकार के खजाने में 15 से 20 हजार करोड़ रुपए का इजाफा होगा, उसे उतना टैक्स मिलेगा। इसी के साथ-साथ, मैं सरकार से कहना चाहता हूँ कि we currently tax these Virtual Digital Assets as if they are legal, but we regulate them as if they are illegal. मेरा सुझाव है कि इसे heavily regulate कीजिए, इस ecosystem को ring fence कीजिए, Anti-Money Laundering (AML) कानून और मजबूत कीजिए, लेकिन prohibition is not protection. Regulation is protection. Thank you so much, Sir.

MR. DEPUTY CHAIRMAN: Shri S Niranjan Reddy. Not present. Shri Muzibulla Khan.

श्री मुजीबुल्ला खान (ओडिशा): सर, मैं बजट पर बोलने के लिए खड़ा हुआ हूँ। हमारे राज्य में और केंद्र में डबल इंजन की सरकार है, जिसके बारे में मैं एक छोटी-सी शायरी बोलना चाहता हूँ:

*"क्यों वादा करके वो निभाना भूल जाते हैं,
लगा के दिल में आग, वो बुझाना भूल जाते हैं,
रुलाते हैं वो हमें और मनाना भी भूल जाते हैं।"*

सर, यह जो केंद्रीय बजट आया है, यह ओडिशा के लिए बहुत निराशाजनक है। मैं खासकर, आदिवासी बहुल जिले से आता हूँ। इस बजट में ओडिशा के एग्रीकल्चर सेक्टर के लिए ज्यादा कुछ नहीं दिया गया है। हमारे नबरंगपुर जिले में धान और मक्के का उत्पादन ज्यादा होता है। वहाँ के किसान आजकल धान मंडी में ठीक से बेच नहीं पाते हैं और मक्के के लिए वहाँ आज तक मंडी स्थापित नहीं हुई है। वहाँ मक्का प्रोसेसिंग प्लांट भी स्थापित नहीं हुआ है। केंद्र सरकार को इस पर ध्यान देना चाहिए और उसको वहाँ पर मक्का प्रोसेसिंग प्लांट लगाने के लिए कुछ करना चाहिए, ताकि वे किसान, जो देश को आगे बढ़ाने के लिए कोशिश कर रहे हैं, उनको कुछ लाभ हो सके।

महोदय, केंद्र सरकार की तरफ से बजट में अभी स्पीड रेल कॉरिडोर की घोषणा की गई, जिससे वाराणसी, सिलीगुड़ी, हैदराबाद, चेन्नई जैसे कई शहरों को कनेक्ट किया गया है, लेकिन ओडिशा को कनेक्ट नहीं किया गया। यह भी हमारे ओडिशा के लिए बहुत दुःख की बात है। ओडिशा रेल विभाग के लिए हर साल जो रेवेन्यू जनरेट करता है, वह करीब 18 से 20 हजार करोड़ तक का होता है, लेकिन हमारे राज्य के लिए जो पैसा आवंटित किया गया है, वह उसके हिसाब से कुछ नहीं है, उसका आधा पैसा भी नहीं दिया गया है। यह हमारे लिए बहुत दुःख की बात है। यह क्यों नहीं किया गया, पता नहीं। हमारे देश को स्वाधीन हुए 77 साल हो गए, लेकिन कोरापुट-जयपुर से नबरंगपुर और मलकानगिरी तक की रेलवे लाइन के लिए भी बजट में एक पैसे का भी प्रावधान नहीं किया गया है। यह क्यों नहीं किया गया, पता नहीं, लेकिन हमारे राज्य के रेल मंत्री हैं, इससे बड़े दुःख की बात और क्या हो सकती है?

सर, माइंस एंड मिनरल्स में ओडिशा का योगदान बहुत है। देश में 25 परसेंट iron ore और करीब-करीब 50 परसेंट बॉक्साइट का जो खनन होता है, वह ओडिशा देश के लिए देता है। सबसे बड़ी बात यह है कि सबसे अच्छा जो कोयला है, वह भी हमारे ओडिशा में उत्पादित होता है, लेकिन पिछले 10 सालों में कितनी ही बार हम लोग बोल चुके हैं कि उसकी रॉयल्टी को रिव्यू किया जाए, उसकी जो रॉयल्टी मिलती है, वह बढ़ायी जाए, लेकिन उसको 10 साल से बढ़ाया नहीं गया है और इस बजट में भी कुछ प्रावधान नहीं किया गया है।

सर, अभी जो National Waterways का प्रपोजल आया है, यह तत्कालीन मुख्य मंत्री नवीन बाबू की सरकार के वक्त वर्ष 2008 में शुरू हुआ था। अगर यह तब होता, तो यह 588 किलोमीटर दूरी का होता और यह महानदी, बैतरणी, ब्राह्मणी, मैत्री रिवर्स, ईस्ट कोस्ट कैनाल

आदि में होता। अभी इसकी जो घोषणा की गई है, अगर यह काम हो गया, तो यह बहुत अच्छी बात होगी, हम स्वागत करेंगे, लेकिन मुझे इसमें भी उम्मीद बहुत कम है।

सर, अभी 6 राज्यों के लिए बुद्धिस्ट सर्किट को डेवलप करने की घोषणा की गई है, लेकिन ओडिशा को छोड़ दिया गया है। ओडिशा में करीब 200 से अधिक बौद्ध स्थान हैं, उनमें प्रमुख ललितगिरी, रत्नागिरी, उदयगिरी हैं, जिसको diamond triangular कहा जाता है।

महोदय, सम्राट अशोक ने उसी ओडिशा में आकर हिंसा त्याग करके बौद्ध धर्म ग्रहण किया था। ओडिशा की इतनी importance है, लेकिन ओडिशा को उसमें भी शामिल नहीं किया गया...(समय की घंटी)... उससे बड़े दुख की बात कुछ नहीं है। अतः केंद्र सरकार से मेरी अपील है कि ओडिशा पर विशेष रूप से ध्यान दिया जाए और ओडिशा के लिए हर क्षेत्र में बजट में प्रावधान किया जाए। बहुत-बहुत धन्यवाद!

SHRI A.D. SINGH (Bihar): Mr. Deputy Chairman, I thank you for giving me this opportunity. I have to say that the successive Budgets of the NDA Government are marching towards inequality in our society. Now, I will divide my speech between Bharat and India. I will put about 8-10 per cent of population of our country as India. इसमें हमने देखा कि capital expenditure में, you are going to put a Budget of more than Rs. 12 lakh crore. I do not understand who will benefit with this. It will not create any employment. Only machines will be used to make it and also only a few selected groups will get this contract.

Now, I come to revision of corporate tax in 2019, which was brought down from 24 to 21. In this, we lost about Rs. 2 lakh crore a year. This incentive was given to the private sector for investment. No investment was made except that they tried to clear their bank loans and other things. Also, one thing is very sad that I will come to Delhi, take a Rs. 50,000 crore loan and, after a few years, the Government will be very pleased to write it off. In the last few years, I think the Government has written off Rs. 12 lakh crore to Rs. 15 lakh crore. I do not know in which direction this Government is going.

Now, I come to Bharat, which consists of 92 crore people. ये जो हम लोग 'विकसित भारत' के जुमले सुन रहे हैं। What efforts has the Government made to create some economic activity so that some purchasing power goes to this number of people? The Government proudly says that it is giving 5 kilograms of *anaaj* to everybody. I think this is the most insulting thing for every Indian who is receiving it. Further, I feel that corporate tax has to be revised. That money has to go to rural sector. We should take *Panchayats* into confidence. Over-centralisation by this Government is not required. In fact, even the capital expenditure should be drastically

reduced. A major part of that should go for strengthening villages, rural roads, rural healthcare, rural education and even MNREGA. In the new MNREGA, you promised 125 days of the job, but the most peculiar thing you are saying is that 40 per cent contribution should come from the State; and also, you have put a provision that you will spend the money where you like. This is something which should not be expected from the Government.

Now, let us talk about agriculture and rural distress. Unfortunately, the hon. Minister of Chemicals and Fertilizers is not here. We are doing everything to spoil the health of soil in this country for the next generation or maybe in the next 5-10 years. We are using about 40 to 42 million tonnes of urea which is absolutely not required for the soil. We are only making the soil poisonous. Today, the Government should have slowly increased the price of urea, at least, 10 per cent every year, to bring it at parity with other fertilizers. Today, a urea bag of 50 kilograms is for Rs. 260 or Rs. 265 or something like that and the next grade of fertilizer starts from Rs. 1350 to about Rs. 1800. So, if the farmer has less money, he puts extra bag of urea. Actually, only 20 per cent to 30 per cent of the urea goes in the soil. Either it contaminates the water inside the soil or it goes in the air. We spend a lot of money on the subsidy. If we reduce the urea intake, which should be actually 50 per cent or 60 percent, that amount of money saved in subsidy could be given as incentives to the farmers for crop diversification. Let the Government not be very proud by saying that we are producing 150 million tonnes of rice. It is at whose cost? It is at the cost of the water in Punjab, Haryana, and western UP, which would someday bring all these land to desert. So, the policy for rural development should be farmer-specific. Plus the fertilizer used should be region-specific and all the stress should be on how to create demand in the rural sector. Today, we are very happy that we have made FTA from this country or that country. If there was a demand for 140 crore people, do we need to go and try to persuade these countries for an FTA? No! But the point is that there is no purchasing power because you have not created any economic activity for the rural poor. In the last 12 years, no efforts have been made in this direction. So, I am sorry to say that we are heading towards a very unequal society. ...(*Time-bell rings.*)... One minute, Sir. We should also learn from Iran and Sri Lanka that marching towards a religious state...

MR. DEPUTY CHAIRMAN: Thank you. Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I express the views on the Budget on behalf of our A.I.A.D.M.K. Party and our leader Edappadi K. Palaniswami on the

Budget 2026-27 presented by the hon. Finance Minister. At the outset, I congratulate Shrimati Nirmala Sitharaman on becoming India's longest continuously serving Finance Minister and presenting her ninth consecutive Budget. Her commitment, clarity and dedication to the nation deserves appreciation.

Sir, I would like to recall the words of Mahakavi Bharathi:

*& “To rule titles and to enact laws,
 We women have come to lead in this world;
 Women are not inferior to men
 In attaining any kind of knowledge, skills and intellect;
 On seeing this progress, clap loudly dear women”*

These powerful lines celebrate women's leadership and wisdom. Today, India proudly witnesses that spirit in action.

The Budget also gives strong emphasis to health and medical education. I take this opportunity to recall that when A.I.A.D.M.K. Party was in power under the leadership of hon. Amma Jayalalithaaji, and afterwards Shri Edappadi K. Palaniswami, Tamil Nadu witnessed remarkable welfare initiatives like establishing 23 medical colleges in four years, 7.5 per cent reservation for Government school students in MBBS, Amma Canteens, Amma Pharmacies, free laptops, bicycles, Pongal gifts, and many other people centric schemes.

Our leader, A.I.A.D.M.K. General-Secretary, Edappadi K. Palaniswami has welcomed this Budget, stating that it strengthens the fiscal management, reduces deficit and ensures sustained economic growth. The projected growth rate of 6.5 per cent to 7 per cent in 2025, rising further thereafter, is encouraging despite global uncertainties. The textile hubs of Tiruppur, Erode and Karur will particularly benefit from the MSME protection measures.

Sir, Tamil Nadu is going to face the 2026 elections. All the political parties are giving promises as to what they are going to present them with. In the same way, the Central Government promises so many projects and those projects are implemented. Elections are coming in Tamil Nadu.

Our Party Leader, Shri Edappadi Palaniswami assured, as hon. Prime Minister already announced many programmes, after winning the coming elections, that he is

& English translation of the original speech delivered in Tamil

going to give Rs. 2000 to every woman head of the family as old-age pension. The old-age pension will be increased from Rs. 1000 to Rs. 2000 per month for the old-age people. And, also, Sir, the students are taking loans from the bank for studying higher education. But, they may not be in a position to pay it. Therefore, now, our Party Leader Shri Edappadi Palaniswami, promised our Government will bear these kinds of loans. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please confine yourself to the Budget of the Central Government. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, the Scheduled Castes and Scheduled Tribes in villages all will get houses. ...*(Interruptions)*... That is the scheme. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is not a State election. ...*(Interruptions)*... Confine yourself to the Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Yes, Sir, I am speaking on the Budget. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The DMK Government gave so many promises. But, they failed to implement the promises. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You discuss that in the State. ...*(Interruptions)*... Please.

DR. M. THAMBIDURAI: But, they are telling that we are copying their manifesto... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, we are not copying. ...*(Interruptions)*... Since they failed to implement promises, we are going to implement them.

MR. DEPUTY CHAIRMAN: That you discuss in the State. ...*(Interruptions)*...

DR. M. THAMBIDURAI: That is the promise we are going to make. ...*(Interruptions)*... Sir, our DMK Member recently said that the federal spirit has gone. He has also said that the debt trap is becoming deeper and also the State Government is not going to get any benefit. * Tamil Nadu debt has grown sharply in recent years. Look at revenue deficit. The State is spending more than it earns in

* Not recorded.

revenue.* They promised in the election that they would not put any taxes. But, they have put a good lot of taxes. ...*(Interruptions)*...

SHRI R. GIRIRAJAN: Sir, he is making allegations. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already requested him to speak on the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, this is a federal system.*(Interruptions)*... I have to tell about the Property Tax.*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You speak about the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Though a lot of money is collected, they are not fulfilling the promises. ...*(Interruptions)*... Sir, they are disrespecting. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *there is always cost overrun of Government projects. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. I have already... ...*(Interruptions)*... No. Not these words, please. ...*(Interruptions)*... It will not go on the record. ...*(Interruptions)*... You know the rules. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am telling. ...*(Interruptions)*... I am taking back those words. ...*(Interruptions)*... There is always cost overrun of Government projects. The public sector is constantly losing, and revenue mobilization is not given attention to. ...*(Interruptions)*... Only about 37 per cent of borrowings were used for capital investment. ...*(Interruptions)*... Revenue deficit and fiscal deficit are up more than 30 per cent! Interest payments alone are accounted for around 20 per cent of revenue expenditure! ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, you speak on the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am coming to it. ...*(Interruptions)*... The CAG repeatedly warns the actions of the Tamil Nadu Government with regard to fiscal stress. * ...*(Interruptions)*...

* Not recorded.



MR. DEPUTY CHAIRMAN: Please speak on the Central Budget. ...*(Interruptions)*... Please discuss about the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, they accused that the Central Government borrowed a lot of money. ...*(Interruptions)*... I am replying to that. They accused the Central Government has also borrowed a lot of money. Same thing I am telling that this is also applicable to Tamil Nadu. ...*(Interruptions)*... Whatever the Central Government borrowed, they spent for the welfare of the people of India. ...*(Interruptions)*... *They are burdening the people and we have to face it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... We will see. ...*(Interruptions)*... We will see it later. ...*(Interruptions)*... I am requesting you to speak on the Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, they are diverting. Please, listen to me. ...*(Interruptions)*... They are telling about double engine. ...*(Interruptions)*... Sir, India is a double engine economy. One is Central Government, another one is State Governments. ...*(Interruptions)*... Without two engines, how can the country develop? ...*(Interruptions)*... When our hon. Prime Minister, Narendra Modi, is saying that we want double engine, they are accusing. ...*(Interruptions)*... Double engine means NDA at both places. They are thinking it is a single engine! ...*(Interruptions)*... Single engine is ineffective engine. ...*(Interruptions)*... It is not performing. ...*(Interruptions)*... That is why, Central Government engine is required. ...*(Interruptions)*...

SHRI R. GIRIRAJAN: Sir, he is accusing.... ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, we are telling ...*(Interruptions)*... Shri Edappadi Palaniswami is accepting...

MR. DEPUTY CHAIRMAN: Please speak. ...*(Interruptions)*... I have already pointed out that only his speech will go on record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, Shri Edappadi Palaniswami is accepting that we need a double engine. Shri Edappadi is taking the engine, the first engine. The State Government is leading the ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the Union Budget now. ...*(Interruptions)*...

* Not recorded.

DR. M. THAMBIDURAI: The second engine is the Central Government. It is going to support us. ...*(Interruptions)*... Therefore, all the State Governments require double engine; that is the thing. ...*(Interruptions)*... A single engine cannot run. ...*(Interruptions)*... Therefore, they are accusing the Central Government about 'double engine'. They are ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the Central Budget now. ...*(Interruptions)*...

DR. M. THAMBIDURAI: In the federal structure, we are the House of Elders, we are the House of States. ...*(Interruptions)*... When we are defending them, the Central Government also has to be defended. Without double engines, Indian economy cannot develop. Tamil Nadu has miserably failed because the single engine is an ineffective engine. That is what I want to say. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, please. I have already pointed out. Please speak on the Central Budget. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am coming to that. ...*(Interruptions)*... Sir, I appreciate Nirmalaji. She said in her observation that they have given a lot of fund to the State Government. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please go back to your seat. ...*(Interruptions)*... Madam, I have already pointed out. ...*(Interruptions)*... I have already told him. Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The Chief Minister of Tamil Nadu is going on accusing the Central Government that the Centre is not giving funds. ...*(Interruptions)*... Sir, when Shri Modi visited Tamil Nadu, he gave a long picture as to how many lakhs of rupees were given to Tamil Nadu. ...*(Interruptions)*... How can they say that it is not given? ...*(Interruptions)*... Now also, Mr. Wilson said in his speech that Tamil Nadu could not get the money. ...*(Interruptions)*... That is what they said. These are the points I want to make. The hon. Railway Minister is also here. My request to the Railway Minister is for early sanction of the new railway line from Puducherry to Bengaluru. Two ministers are here. That route will start from Puducherry, Viluppuram, Tiruvannamalai, Krishnagiri, Hosur and Bengaluru. Three States are going to benefit, that is, Puducherry, Tamil Nadu and Karnataka. Therefore, I am demanding that it should be fulfilled. In the same way, with regard to roads--I also represented Karur five times,--I request to expedite the implementation of the Chennai-Salem eight-



lane project, Karur-Coimbatore eight-lane project, and Karur-Trichy six-lane project. I request the Central Government to give its attention to this. Sir, our Civil Aviation Minister is here. I have a request to him. The Members of DMK Party and the Chief Minister say that he is going to start a new green airport in Hosur. ...*(Interruptions)*... No, I am telling only the point. ...*(Interruptions)*... Sir, one Minister from Tamil Nadu says that they do not want that project. ...*(Interruptions)*... That is what I saying. ...*(Interruptions)*... That is a double engine. One engine says that they want the project, whereas, the other engine of the same Cabinet, the Minister of Tamil Nadu Government says that they do not want that project. ...*(Interruptions)*... What is the confusion? We cannot understand. ...*(Interruptions)*... That is the double engine. One engine says that it wants the project here. The DMK people now were only demanding the project. I want to mention the name of the Minister.* ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please.

DR. M. THAMBIDURAI: No, I am telling you. ...*(Interruptions)*... He says that you do not want the project. The Civil Aviation Minister is here. What is that double engine? Sir, I have a request to the hon. Minister. Already a private airport is there. I request you to upgrade that airfield, take it over and fulfil the ambition of Hosur and Tamil Nadu people by using the existing private airport. That is what I want to say. It will not affect the farmers. These are the things I want to say. ...*(Time-bell rings.)*...

MR. DEPUTY CHAIRMAN: Thank you... ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, I am concluding. To conclude, the Union Budget 2026-27 strikes a fine balance between ambition and responsibility. It promotes growth without neglecting inclusion, encourages reform without compromising stability and prepares India for a globally competitive future. Narendra Modi ji has an ambition and that ambition is '2047'. That is the ambition. The Budget reflects the confidence in India's people and clarity in India's purpose. On behalf of AIADMK Party and the people of Tamil Nadu, I extend my support to this visionary document. And also in 2026, AIADMK is going to come to power. ...*(Interruptions)*... Shri Edappadi Palaniswamy will become Chief Minister. He is going to implement whatever the Central Government is giving the fund for. ...*(Time-bell rings.)*... * Thank you.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shrimati Sudha Murty.

* Not recorded.

SHRIMATI SUDHA MURTY (Nominated): Thank you, Sir, for giving me an opportunity to speak today. I would like to congratulate Madam Nirmalaji, for presenting consecutive ninth Budget. As an Indian, I am very happy. As a woman, I am very proud about that. Sir, I want to take the first few things in the Budget. She has given a lot of money for the culture division, archaeology and culture and development in that. I want to take the 'Project Mausam' forward. I request our Archaeology Department, through this Budget, to have a conference of 39 countries in the particular place Puri or Konark, where once upon a time people used to travel. We can call all 39 countries' Ambassadors or High Commissioners. We can call all archaeology people from respective countries, hold a conference which will showcase India's culture and come out with a proper document, what is India's cultural effect on their countries and what we have learned from those countries. This document should be used for research to be introduced in colleges, so that people would know what the trade routes were once upon a time and what we learned from that. This is one.

The second thing is this. I am very happy about the 'She Market' because women require a market but with certain conditions. This should be number one and self-sustainable. Number two: It should be in an area which is well lit. There should be enough space for lactating mothers and pregnant women. Number three: It should be in the easily approachable area, so that you will get a lot more people to buy and it should be convenient for women to come and do their business.

Sir, the hon. Minister has increased the Budget for infrastructure by rupees one lakh crore. I am extremely happy. Hostels, what she has asked to build per district, are really important because I know what it is for a woman without a toilet. It makes a great difference for women if they have their own hostels. Most importantly, Sir, I want to tell a story today; how India has changed with a good Budget, with a confident Budget, with a great leader. And this is a true incident. It is not a story as such. In 1979, Sir, first time I traveled to America. It was my first travel by air and going to a different country. I got down in Boston and there was a Visa and Custom officer. I was last in the queue. They were winding up and I stood in a queue and when my turn came, they were tired probably. He asked me following questions. Number one, 'Why have you come to this country?' When are you returning? What's your husband's salary? How long do you want to stay in this country? How much dollars do you have? Do you have the return ticket? It was difficult questions for a young girl of 28 years old, first time coming out of country. I answered all the questions. He checked my return ticket. Then, I said, 'I want 6 months Visa.' And,



he said, 'No, you will get only 3 months Visa.' He stamped it and he did not give any explanation. I did not have the courage to ask, 'Why only 3 months.' I went to the Custom Officer. He looked from top to bottom and told me, 'Lady, what are you wearing this kind of huge material? I said, 'It's called saree, Sir.' He said, 'is it?' Then he said, 'You are from which country? I told him, 'I am from a country known as India.' He said, 'Oh! I know a little bit about that. Do you have snakes on the road?' I said, 'No, only in the field.' He asked, 'Is your father Maharaja?' I said, 'No, he is a doctor.' He asked me, 'How can you speak good English?' I said, 'We have many languages in India, but English is also taught to us.' Then he asked me, 'Why have you come over here? It is a developed country.' I said, 'My husband is working, so I have come here.' Then he said, 'Is everybody a magician there?' I said, 'No sir. There are a very few magicians. We go and see their play. It is like anyone else.' He looked as if I am from a different planet and looked down upon me heavily and told me to go and check my bag thoroughly. There was nothing to bring, because I was also not well off to take something.

4.00 P.M.

I came out holding my passport. I felt very sad. India is a country which has 5,000 years old history, a great civilization, a great culture and it has given 'Zero' to the world. All these things we have. And the way he treated me was, --as if I was coming from somewhere with no culture, no money, -- very different. I met my husband Mr. Murty. It is not that I am telling my personal story, it is a story which gives me even today encouragement in life. I told him how these people are treating us. He said, "People who know history can appreciate history; a common man or *aam aadmi* will appreciate your performance." If you perform well, the world appreciates. If you don't perform, people will neglect even though you have a great history. He said, "we are young." At that time, both of us were young. What we can do in our lifetime is, let us give something back to our country, work sincerely and perform well. That is all we have in our hands. We are simple people, ordinary people, from ordinary families; we will not be able to do more than that. But, let us give our 100 per cent, whatever is possible, to improve our country. Many years passed, Sir. So much water has flown over a period of time. Recently, I went to America after many, many years. I was the last in the queue. Actually, I came from Cuba, I suppose. Somewhere from the South America I was coming. In my plane, I was the only lady wearing a sari. I came to the Visa office. I thought, again, what questions he will ask. Again, he was winding up. I was the last person in the queue. He looked at me and said, "Why have you come here?" I said, "I have to deliver a few lectures in America." He said, "what are you?" I

said, "I am an author and a philanthropist." He said, "Oh! that's fair. That is nice." Then, he stamped. He did not ask me any question. He stamped. When he stamped, he said, "three months." I said, "No, Sir, I do not want three months. I will be here only for a week. Why are you stamping for three months?" He jokingly said, "Oh! no problem. Ours is a great country. Welcome to America. See many more places." I was a little bit surprised. When he was winding up, incidentally, he asked me, "Madam, you are from which place." I said, "From India." I said, "I am from South of India, by the name Karnataka, that is, Bangalore. He said, "Oh! you don't have to give explanation. Bangalore is a very famous city. It is a Silicon Valley of India. I know a lot of people from your country who are very good in software. They come from India and work here. So, we are aware of Bangalore and also joked, a day may come, we can use Bangalore as a verb, 'Bangalooed', and he left." Then I went to customs office. I thought he will ask me, "What have you brought?" Because I came from South America, he might search. He looked at me and said, "Oh! lady, we don't have to search you for anything and you can go." He was winding up. He came and we walked together. He said, "Can I ask you some more questions?" I said, please do ask. He said, "I have observed India has changed. India has become different." He told me that you Indians are very enterprising. A lot of unicorns have developed in India, and they do come for business here. I said, 'yes.' Then, he said, "You Indians are very hardworking. I have never seen someone hardworking like this. Because, on Sundays, you go to shop. All the shops are closed on Sunday in America, but an Indian grocery shop is always opened. You are hardworking people." Number three, you people help each other. You help each other a lot. Number four, he said on a lighter side, your food is excellent because, you go to any place in America, you have an Indian restaurant and a Patel's Motel. Then, he said, more than that, you are law-abiding people. You are good people. So, by this time, we know, what is India. And, then, he told me, I know India's diaspora. I attend Diwali, Holi and Gujarati's Navratri. Then, he says in his own accent, "Your people are so large hearted, they call everyone. India is something different which we never knew. And, many of my friends do come to India, particularly, for dental surgery because dental surgery in America takes time, it is expensive, in India, it is much cheaper." I came out holding my passport. "घर वही, आंगन वही, जाने सब कुछ नया-नया!" What is that which made India great in the last 10-15 years? What is that which made India great? The same person, the same person ...*(Interruptions)*... and it is my experience. Without any bias, I am telling you. What is that which made India great? Sir, it is the stable Government, stable finance Budget, bold Budget and a great leader, a leader who is proud of

Indian origin, a leader who respects India's culture, a leader who is not scared, a leader who believes that Indians can make it. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please, please. ...(*Interruptions*)... No comments, please.

SHRIMATI SUDHA MURTY: Sir, my experience has taught me. It is my own experience. Without bias, I am telling you. It has taught us that with a good leader, a good finance Budget and with law-abiding people, we can make anything. There are hiccups; there are difficulties; there are pitfalls. Rome was not built in a day. So nothing will happen in one day. Nothing will happen in one year. It takes time. But for the benefit of the country, we should always have faith in good value system, and, with our good Budget, we can do it. This is my unbiased opinion. I am a nominated Member. For me, truth and truth alone stands. Thank you very much, Sir. Jai Hind! Vande Mataram!

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri K.R. Suresh Reddy ; not present. Shri A.A. Rahim.

SHRI A. A. RAHIM (Kerala): Sir, firstly, I would like to speak for the Indian youth. Subsequently, I would like to speak for my own State, Kerala.

Sir, the Indian youth are haunted by three nightmares: EMI, CIBIL Score and Targets. Three nightmares haunt them. Sir, before explaining these three nightmares, I would like to highlight the alarming and the escalating tendency of living expenditure of our country.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

Sir, I would also like to flag the alarming unemployment rate in India. According to Centre for Monitoring Indian Economy data, the unemployment rate is at 6.85 per cent in January, 2026. This is very shameful and very alarming.

Sir, before I come to the crux of these three nightmares, we must discuss the so-called job market in our country. As we know, the Congress-led Government introduced neoliberal economic policies in 1991. Subsequently, the BJP-led Government has aggressively continued the same policies.

Sir, the three nightmares I mentioned here, all three nightmares, are the aftermath of these anti-youth, anti-people neoliberal policies.

Sir, let us look at the trends in the so-called job market during the neoliberal era: Unemployment, Underemployment and Rapid Privatization of the Public Sector.

Sir, contractualization has become the new normal, which means there is no job stability in our country. Sir, please look at the Agniveer Scheme. Through the Agniveer Scheme, this Government has even contractualized our Army.

Sir, as of 2023, the Union Government had -- I got a response in this august House from the Treasury Branches -- 9.64 lakh vacant posts across various Departments of the Union Government. Sir, kindly go through paragraph 12.9 of the Economic Survey, 2025. It stated that regular salaried jobs declined from 22.8 per cent to 21.7 per cent. However, this time, the Economic Survey has remained silent on regular salaried employment. Sir, by reducing the regular salaried jobs, the Government is destroying the public sector. As a result, you are pushing the Indian youth to unorganized sector. Sir, they are facing immense hardship in the unorganized sector. Look at IT sector and the banking sector. In the IT sector and the banking sector, including the public sector, employees are facing excessive work pressure and unrealistic targets.

Sir, a document provided by the Bank Employees Federation of India cited a report stating that 500 bank employees lost their lives due to work pressure. We cannot forget Anna Sebastin, a victim of work pressure and lack of work-life balance. Just look at the increasing size of the gig economy in the country. Can the hon. Finance Minister explain why people are rushing into the gig economy? It clearly indicates that the organized sector is collapsing. As a result, the youth of this country are being forced to chase the gig economy, the private sector and the corporate sector. Therefore, I urge the Government to stop contractualization and fill up existing vacancies with immediate effect. Legislation must be brought in to ensure work-life balance, including right to disconnect.

Sir, I would now like to talk about my State, Kerala. We are forced to talk about discrimination against our State which has been going on. There has been a long-standing demand for AIIMS in my State. Whenever my friend, Shri Suresh Gopi, is in Kerala, he declares that Keralities would soon get AIIMS, so much so that now there is an AIIMS in every culvert, in his words, or *kalungu* as we call it! In every culvert there is AIIMS! Whenever my friend, Shri Suresh Gopi, is there in Kerala, he declares that we are getting AIIMS. What is the reality? Why are you neglecting Kerala? We are a State with all respect and dignity. Why is the Union Government



denying measures to Kerala? The Congress and the BJP are spreading false propaganda that Kerala's debt burden is increasing. That is not the reality. The Union Budget, 2026 states that the total debt burden of the Union Government would increase from Rs. 1,97,18,016 crore to Rs. 2,14,82,050 crore in 2026-27. But in Kerala, the debt-GDP ratio is only 34.87 per cent. Sir, according to debt to GDP ratio figures, based on the 2025-26 Budget Estimates, sourced from PRS legislative research and compiled by *Forbes India*, the debt to GDP ratio of Jammu and Kashmir is 51 per cent. ...(*Time-bell rings.*)... Sir, I am about to conclude.

For Arunachal Pradesh, it is 45.9 per cent. For Punjab, it is 44.5 per cent. For Himachal Pradesh, it is 40.5 per cent. For West Bengal, it is 38 per cent and Bihar, 37 per cent. Yet, the Congress and the BJP mislead the people by saying that Kerala has the highest debt-GDP ratio.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Please conclude. Your time is up. I have to call the next speaker.

SHRI A. A. RAHIM: Sir, I am about to conclude. Sir, one important point — immediately after the Budget, former Minister and BJP State President said that Kerala will not get anything from the Union Government if people don't elect the BJP in Kerala. Sir, is this federalism? Is this the spirit of federalism? I would conclude by saying that Kerala has grown without the help of BJP and will continue to grow without the BJP.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sanjay Kumar Jha.

श्री संजय कुमार झा (बिहार): माननीय उपसभाध्यक्ष महोदय, मैं आज अपने दल, जनता दल (यूनाइटेड) की ओर से माननीय वित्त मंत्री द्वारा प्रस्तुत इस बजट के समर्थन में बोलने के लिए खड़ा हुआ हूँ। सर, मैं पहले कुछ नेशनल लेवल प्रायोरिटीज से जुड़े इनिशिएटिव्स पर बात करूँगा और फिर बिहार-सेंट्रिक कुछ बातें, जो इस बजट में हैं, उन पर अपनी बात रखूँगा।

सर, यह बजट बताता है कि सरकार भारत की लॉन्ग टर्म ग्रोथ पर ध्यान केंद्रित कर रही है। कई सालों तक अपनी ऊर्जा, खर्च और घाटे को संभालने पर ध्यान लगाने के बाद अब ध्यान क्षमता-निर्माण पर है। भले ही शेयर बाजार में उतार-चढ़ाव दिखे, लेकिन बजट की दिशा भारत के फिसकल डिसिप्लिन और आर्थिक रणनीति पर अडिग है। इस बजट में वैश्विक परिस्थितियों को लेकर बड़े दावे नहीं किए गए हैं। इसके बजाय, बजट उन इंस्टीट्यूशनल रिफॉर्म्स पर केंद्रित है, जो भारत की विकास दर को बनाए रखने के लिए जरूरी हैं। आखिरकार, भारत की ग्रोथ के लिए सबसे निर्णायक मुद्दे घरेलू स्तर के ही हैं। जैसे, इंफ्रास्ट्रक्चर को ठीक करना, ऐसा ह्यूमन कैपिटल,

जो दुनिया से मुकाबला कर सके और ऐसी ही संस्थाओं के विकास को आगे बढ़ाना। जीडीपी के प्रतिशत के रूप में जहाँ रेवेन्यू स्पेंडिंग में गिरावट जारी है, वहीं ब्याज भुगतान निर्धारित दायरे में है। रेवेन्यू स्पेंडिंग में राज्यों को पूंजीगत खर्च के लिए दी जाने वाली सहायता के ग्रांट्स भी शामिल हैं। इन्हें जोड़कर देखें, तो Capital to Current Spending Ratio को इस बजट में करीब 50% तक ले जाने की योजना है। कैपिटल स्पेंडिंग में यह बढ़ोतरी बताती है कि सरकार की नजर short-term consumption पर नहीं, बल्कि long-term investment and capacity building पर है। यह निश्चित है कि यही खर्च आने वाले वर्ष में भारत की ग्रोथ स्टोरी को असली रफ्तार देगा।

जीडीपी के मुकाबले सरकारी आमदनी और खर्च दोनों कम होने के अनुमान हैं। आमदनी में केवल 0.2% अंक, खर्च में लगभग 0.30% अंक - जिससे फिसकल डेफिसिट में लगभग 0.05% अंक का सुधार आएगा। यह कदम Government borrowings घटाकर micro economy stability मजबूत करेगा और private investment को आकर्षित करेगा।

इंफ्रास्ट्रक्चर में लगातार इन्वेस्टमेंट किया जा रहा है। इससे सरकार की राजकोषीय रणनीति और मजबूत हुई है। कर्ज को लेकर सरकार की स्पष्टता ने इसके ट्रस्ट को और बढ़ाया है। अगर हम sectoral focus area और रोजगार की बात करें, तो बजट में रोजगार पैदा करने के लिए manufacturing sector को सहारा देने की बात कही गई है। खासकर, textiles और sports goods जैसे ज्यादा रोजगार देने वाले क्षेत्रों पर जोर दिया गया है। इसके साथ ही, rare earth minerals, semi-conductors और bio-pharma जैसे रणनीतिक और उभरते क्षेत्रों को भी खास फोकस में रखा गया है। इस बजट में 200 legacy औद्योगिक clusters को दोबारा सक्रिय करने और champion MSMEs तैयार करने की योजनाएं भी सामने रखी गई हैं। हमारे मंत्री, जीतन राम मांझी जी यहाँ बैठे हैं। इनका बहुत बड़ा काम है और अभी इनके सेक्टर के बजट पर काफी फोकस रहा है।

इस बजट में सर्विस सेक्टर के विस्तार और रोजगार पर भी ध्यान दिया गया है, जिसमें टूरिज्म, खासतौर पर मेडिकल टूरिज्म और ट्रेकिंग रूट्स के लिए ठोस कदम उठाने की बात कही गई है। लेकिन, सिर्फ घरेलू रोजगार ही काफी नहीं है, हमें global value chain में भी अपनी जगह मजबूत करनी होगी। एफडीआई को आकर्षित करने के लिए एक साहसिक पहल के तहत cloud service providers को 2047 तक टैक्स हॉलिडे देने का प्रस्ताव रखा गया है। यह भारत को digital infrastructure hub बनाने और वैश्विक टेक्नोलॉजिकल सप्लाय चैन में बड़ी हिस्सेदारी हासिल करने के संकल्प को दर्शाता है।

इस बजट में डिजिटल महत्वाकांक्षाओं के साथ-साथ शहरीकरण पर भी खास जोर दिया गया है। यह माना गया है कि आने वाले समय में भारत की बहुत सारी विकास की कहानी शहरों में गढ़ी जाएगी। साथ ही, research, education और skill development में किए जा रहे इन्वेस्टमेंट का मकसद ऐसे human capital को तैयार करना है, जो ग्लोबल इकोनॉमी में लंबे समय तक विकास को सहारा दे सके।

सर, मैं बिहार से आता हूँ। बिहार में तरक्की की असली कुँजी human capital and infrastructure में इन्वेस्टमेंट है। बिहार के लिए यह बजट वाकई एक अहम मोड़ साबित होगा, क्योंकि जब हम दुनिया में कहीं जाते हैं, तो लोग कहते हैं कि हमारी aging population है, हमारे यहाँ यंग लोग नहीं हैं। अगर हम उनको स्किल कर देते हैं, तो फिर उनके लिए sky is the limit है और वे दुनिया में कहीं भी जा सकते हैं।

पूर्वोदय माननीय प्रधानमंत्री जी की एक महत्वपूर्ण कल्पना रही है। पूरा पूर्वी भारत हमेशा ही neglected रहा। अब पूर्वोदय क्षेत्र को बजट में प्राथमिकता दी गई है। यह निश्चित है कि वहाँ विकास की काफी गुंजाइश है और रोजगार तथा सेक्टरल ग्रोथ की जो राष्ट्रीय योजनाएँ मैंने अभी बताई, उनका सबसे बड़ा फायदा बिहार को मिल रहा है। बिहार के पास युवाओं का भंडार है - हुनरमंद, मेहनती युवा, जो आगे बढ़ना चाहते हैं। इन स्कीम्स का पूरा लाभ उठाकर हम अपनी इस युवा शक्ति को असली opportunities में बदलेंगे।

इस बजट में टूरिज़्म को मिली प्राथमिकता बिहार की क्षमताओं से मेल खाती है। साउथ ईस्ट एशिया में करोड़ों लोगों की आस्था बौद्ध धर्म से जुड़ी है। ऐसे में बिहार का बौद्ध सर्किट, जो पूर्वांचल से लेकर कुशीनगर, राजगीर, बोधगया आदि तक जाता है। यह पूरा बौद्ध सेक्टर अंतरराष्ट्रीय श्रद्धालुओं को आकर्षित करेगा और बिहार के लिए रोजगार के नए अवसर create करेगा। पिछले बजट में भी माननीय प्रधानमंत्री जी ने राजगीर और गया को main focus में रखा था। घोषित टेक्सटाइल से पहले भागलपुर और गया जैसे शहरों के टेक्सटाइल - हमारा मधुबनी खादी, टेक्सटाइल में कितना जबरदस्त काम करता था - स्किलिंग इकोसिस्टम को नई ऊर्जा मिलेगी, जिससे स्थानीय युवाओं के कौशल विकास और रोजगार के अवसर बढ़ेंगे। वहीं पटना, मुजफ्फरपुर, भागलपुर, दरभंगा, बेगूसराय, नालंदा, पूर्णिया और गया जैसे पाँच लाख से अधिक जनसंख्या वाले शहरों के विकास के लिए अतिरिक्त विकास फंड मिलेगा, जो इस बजट में दिया गया है, जिससे शहरी इंफ्रास्ट्रक्चर, बेहतर कनेक्टिविटी और technology uses में उल्लेखनीय सुधार आएगा। इससे बिहार service-led investment को attract करेगा, शहरों में high-paying नौकरियाँ पैदा होंगी और एक मजबूत tech ecosystem का विकास होगा।

महात्मा गांधी ग्राम स्वराज इनिशिएटिव के तहत गाँवों में परिवारों को खादी, हैंडलूम और हैंडीक्राफ्ट से जुड़ी कार्यशालाओं में काम करने का अवसर मिलेगा, जिससे उनकी आमदनी बढ़ेगी और ग्रामीण शिल्प न केवल सांस्कृतिक पहचान बनेगा, बल्कि परिवारों के लिए एक विश्वसनीय आय का स्रोत भी बनेगा।

बिहार में कनेक्टिविटी और लॉजिस्टिक्स के कई बड़े प्रोजेक्ट्स पर काम चल रहा है, जिसका हम स्वागत करते हैं। जो हाई-स्पीड कॉरिडोर वाराणसी से सिलीगुड़ी दिया गया है, उसका मेजर पार्ट बिहार के पटना से होकर गुजरेगा, क्योंकि सिलीगुड़ी तो बंगाल में बॉर्डर है। इससे बिहार की इकोनॉमी और इंफ्रास्ट्रक्चर का स्वरूप बदल जाएगा। रेल मंत्री जी ने भी बताया है कि इस कॉरिडोर के माध्यम से लगभग दस हजार करोड़ रुपये का investment बिहार में आएगा।

साथ ही, देशभर में 20 नए National Waterways बनाने की घोषणाओं से बिहार के कई शहरों को सीधा लाभ मिलेगा। इससे एक्सपोर्ट आसान और अधिक मज़बूत होगा। इसके अंतर्गत पटना में शिप रिपेयर की सुविधा विकसित की जा रही है। वर्तमान में देश में शिप रिपेयर का काम केवल कोलकाता में होता है और देश में एक परसेंट ही शिप रिपेयर का काम होता है, तो पटना में यह सुविधा विकसित होने से वहां काफी सुविधाएं होंगी।

मैं दो विषय पर और चर्चा करना चाहता था। एक तो हम लोग बिहार से आते हैं, विशेष रूप से नॉर्थ बिहार से, जहाँ बाढ़ की समस्या लगातार बनी रहती है। पिछले बजट में केंद्र सरकार और माननीय प्रधानमंत्री जी ने कोसी नदी में बाढ़ की समस्या पर विशेष ध्यान दिया। कोसी को हमेशा अभिशाप के रूप में जाना जाता था, अब तो सांसद लोगों के लिए जो घर बनाए गए हैं, उनमें एक का नाम कोसी रखा गया है। कोसी को पहले अच्छे भाव से नहीं देखा जाता था। बाढ़ की समस्या को minimize करने के लिए western Kosi में irrigation facilities के लिए भारत सरकार के पिछले बजट में प्रोविज़न किया गया था। मुझे यह बताते हुए खुशी हो रही है कि इस पर काम शुरू हो चुका है। नेपाल में लगभग 35 किलोमीटर canal की lining करने का कार्य शुरू हो गया है। पहली बार बिहार में flood की समस्या को address किया जा रहा है। मुझे विश्वास है कि आने वाले समय में नॉर्थ बिहार से होने वाला बड़ा माइग्रेशन काफी हद तक कम होगा। एक प्रॉब्लम तो नेपाल में हाई डैम बनने की है। जब तक वह नहीं बनता है, तब तक इन सभी initiatives से उत्तर बिहार में बाढ़ की स्थिति में काफी हद तक सुधार आएगा और काम शुरू होने से सुधार आ रहा है।

एक और विषय मैं चुनाव में देख रहा था। मैं चुनाव की चर्चा इसलिए कर रहा हूं, क्योंकि अभी बिहार में ही चुनाव हुए हैं। हम लोग मिथिला क्षेत्र से आते हैं। यहां कांग्रेस के एक नेता गए और जाकर मखाना के तालाब में कूद गए कि खेती कैसे होती है? मखाना के तालाब में कूदकर केवल फोटो खिंचवाने के लिए किसानों के साथ खड़े हो गए और कोई मतलब नहीं था। फोटो खिंचवाई, अखबार में डाली और आज तक जो गरीब मखाना किसान हैं, उनके लिए कुछ नहीं किया। इसी एनडीए और मोदी जी की सरकार ने बिहार को पहला मखाना बोर्ड दिया। आज मखाना बोर्ड functional हो गया है। आज दरभंगा में एयरपोर्ट है, पूर्णिया में एयरपोर्ट है। आप लोग मखाना खाते हैं, यह मुझे नहीं पता, अगर मखाना खाते हैं, तो मैं आपको बताना चाहता हूं कि मखाना सिर्फ मिथिला में पैदा होता है। आज मखाना बोर्ड बनने से, मखाना बोर्ड functional होने से, जिसको मोदी सरकार ने किया, एनडीए सरकार ने किया है - जो आज तक अति पिछड़ा समाज के लोग, गरीब लोग, जो पानी में जाकर काम करते थे, उनके लिए किसी ने नहीं सोचा। उन्होंने केवल फोटो खिंचवाने के अलावा कोई काम नहीं किया, लेकिन आज वहां मखाना बोर्ड functional हो गया। मखाना बोर्ड के शुरू होने से किसान को एक मार्किट, टेक्नोलॉजी और सारी सुविधाएं मिलनी शुरू हो गई हैं। मैं अपनी पार्टी की तरफ से इस बजट के पक्ष में ...(व्यवधान)... मखाना की जो ट्रेड डील हुई है, उस इंडो-यूएस ट्रेड डील के अंतर्गत मखाना अमेरिका जाएगा। दरभंगा और पूर्णिया से मखाना अमेरिका जाएगा और वहां के स्टोर में ऑलरेडी मखाना मिलता है। अब यह चेन इफेक्ट होने से पहली बार मखाना के लिए और मखाना किसानों के लिए इस सरकार ने इतना बड़ा काम किया है। उसको रूट भी मिल गया, उड़ान स्कीम के अंतर्गत एयरपोर्ट भी है। अब कार्गो सिस्टम से देश-दुनिया में मखाना जा सकता है। इसकी सारी चेन क्रिएट हो गई है।

पिछली बार के बजट का जो इम्पैक्ट था, वह बिहार के ग्राउंड पर दिखाई दे रहा है और निश्चित रूप से इस बार के बजट में जो प्रोविजन किया गया है, खासकर टूरिज़्म सेक्टर में, मुझे लगता है कि बहुत कम इन्वेस्टमेंट है और सबसे ज्यादा employment है। काफी opportunities create हो रही हैं, उनका बहुत बड़ा फायदा बिहार को मिलेगा। बिहार में जो यूथ है, अगर हम उनको ट्रेड करते हैं, तो हरेक जगह उनको इसका फायदा मिलेगा।

उपसभाध्यक्ष महोदय, मैं अपनी पार्टी की तरफ से इस बजट का पुरजोर समर्थन करते हुए अपनी बात समाप्त करता हूँ। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shrimati Jaya Amitabh Bachchan.

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): This is really strange because every time I get an opportunity to speak, you are in the Chair there. अब इसे सौभाग्य समझूं या अभाग्य समझूं, मैं नहीं बता सकती। मैं संजय जी से कहना चाहती हूँ कि अभी जो डील हुई है, उसमें आप मखाना भेजिए, मगर हम लोगों को popcorn खाना पड़ेगा।

Sir, I am not an expert in numbers but there are some basic queries that I have, which, I think, are important and I need some clarifications. My first query is: what percentage of the Budget has been allocated for job creation of 3.1 crore unemployed youth? I believe, a lot of promises have been made to this sector and this section of the population.

My second query is: what are the provisions made in the Budget for 76 per cent educated unemployed women? My third query pertains to the field I am a Member of, that is, the Indian Entertainment industry. This industry is not only one of the largest contributors to the economy, but some of the highest taxpayers in the country also are from this industry. Additionally, they are the true cultural ambassadors, internationally, of the country.

Despite these contributions, the entertainment tax and GST levied on films remain among the highest in the world. Through you, Sir, I would like to know what provisions have been made in this Budget to ease the tax burden on this industry and support its growth. Otherwise, we will only be watching films and television programmes from the rest of the world except India because today the industry is in such a bad condition that it is very, very difficult for them to fund a project which can come on OTT or which can come on the theatres. My fourth query, Sir, is this. Our senior citizens, who are the pillars of the society, are surviving on a meagre two hundred rupees a month for those aged between 60 and 79, and five hundred rupees

for those who are over 80. This was under the Indira Gandhi National Old Age Pension Scheme, with Budget 2026, keeping allocations frozen, letting inflation silently erode their dignity and security. इस तरह से तो भारत का विकास नहीं होने वाला है। This is the second time I am saying the same thing. Last year also, I said the same thing and I am repeating it now hoping that I will be heard. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Chowdry Mohammad Ramzan.

श्री चौधरी मोहम्मद रमज़ान (जम्मू-कश्मीर): उपसभाध्यक्ष महोदय, मुझे सदन में हो रही चर्चा में भाग लेने का अवसर देने के लिए आपका बहुत-बहुत शुक्रिया। महोदय, मैं बजट 2026-27 पर बोलने जा रहा हूँ। मैं सबसे पहले यह बताना चाहूँगा कि इस सारी कंट्री में रियासत जम्मू-कश्मीर एक वाहिद रियासत है, जहाँ का बजट दो जगहों पर बनता है। एक बजट ऑनरेबल फाइनेंस मिनिस्टर साहिबा ने यहाँ पर दिया है, जिसमें यू.टी.ज़ का भी बजट था और दूसरा बजट, वह बजट है, जो हमारी असेम्बली बनाती है। हमारी असेम्बली ने अभी जे0 एंड के0 के लिए जो बजट बनाया है, उसकी राशि 1 लाख, 27 हजार, 767 करोड़ रुपये है। इसमें करीबन 80 हजार करोड़ रुपये कैपिटल एक्सपेंडिचर के रूप में थे। महोदय, पार्लियामेंट की तरफ से अभी ऑनरेबल फाइनेंस मिनिस्टर साहिबा ने जो बजट यहाँ पर दिया है, वह करीबन 43 हजार करोड़ रुपये का है। मैं यहाँ पर ऑनरेबल फाइनेंस मिनिस्टर साहिबा से पूछना चाहता हूँ, जो बदकिस्मती से यहाँ पर मौजूद नहीं हैं, कि लास्ट ईयर भी हमारा जो यूटी का बजट था, जो सेंट्रल गवर्मेंट ने दिया था, वह 43 हजार करोड़ रुपये ही रखा गया था, तब क्या वजह है कि इस साल भी यह उतना ही रखा गया है? बाकी स्टेट्स में यह एलोकेशन करीबन 12,13,14, 18, 19 और 20 परसेंट तक बढ़ाया गया है, लेकिन रियासत जम्मू-कश्मीर का इस साल का बजट, जो इस पार्लियामेंट से बना है, जिसको फाइनेंस मिनिस्टर साहिबा ने दिया है, उसको उतना ही रखा गया है, जितना लास्ट ईयर था? हालाँकि सभी लोग जानते हैं कि महंगाई ने आम लोगों की कमर तोड़ दी है, कॉस्ट ऑफ लिविंग कितना हाई हो गया है, डॉलर की कीमत रुपये के मुकाबले कितनी बढ़ चुकी है, फिर भी उतना ही बजट रखा गया है। मैं यहाँ पर ऑनरेबल फाइनेंस मिनिस्टर साहिबा से यह पूछना चाहूँगा, बल्कि रियासत जम्मू-कश्मीर के लोगों की तरफ से रिक्वेस्ट भी करना चाहूँगा कि इन्होंने जम्मू-कश्मीर यूनियन टेरिटरी के लिए जो 43 हजार करोड़ का बजट रखा है, उसको उनकी जरूरियात के मुताबिक बढ़ा दें और जो स्टेप आपने दूसरी स्टेट्स के लिए उठाया है, वही स्टेप उठाते हुए बजट को बढ़ाकर हमें भी दे दें।

महोदय, मुझे याद है कि जिस वक्त आर्टिकल 370 इसी पार्लियामेंट में खत्म किया गया था, जो 5 अगस्त, 2019 को किया गया था, उस वक्त प्राइम मिनिस्टर साहब ने वहाँ पर जो तक्ररीर की थी, उसमें यह कहा गया था कि हम इसे इसलिए तोड़ रहे हैं, क्योंकि एक तो यहाँ पर डबल इनवेस्टमेंट होगा, मुल्कों से भरकर लोग आएंगे, जम्मू-कश्मीर रियासत में इनवेस्टमेंट करेंगे और मरकज़ी हुकूमत भी वहाँ पर दिल खोलकर पैसा दे देगी, ताकि डेवलपमेंट हो जाए। महोदय, उस वक्त उन्होंने यह भी कहा था कि हमारे वे कश्मीरी पंडित भाई, जो उस तूफान में

निकल गए थे और अब मुल्क के दूसरे शहरों में रहते हैं, उन्हें वापस वहाँ अपने-अपने ठिकानों, अपने-अपने घरों में बसाएंगे। उन्होंने उनके लिए यह भी कहा था, लेकिन इस सरकार ने क्या किया है? इस सरकार ने यह किया है कि उन कश्मीरी पंडितों की जो एगज़ाइल थी, उसको परमानेंट कर दिया है। जब से, यानी 2014 से बीजेपी की सरकार आई है, वहाँ पर कोई भी व्यक्ति वापस बसने नहीं गया है। इसी तरह, मैं यहाँ पर तीसरी बात कहना चाहता हूँ कि अनइम्प्लॉयमेंट के लिए ऑनरेबल प्राइम मिनिस्टर साहब ने कहा था कि हम पाँच लाख नौकरियाँ दे देंगे, एक लाख नौकरियाँ आउट ऑफ दि गवर्नमेंट सेक्टर दे देंगे और चार लाख नौकरियाँ प्राइवेट सेक्टर में दे देंगे। कहाँ गई वे नौकरियाँ, कहाँ हैं वे नौकरियाँ, जिनका वादा किया था? आर्टिकल 370 को हटाने के वक्त यह भी कहा गया था कि इससे रियासत में मिलिटेंसी खत्म होगी। मैं इस हाउस से पूछना चाहता हूँ कि क्या वह मिलिटेंसी खत्म हो गई है? ...**(व्यवधान)**... अभी लास्ट ईयर ही पहलगाम का वाकया हुआ। पहलगाम के वाकये के बारे में सबको मालूम है। जिस वक्त वह वाकया हुआ, उस वक्त हमारी रियासत-ए-जम्मू-कश्मीर के लोगों ने खून के आँसू बहाये। हमने उसे कंडेम्न किया, रियासत-ए-जम्मू-कश्मीर के लोगों ने उसे कंडेम्न किया। रियासत-ए-जम्मू-कश्मीर के लोग हर गली, हर कूचे, हर बाजार, हर शहर में सड़कों पर निकले और उसे कंडेम्न किया। लेकिन मैं यहाँ पर यह पूछना चाहता हूँ कि क्या वह मिलिटेंसी खत्म हो गई? आपने तो मिलिटेंसी को उस हद तक ...**(व्यवधान)**... अभी-अभी आपने पाकिस्तान के साथ एक जंग भी लड़ी। मैं यहाँ पर दूसरी बात यह कहना चाहता हूँ कि उस जंग के नतीजे में क्या हुआ? रियासत-ए-जम्मू-कश्मीर के हर एक इन्सान को अब सस्पिशन की नजर से देखा जाता है। इस हाउस से, इस सेंट्रल गवर्नमेंट से मेरी गुजारिश होगी कि जिस सस्पिशन से आप रियासत-ए-जम्मू-कश्मीर के लोगों को देखते हैं, वह छोड़ दीजिए। हम रियासत-ए-जम्मू-कश्मीर के लोग भी मुल्क के उतने ही सिटिजन्स हैं, वही हक रखते हैं, जितना मुल्क के बाकी हिस्से के लोग रखते हैं। प्रीडॉमिनेंटली हमारा कश्मीर का रीजन इससे ज्यादा से ज्यादा मुतास्सिर हुआ है। जो हमारी आबादी है, वह प्रीडॉमिनेंटली मुस्लिम आबादी है। हमारा कुरान वॉयलेंस को कंडेम्न करता है। हमारे कुरान में अल्लाह तआला फरमाता है कि कोई भी आदमी, जो बेगुनाह इन्सान का कत्ल करे, वह सारे इन्सानों का कत्ल करता है।[&] “ If anyone killed a person not in retaliation of murder, or (and) to spread mischief in the land — it would be as if he killed all mankind.” यह अरबी में है। कुरान में लिखा है कि कोई भी किसी निहत्थे इन्सान का कत्ल करेगा, तो वह सारी इन्सानियत का कत्ल होगा और जो कोई इन्सान किसी के साथ भलाई से पेश आएगा, उसे बचाएगा, तो वह सारी इन्सानियत की भलाई करता है। लिहाजा मैं यहाँ पर यह कहना चाहता हूँ कि रियासत-ए-जम्मू-कश्मीर के लोगों के साथ इसके बाद जो सुलूक हुआ, खासकर लेबरर्स के साथ, स्टूडेंट्स के साथ और जो हमारे ट्रेडर्स हैं, उनके साथ जो होता है, यह हाउस उसे कंडेम्न करे और मेरी आपसे भी यह गुजारिश है कि इसे लेकर एक मैसेज चला जाना चाहिए। मैं ऑनरेबल होम मिनिस्टर साहब का शुक्रिया अदा कर रहा हूँ। हम उनसे मिले, मेरे तीनों कलीग्स यहाँ पर हैं, उन्होंने हमें वादा दिया था कि मैं इसे जरूर एग्जामिन करूँगा और उन्होंने किया भी। यह चीफ

[&] English translation of the original speech delivered in Arabic.

मिनिस्टर साहब ने भी किया, लेकिन फिर भी जरूरत है कि बाकी की रियासतों में जो दहशत फैलाई गई है, उसे किसी-न-किसी तरह से तोड़ा जाए।

सर, हमारी मस्जिदों की जियो टैगिंग होती है। मुझे बताया जाए कि किस मंदिर या किस गुरुद्वारे की कश्मीर में जियो टैगिंग हुई? यह किस जमीन पर है, इसे लेकर रोज पटवारी आते हैं, मस्जिदों के बारे में पूछते हैं, इमामों से पूछते हैं, आधार कार्ड लाइए, थाने थाने जाइए! मेरे ख्याल में यह किसी भी शख्स के मजहब में एक खुली मजाहमत है। मैं चाहता हूँ, ऑनरेबल वाइस चेयरमैन साहब से मेरी गुजारिश है कि इस सिलसिले का नोटिस लिया जाए।

मैं यहाँ पर दूसरी बात भी कहना चाहता हूँ। अभी यह सारी कंट्री की नजर में आया होगा कि वैष्णो देवी यूनिवर्सिटी में एडवर्टाइज हुआ, वहाँ पर नीट की तरफ से एमबीबीएस स्टूडेंट्स का सिलेक्शन हो गया। उन्हें नीट ने क्वालिफाई करवाया, लेकिन उधर इतना हंगामा हुआ कि यूनिवर्सिटी ही बंद हो गई, मेडिकल कॉलेज भी खत्म ही हो गया। क्या ऐसा होना चाहिए? हालांकि कश्मीर के लोगों ने कभी यह नहीं कहा। अब लॉ यूनिवर्सिटी पर लड़ाई शुरू हो गई, लेकिन हमने कभी नहीं कहा। आईआईटी जम्मू में है, आईआईएम जम्मू में है, एम्स जम्मू में है। हमने कभी यह नहीं कहा, क्योंकि हम सोचते हैं, हम जानते हैं और मानते भी हैं कि जम्मू हो या कश्मीर हो, एक ही जिस्म के दो हिस्से हैं, लिहाजा ऐसा नहीं होना चाहिए, इसे बंद किया जाना चाहिए। मैं आपसे यह गुजारिश करना चाहता हूँ कि यह किस किस की डेमोक्रेसी है, जिसकी तरफ हम चलते हैं? इस पर नजर रखने की जरूरत है।

सर, मैं यहाँ पर जो अगली बात कहना चाहता हूँ, वह हमारे पावर प्रोजेक्ट्स के संबंध में है। हमारा सावलकोट प्रोजेक्ट 22000 करोड़ का है। अभी तक हमने इसका जो टोटल टैप किया है, वह दो हजार करोड़ का है और वह एनएचपीसी, सेंट्रल गवर्नमेंट के पास काफी टाइम से है। **...(समय की घंटी)...** सर, एक-दो मिनट का समय दे दीजिए। **...(व्यवधान)...** एनएचपीसी के पास है। हम वहां पर पावर के लिए तरसते हैं। हमारे जो रिसोर्सिज अनटैप्ड हो, उनको एनएचपीसी ले ले और वहां पर भी बिजली प्रोजेक्ट बनाए, तो बहुत अच्छा होता। आपके पास जो प्रोजेक्ट्स पिछले कई सालों से पड़े हुए हैं, उनको आप हमें वापस कर दीजिए। हमारी रियासत का भी भला हो जाएगा।

सर, मैं टूरिज्म के बारे में भी कहना चाहता हूँ जो कि बहुत इम्पोर्टेंट विषय है। अगर आप किसी को कहेंगे कि शहर श्रीनगर रियासत-ए-जम्मू-कश्मीर का दारुल खिलाफा है, तो शायद कोई नहीं पहचानेगा, लेकिन अगर आप डल की बात करेंगे या अगर आप वाइल्ड लाइफ सेंचुरी की बात करेंगे, तो यह सारी दुनिया के लोग जानते हैं कि यह हिंदुस्तान के किस हिस्से का है? जनाब, आज डल के सामने 3,000 कनाल जमीन ली जा रही है, जो सीआरपीएफ खरीदना चाहती है। उससे वर्ल्ड फेमस वाइल्ड लाइफ सेंचुरी और डल का नामोनिशान खत्म हो जाएगा।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

श्री चौधरी मोहम्मद रमज़ान: मैं आपसे इंटरवेंशन चाहता हूं कि मेहरबानी करके इसके लिए आप वाज़ेह हिदायत दें। ...**(समय की घंटी)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद। आपको बहुत टाइम दिया गया है।**(व्यवधान)**....

SHRI CHOWDRY MOHAMMAD RAMZAN: Sir, I am concluding. ...**(व्यवधान)**... I am just concluding. सर, गुलमर्ग है, पहलगाम है और इसी तरह हमारा रेजिडेंसी रोड है, ये गुलमर्ग की लीज खत्म हो गई। वहां लोगों ने काफी पैसा होटलों में इनवेस्ट किया है। अब तक भी गवर्नमेंट ऑफ इंडिया उसको रेगुलराइज़ नहीं कर रही है और जरूरत इस बात की है कि आप उसको फ्री होल्ड कर दें, चाहे रेजिडेंसी रोड का एरिया है, चाहे गुलमर्ग का एरिया है, चाहे पहलगाम का एरिया है, ताकि लोगों ने जो करोड़ों रुपये की इन्वेस्टमेंट की है, वे उसको फिर से बढ़ाएं। मेरी गुजारिश है कि इसकी तरफ भी तवज्जो दी जाए।

SHRI G.K. VASAN (Tamil Nadu): Sir, I rise to support this Budget on behalf of my Party. This is the ninth consecutive Union Budget of the hon. Finance Minister. I congratulate the hon. Finance Minister. My Party feels that this Budget lays a firm foundation for the next quarter century. We also feel that the Budget is not an exercise in short-term populism. It is a vision document rooted in structural reform, sustained capital expenditure and long-term productivity. For the eleventh consecutive year, public capital expenditure has been expanded, now touching Rs. 12.12 lakh crore, which is an unmistakable signal that this Government believes in building assets.

Sir, I would like to place it on record that Tamil Nadu emerges as one of the best beneficiaries and central pillars of the Union Budget 2026. The Budget explicitly recognized Tamil Nadu as India's strategic, industrial and economic engine. In 2026-27 alone, Tamil Nadu Government has received Rs. 6.25 lakh crore in tax devolution backed by sustained grant and long-term interest-free capital assistance from the Centre. This is cooperative federalism in action; not in words, but in resources. I would say that Tamil Nadu's strength in manufacturing, exports, skills, ports and technology is actively leveraged in this Budget. The announcement, especially of Rare Earth Corridors, linked to Rs. 7,280 crore Permanent Magnet Scheme, is a strategic breakthrough. Tamil Nadu's monetized rich coastal sands give it a natural edge in reducing India's foreign dependence on critical minerals. This directly strengthens EV manufacturing, renewable energy, Defence production and all sectors where Tamil Nadu is already doing well. Similarly, I would like to say that India's Semiconductor Mission 2.0 allows Tamil Nadu to move beyond assembly into design materials

equipment and intellectual property. With over around 41 per cent of India's electronic exports originating from Tamil Nadu State, this shift up the value chain is very transformative. The expansion of the Electronics Components Manufacturing Scheme, chemical parks, hi-tech tool rooms, container manufacturing and revival of 200 legacy industrial clusters will protect existing jobs while creating new, high-skill employment across Chennai, Hosur, Coimbatore, Tiruppur, Salem and beyond.

Sir, I would like to thank the Government for rail speed corridors for the State of Tamil Nadu. Ports at Chennai -- the Kamarajar port at Ennore and V.O. Chidambaranar Port at Thoothukkudi -- gained from coastal shipping incentives, container manufacturing, and port-led industrialization lowering logistics costs and strengthening exports.

This Budget demonstrates deep sensitivity to Tamil Nadu's agrarian and coastal realities. The Coconut Promotion Scheme -- I would like to press upon is today's need -- Cashew and Cocoa Mission, fisheries expansion across 500 reservoirs and Amrit Sarovars, and export-linked incentives directly raise farmer and fisher incomes. With a 1,076 kilometres long coastline, Tamil Nadu's fishing communities gain from better value chains, reduced post-harvest losses, and global market access.

To complete, Sir, this Budget truly empowers women from Lakhpati Didi scheme expansion. Very important, Adichanallur has been included among nationally developed archaeological sites and eco-tourism at Pulicat Lake and regional medical tourism hubs brings global visibility to Tamil Nadu, Tamil language, its culture and sustainability. With these words, I once again congratulate the hon. Finance Minister for her ninth Budget and I thank the Prime Minister for his unwavering vision of Viksit Bharat 2047.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Randeep Singh Surjewala.

श्री रणदीप सिंह सुरजेवाला (राजस्थान): वाइस-चेयरमैन सर, आदरणीय चिदम्बरम जी कह रहे थे कि शायद रिफॉर्म एक्सप्रेस डिरेल नहीं हुई, मैं केवल उनकी एक बात से असहमत हूँ। बजट की रिफॉर्म एक्सप्रेस तो प्लेटफॉर्म पर ही डिरेल हो गई। भारी-भरकम शब्द, बड़बोली बातें, शेख चिल्ली के दावे, असलियत कुछ नहीं। वही ढाक के तीन पात। शायद इसलिए शेयर बाजार से इन्वेस्टर्स तक, विदेशी निवेशकों से निजी निवेशकों तक, अर्थशास्त्रियों से समाजशास्त्रियों तक, सबने इस बजट को मंबो-जंबो बजट बताया, यानी खोदा पहाड़ निकली चुहिया।

वाइस-चेयरमैन सर, अगर हम बजट का आकलन करें, तो एक बात जरूर समझ में आई। एक बहुत वरिष्ठ माननीय सदस्या जादूगरी की बात कर रही थीं कि हमारी वित्त मंत्री जादूगर भी हैं। वे जादू करना भी जानती हैं, यह इस बजट में पहली बार पता चला, क्योंकि उन्होंने गांव, गरीब, किसान, सामाजिक न्याय, सबको जादू से बजट से गायब कर दिया। कुछ मिला ही नहीं, जब हम तलाश कर रहे थे! यह जो बजट है, यह गांव, गरीब, किसान और सामाजिक न्याय की हकमारी का बजट है। इसका दूसरा नाम होना चाहिए - कटौती बजट। इसलिए कि ऐसा लगता है कि गांव, गरीब, किसान और सोशल वेलफेयर को लेकर ठहाके लगा-लगा कर यह कहा जा रहा है कि सब कुछ काट डालेंगे। एक जुमला होता था टेलीविजन का, उसी तरह से ये कह रहे हैं कि सब कुछ काट डालेंगे। यह बजट का सार है। सर, जैसे अखबार में राशिफल होता है, इस बजट का सार है - कटौती और असमानता का राशिफल। सच्चाई यही है।

वाइस-चेयरमैन सर, चिदम्बरम साहब ने बजट के कैपिटल एक्सपेंडिचर, डेफिसिट, जीडीपी ग्रोथ को लेकर बहुत सारी बातें कहीं, इसलिए मैं उन्हें न दोहरा कर कुछ और मुद्दों पर आपका ध्यान आकर्षित करूंगा।

सर, असल में यह खेत, खेती और खेतिहर विरोधी बजट है। अगर खेत-खलिहान के नजरिए से देखें, तो हिंदी की एक पुरानी कहावत है - "ऊंची दुकान और जुमलों के पकवान।" असल में इस बजट का यही सार है - भारी-भरकम शब्द, न्यूज़ और टीवी हेडलाइन बनाने वाली घोषणा, प्रचार और प्रसार, लेकिन बजट में एक फूटी कौड़ी भी अलॉट नहीं करते। मैं पढ़कर चौंक गया और आप शायद सुनकर चौंक जाएंगे।

सर, मैं कुछ उदाहरण देना चाहता हूं। माननीया वित्त मंत्री जी ने पिछले साल भी बजट में भारत को food basket of the world -- I am quoting her -- बनाने वाले किसान और कृषि क्षेत्र का फर्स्ट इंजन बताया था। बड़ी-बड़ी घोषणाएं की थीं। देश को यह बताया था कि cotton technology mission दे रहे हैं, mission for pulses दे रहे हैं, mission for vegetable and fruits दे रहे हैं, national mission on hybrid seeds दे रहे हैं। मखाना बोर्ड की चर्चा हुई कि मखाना बोर्ड दे रहे हैं। कहा गया - नमो ड्रोन दीदी दे रहे हैं। हम भी बड़े खुश हुए कि अच्छा है, किसानों के लिए इतनी सारी चीजें मिल रही हैं, लेकिन इसकी वास्तविकता क्या है?

सर, Cotton Technology Mission में 2025-26 के बजट में आपने 100 करोड़ रुपये की घोषणा की। यह अच्छी बात है, परन्तु कितना पैसा दिया और खर्च हुआ - जीरो। यानी इन्होंने एक फूटी कौड़ी भी सैंक्शन नहीं की, न पैसा आवंटित किया और न खर्च किया। मौजूदा बजट 2026-27 में Cotton Technology Mission को फिर से एक फूटी कौड़ी भी नहीं दी है। दूसरी घोषणा की थी - Mission for Pulses की। 2025-26 के बजट में इसको 1,000 करोड़ रुपये दिये। हम सब बड़े खुश हुए, किसान खुश हुए, लेकिन कितना पैसा दिया और कितना खर्च हुआ - जीरो दिया और जीरो खर्च हुआ, एक फूटी कौड़ी नहीं दी। हमने सोचा 2026-27 में देंगे। इस बार कितना दिया - इस बार भी जीरो, एक रुपया भी नहीं दिया। तीसरी बड़ी घोषणा की थी - Mission for Vegetable and Fruits की। इसके लिए 2025-26 में 500 करोड़ रुपये दिये। सारे किसान खुश

हुए, परन्तु घोषणा के बाद कितना पैसा दिया और खर्च हुआ — जीरो, एक फूटी कौड़ी न अलॉट की, न खर्च की। हमने सोचा कि शायद 2026-27 में दे दें। इस साल फल और सब्जियों के लिए कितना पैसा दिया — जीरो, फिर से एक फूटी कौड़ी भी अलॉट नहीं की।

सर, इन्होंने बहुत जोर से यह कहा कि हम hybrid seeds लाएंगे। किसान खुश हो जाइए, तालियां बजाइए, टेलीविजन पर डिबेट्स करवाइए। जब National Mission on Hybrid Seeds लेकर आए, तो हम सब ने कहा कि अच्छी बात है। 2025-26 में कितने पैसे की घोषणा की - 100 करोड़ रुपये। 2025-26 में कितना पैसा दिया - जीरो, न एक पैसा दिया और न एक पैसा खर्च किया। 2026-27 में क्या दिया - जीरो, न एक पैसा दिया, न एक पैसा खर्च किया। ...**(व्यवधान)**... सर, मेरे साथी आ गए हैं। बिहार के चुनाव को देखते हुए, 2025-26 में मखाना बोर्ड के लिए 100 करोड़ रुपये की घोषणा की। हम सबने स्वागत किया कि अच्छी बात है, परन्तु मखाना बोर्ड को कितना पैसा दिया? मैं साथ में वह कागज लेकर आया हूँ। ...**(व्यवधान)**... जीरो, मखाना बोर्ड को भी जीरो। कितना पैसा खर्च हुआ - जीरो। ...**(व्यवधान)**... सर, 1 फरवरी, 2025 को इसकी घोषणा की और 14 सितंबर, 2025 तक, यानी साढ़े 7 महीने तक मखाना बोर्ड ही नहीं बनाया। 15 सितंबर को जब ये पहली बार पूर्णिया गए, तब साढ़े 7 महीने बाद मखाना बोर्ड बनाने की घोषणा हुई। मखाना बोर्ड की पहली बैठक कब हुई — साढ़े 11 महीने बाद, 13 दिसंबर, 2025 को और पैसा दिया - जीरो। तो सर, असल में क्या है - जुमलों के मखाने खिलाओ और वोट की खेती कटवाओ तथा उसके बाद सबको [£] बनाओ। यह इनका तरीका है।

सर, 2025-26 के बजट में भी जो बात कही और अब भी बात करते हैं, 'नमो ड्रोन दीदी' की बात हुई। आपको भी 'नमो ड्रोन दीदी' से मिलवाएंगे, चिंता मत करिए। इस पर बड़ी-बड़ी बातें हुई, 676 करोड़ के बजट की घोषणा कर डाली, खूब तालियां पिटवाईं और अखबार में खबरें छपवाईं, लेकिन कितना पैसा दिया और कितने ड्रोन दिए? 676 करोड़ रुपये में से 576 करोड़ रुपये दिए ही नहीं, केवल 100 करोड़ रुपये आवंटित किए और इस देश की 70 करोड़ महिलाओं को कितने ड्रोन दिए? चौंकिए मत। 70 करोड़ महिलाओं को केवल 500 ड्रोन दिए। अखबार में खबर कितनी बार छपवाई? पाँच हजार बार। ये केवल घोषणा करेंगे, देंगे कुछ नहीं। ये इनके खुद के आँकड़े हैं।

सर, Market Intervention Scheme and Price Support Scheme (MIS-PSS), खुद कृषि मंत्री, वित्त मंत्री जी ने बार-बार कहा कि जिन फसलों की एमएसपी पर खरीद नहीं होती, उन एग्रीकल्चर, हॉर्टीकल्चर प्रोडक्ट्स के लिए, किसान की उस फसल के लिए हम Market Intervention Scheme लाएँगे, ताकि उसकी कीमत न गिरे और गिरे तो सरकार मदद करे। यह बड़ी अच्छी बात है, कोई बुरी बात नहीं है। सर, 2022-23 में 4,007 करोड़ रुपए का बजट था। कम था, पर था। उसके बाद यह 2023-24 में 4,007 करोड़ रुपए से घट कर 40 करोड़ रुपए हो गया, यानी एक हजार परसेंट कम। 2024-25 में बजट फिर घट कर 23 करोड़ रुपए हो गया और

[£] Expunged as ordered by the Chair.

2025-26 और 2026-27 में जीरो। सर, यह zero-sum सरकार है। ये घोषणा करते हैं और फिर बजट का आवंटन और खर्चा करते ही नहीं।

सर, खेती के बजट की बड़ी-बड़ी बातें यहाँ हुईं, पर अगर 6 साल, यानी 2018-19 से 2023-24 का बजट देखिए, मैं आज यह आपके माध्यम से सदन के पटल पर रखूँगा, कागज लेकर आया हूँ, 1,17,000 करोड़ रुपया खेती का सरेंडर कर दिया, वापस दे दिया और 2024-25 में, क्योंकि अभी फरवरी तक का आँकड़ा उपलब्ध है, 52,685 करोड़ रुपया खर्च ही नहीं किया, यानी 7 साल में खेती का 1,70,000 करोड़ रुपया वापिस दे दिया, सरेंडर कर दिया। क्या किसान के प्रति आपकी यह कमिटमेंट है? यह हिन्दुस्तान के किसान के साथ [£] है। सर, एक-एक साल देखिए, यह सरेंडर सरकार है। इन्होंने खेती का बजट 2018-19 में 21,043 करोड़ रुपया सरेंडर किया, 2019-20 में 34,518 करोड़ रुपया सरेंडर किया, 2020-21 में 23,825 करोड़ रुपया सरेंडर किया, 2022-23 में 19,762 करोड़ रुपया सरेंडर किया, 2023-24 में 6,545 करोड़ रुपया सरेंडर किया, 2024-25 में अभी तक जो खर्च नहीं किया था, जिसके आँकड़े उपलब्ध हैं - 52,685 करोड़ रुपए। 1,70,000 करोड़ रुपए खर्चते नहीं और किसान की बात करते हैं! अब जो रहा-सहा बचा है, सर, फर्टिलाइजर में इस साल पिछले साल के मुकाबले में 15,770 करोड़ रुपए काट लिए गए। किसान की यूरिया की सब्सिडी में 9,670 करोड़ रुपए काट लिए गए। किसान के जो फर्टिलाइजर्स हैं - PNK, Potassium and Phosphorous, उनमें 6,000 करोड़ रुपए काट लिए गए। यह आपकी कमिटमेंट है!

सर, ग्रामीण भारत की हालत तो यह है कि 10 साल में 2014-15 से लेकर 2023-24 तक, जो रूरल वेजेज़ हैं अगर इंप्लेशन एडजस्ट करके देखें, तो एक परसेंट साल की बढ़ोतरी हुई है। गरीब, मजदूर खाएगा क्या और कमाएगा क्या? क्या इस बात का जवाब अब दे सकते हैं?

अब अमेरिका के साथ व्यापार समझौते में तो किसानों और मजदूरों के हितों की बलि दे दी। सर, समझौते की पहली बुलेट के अंदर यह लिखा है कि अमेरिका के खाद्य और कृषि उत्पादों के लिए देश का बाजार खोल दिया गया है। इसमें dried distillers grains हैं, यानी processed किया हुआ मक्का। इसमें red sorghum है, यानी लाल ज्वार। इसमें सोयाबीन है, सभी प्रकार के फल हैं, बादाम, अखरोट, पिस्ता हैं, कपास है। सर, केवल इसी साल, 2025 में ही 378 मिलियन यूएस डॉलर, यानी 4,000 करोड़ रुपए की अमेरिकी कपास मँगवाई गई। मंडी में जाकर चेक करिए, वहाँ पर एमएसपी से 1,000 रुपए प्रति क्विंटल कम पर कपास बिकी और अब जब आप तीन गुना कोटा बढ़ा देंगे, तो क्या होगा? इस बात का जवाब क्या देंगे? इस समझौते में सबसे ज्यादा खतरनाक शब्द 'additional products' है, उसमें दूध आएगा, cheese आएगी, गेहूँ आएगा - अभी यह कोई नहीं जानता। जब fine print आएगा, तब बताएगा।...(व्यवधान)... सर, इसी समझौते की, यह कॉपी मैं लेकर आया हूँ, छठे बुलेट में यह भी लिख दिया कि non-tariff barriers पर हिंदुस्तान पुनर्विचार करेगा।

[£] Expunged as ordered by the Chair.

5.00 P.M.

सर, नॉन टैरिफ बैरियर है क्या? नॉन टैरिफ बैरियर किसान को मिलने वाली सब्सिडी है। आप हिंदुस्तान के किसान की सब्सिडी भी अमेरिका के दबाव में छीनना चाहते हैं! यह सरकार हिंदुस्तान की संप्रभुता से, किसान की आजीविका से समझौता कर रही है, खिलवाड़ कर रही है। यह शर्म की बात है। सर, वंचित और शोषित वर्गों के लिए, खासतौर से एससी, एसटी और ओबीसी के लिए भी यही पैटर्न है। शर्म की बात यह है कि पिछले साल के मुकाबले एससी, एसटी, ओबीसी का बजट केवल 76 करोड़ रुपये बढ़ाया गया है। बात करेंगे गरीब की, पर उसको पैसा नहीं देंगे। सर, गरीब वर्गों के सोशल जस्टिस और एम्पॉवरमेंट विभाग की हालत देखिए। वर्ष 2022-23 में उसका बजट 11,922 करोड़ का था, पर उसको वे खर्च ही नहीं करते! खर्चा केवल 7,420 करोड़, 38% खर्चा नहीं! वर्ष 2023-24 में उसका बजट 12,847 करोड़ का था, जिसमें से केवल 9,510 करोड़ खर्च हुआ और 3,337 करोड़ खर्च नहीं किया गया। वर्ष 2024-25 में 13,000 करोड़ में से 4,551 करोड़ खर्च नहीं किया गया। सच बात यह है कि इन तीन सालों में 43% एससी, एसटी, ओबीसी का बजट इस सरकार ने खर्च ही नहीं किया। किसान हो या शोषित वर्ग हो, सबकी यही हालत है।

सर, मैं केवल यह कहना चाहता हूँ कि जहाँ देखो, वहाँ कैंची चला देते हैं। ग्रामीण विकास का बजट 53,067 करोड़ काट दिया, शहरी विकास का बजट 39,573 करोड़ काट दिया, सामाजिक न्याय का बजट 10,000 करोड़ काट दिया, खेती का बजट 6,985 करोड़ काट दिया, शिक्षा का बजट 6,701 करोड़ काट दिया, स्वास्थ्य का बजट 3,686 करोड़ काट दिया। इसीलिए, आपके बारे में कहा है:

"झूठ से ,फरेब से यारी रखो,
बस ,बड़बोले भाषण जारी रखो।
बात मन की हो या बजट की कहो,
झूठ बोलो और आवाज भारी रखो।
वो मुकम्मल हों,ये जरूरी नहीं,
बस योजनाएँ ढेर सारी रखो।"

यह बजट गरीब, किसान, खेत और ग्रामीण-विरोधी है। सर, इसमें फौरन दुरुस्ती की आवश्यकता है, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): श्री घनश्याम तिवाड़ी जी।

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभाध्यक्ष महोदय, आम बजट पर बहस हो रही है। मैं अभी माननीय सदस्य, श्री सुरजेवाला जी का भाषण सुन रहा था। किसानों के बारे में जो [£] उन्होंने की है, उसकी मैं तारीफ करता हूँ, क्योंकि किसानों के बारे में वे जितना जानते हैं, वह उनके नेता के यहाँ से आता है और उनके नेता जब हरियाणा में प्रचार कर रहे थे, तो उन्होंने कहा

[£] Expunged as ordered by the Chair.

था कि मैं किसानों के हित में जलेबी की फैक्ट्री लगा दूंगा। जो जलेबी की फैक्ट्री लगाने वाले आदमी हैं, वे किसानों के बारे में बात करें, तो मैं उनको बहुत-बहुत बधाई देता हूँ।

माननीय उपसभाध्यक्ष महोदय, उन्होंने कई कहावतों का प्रयोग किया। मैं कहावतों का ज्यादा प्रयोग नहीं करता हूँ, लेकिन एक कहावत ऐसी है, जिसको वे समझते हैं और मैं समझता हूँ। बाकी लोग यदि नहीं समझें, तो मैं हिंदी में समझाने की कोशिश करूँगा। हरियाणा-राजस्थान के लोग उसे समझते हैं।

"छाज बोले तो बोले,
छालनी बोले, जिसमें 70 छेद।"

मैं यह इसलिए कह रहा हूँ, क्योंकि इनके टाइम पर, जब इन्होंने राज छोड़ा, उस समय जो बजट था, वह 17 लाख करोड़ का था और अब 534,7,315 करोड़ का बजट है, तो फिर कटौती में बजट कहाँ गया? इसलिए ये सारी बातें कहना कि यह कट गया, वह कट गया, ठीक नहीं है। वह नहीं कटा, वह डायरेक्ट ट्रांसफर हो गया। वह हर पंचायत के हिसाब से, जनगणना के हिसाब से डायरेक्ट सरपंच के यहाँ ट्रांसफर होता है और वह सरकार के पास नहीं जाता। इसलिए, जो सरपंच के पास जा रहा है, उसमें बीच में वह कटौती नहीं हो रही है कि उसके पास केवल 15 पैसे पहुँच रहे हैं। उसकी चिंता है माननीय उपसभाध्यक्ष महोदय, राज्य का काम क्या है? "राज्य की संपदा सदा धर्माय प्रयोज्या।" राज्य की जो संपदा है, जो पैसा है, वह आम जनता के काम आए, जन-कल्याण के काम आए, समावेशन के काम आए और सतत् विकास के लिए काम आए। इन तीनों बातों पर यदि हम देखें, तो यह बजट बहुत बढ़िया है। इस बजट की एक विशेषता यह है कि माननीय श्रीमती निर्मला सीतारमण जी ने लगातार 9वीं बार यह बजट पेश किया है। इसके लिए हमारे शास्त्रों में लिखा है:

"नारी हस्ते यदा वित्तं, नारी हस्ते अर्थ-संचयः।,
तदा राष्ट्रस्य सौभाग्यं, समृद्धिश्च न संशयः॥"

अर्थात्, नारी के हित में, नारी के द्वारा यदि अर्थनीति का संचालन होता है, तो राष्ट्र की समृद्धि होती है और राष्ट्र का सौभाग्य बढ़ता है। मोदी जी ने लगातार नौ बार इन्हें बजट पेश करने का अवसर दिया, यह भारत के राष्ट्रीय सौभाग्य का प्रतीक है।

माननीय उपसभाध्यक्ष महोदय, अभी-अभी कहा गया कि अमेरिका से जो समझौता हुआ, उसमें भारत के किसानों का हित गिरवी रख दिया गया। ये हर विषय पर यही बात करते हैं, लेकिन मैं सदन को आपके माध्यम से यह सूचना देना चाहता हूँ कि अभी ब्रेकिंग न्यूज चल रही है - व्हाइट हाउस से घोषणा हुई है कि अमेरिका ने रूस से तेल लेने पर जो 25 प्रतिशत पेनल्टी टैरिफ लगाया था, वह राशि वापस करेगा और लगभग 40 हजार करोड़ रुपये भारतीय व्यापारियों को लौटाए जाएंगे। यह व्हाइट हाउस से घोषणा हुई। यह मुमकिन कैसे हुआ? यह मोदी है, तो मुमकिन है। इसीलिए हुआ है।...(व्यवधान)... ये बार-बार ट्रंप-ट्रंप करते हैं, अभी भी करते हैं, तो मैंने उनसे एक बात कही थी कि आपको ट्रंप याद आते हैं, लेकिन आपने हमारा ट्रंप कार्ड नहीं देखा, और वह ट्रंप कार्ड है नरेन्द्र मोदी, जिन्होंने अमेरिका को घुटनों पर लाकर 18 परसेंट करा

दिया और 25 परसेंट वापस भी ले लिया। जो समझौता हुआ है, उसमें न तो दूध का समझौता है, न cheese का समझौता है और हमारे किसानों के मसालों आदि के निर्यात पर अमेरिका में जीरो टैरिफ होगा, 18 प्रतिशत भी नहीं लगेगा।

महोदय, कोई व्यक्ति एक साल का बजट पेश करता है, कोई पंचवर्षीय योजना बनाता है। जब मोदी जी आए, तो उन्होंने अर्थव्यवस्था की जड़ता समाप्त करने की कोशिश की।...(व्यवधान)... उन्होंने काफी काम किया है। महोदय, मुझे ध्यान है कि जब योजना आयोग होता था, तब राज्यों के मुख्यमंत्री और मंत्री वहाँ दरबार लगाकर बैठते थे, उन्हें अपनी वार्षिक योजना मंजूर कराने के लिए आना पड़ता था। ये बार-बार राज्यों की स्वायत्तता की बात करते हैं, कोऑपरेटिव फेडरलिज़्म की बात करते हैं, राज्यों को इतनी स्वायत्तता, स्वतंत्रता कभी नहीं मिली, जितनी योजना आयोग को समाप्त करके नीति आयोग बनाने से मिली है। आज राज्यों को वास्तविक स्वायत्तता मिली है। यह एक बहुत बड़ा संरचनात्मक परिवर्तन है।

समाजवादी समाज की रचना में उलझे हुए थे और कोटा-परमिट-लाइसेंस का राज चलता था। दोहरी मूल्य नीति थी। हम सब जानते हैं कि सीमेंट के दो भाव होते थे, एक मार्केट में और एक कंट्रोल में। चीनी के भी दो भाव होते थे। मैं स्वयं 1980 में जब पहली बार MLA बना, तो स्कूटर भी दो-दो मिलते थे, उन पर भी ब्लैक करना होता था। गैस का एक-एक कनेक्शन मिलता था। टेलीफोन का एक-एक कनेक्शन मिलता था, उनके लिए लाइन लगी रहती थी। आज भारत को कितना चेंज कर दिया गया, उसको नहीं देख रहे हैं। सारा काया पलट हो गया और भारत आगे बढ़ा है, देश को ग्यारहवीं अर्थव्यवस्था से तीसरी अर्थव्यवस्था पर लाकर छोड़ दिया, यह बात इनको ध्यान में नहीं आ रही है। राजस्व प्राप्ति 28 लाख करोड़ रुपये से अधिक हैं और राजकोषीय घाटे को 4.3 परसेंट तक सीमित करके रखा हुआ है। यह बहुत बड़ा काम है और आप जब यह बात करते हैं, तो जो सार्वजनिक पूंजी व्यय है, वह 12.2 लाख करोड़ रुपये का है। यह पैसा इंफ्रास्ट्रक्चर में जाएगा। अगर 4 लाख करोड़ रुपया, किसान सम्मान निधि के रूप में किसानों के पास चला गया, तो किसान का इससे बड़ा सम्मान क्या होगा। वह नरेन्द्र मोदी ने किया। कुल व्यय, प्रभावी पूंजीगत व्यय 17 लाख, 14 हजार, 523 करोड़ होगा और इन संरचनाओं से ऐसी दो करोड़ नौकरियां सृजित की जाएंगी। यह बजट जो है, वह बहुआयामी बजट है। यह बजट 2047 को देखकर तैयार किया गया है और यह 2047 को देखकर इसलिए किया गया है कि हम आगे की सोचते हैं, भावी पीढ़ी की सोचते हैं और भारत के भविष्य की सोचते हैं।

सर, नया इनकम टैक्स का कानून आ रहा है। सारे कानून नए आ रहे हैं। पूरे कानूनों की जड़ता में सारे राष्ट्र को जड़ावत हुआ है, उन सारे कानूनों को बदल कर आर्थिक दृष्टि से कितने बड़े सुधार किए हैं। जीएसटी के जो दो संशोधन किए, उसके बाद में लोगों को कितने रुपयों की बचत हुई और कितनी जीडीपी बढ़ी, यह काम हमने इसमें किया है। मैं आपको कहना चाहता हूँ कि निर्यात प्रोत्साहन और इन सब के लिए सारा काम किया और बहुत समझौते किए हैं। मैं किसी प्रधान मंत्री की तुलना नहीं करता, लेकिन मैं यहां कहना चाहता हूँ कि कौन प्रधानमंत्री है, जिसको विश्व में सबसे अधिक देशों में सबसे अधिक राष्ट्रीय सम्मान मिलें हैं और वह भी उन देशों का सर्वोच्च सम्मान मिला है, तो वे नरेन्द्र मोदी हैं। कौन-से प्रधानमंत्री हैं, जिन्होंने विश्व की सबसे

ज्यादा संसदों को संबोधित किया है, कौन-से प्रधान मंत्री हैं, जिन्होंने सबसे ज्यादा व्यापारिक समझौते किए हैं, वे नरेन्द्र मोदी हैं। आप देखिए एफटीए के अंतर्गत यूनाइटेड किंगडम से समझौता किया। 2025 में 90 परसेंट टैरिफ लाइन्स पर उदारीकरण किया। इससे टेक्सटाइल, ज्वेलरी और ऑटो पार्ट्स को लाभ मिलेगा, यह मोदी जी ने किया। 18 साल तक यह सब नहीं किया गया। ओमान से सीईपीए पर दिसंबर, 2025 में हस्ताक्षरित किए। भारत की 99वें परसेंट चीजों के निर्यात पर जीरो परसेंट टैक्स होगा। उस पर कोई छूटी नहीं होगी। टेक्सटाइल, जेम्स और इंजीनियरिंग गुड्स मजबूत होंगे। न्यूजीलैंड से एफटीए किया दिसंबर, 2025 में निष्कर्षित कृषि फल-सब्जी मैन्युफैक्चरिंग को बाजार मिलेगा। प्रशांत क्षेत्र का गेटवे भी हमारे लिए खुल जाएगा। अक्टूबर, 2025 में स्विट्जरलैंड, आइसलैंड और नॉर्वे टीईपीए हुआ। इसमें एक मिलियन नौकरियां सृजित होंगी। यूरोपीय संघ, जिसे मदर ऑफ ऑल डीलस कहते हैं, उसमें जनवरी, 2026 में 27 देशों के साथ एक-साथ समझौता हुआ। 96 प्रतिशत ईयू निर्यात पर टैरिफ कट होगा, टेक्सटाइल फॉर्मा ऑटो को लाभ होगा और द्विपक्षीय व्यापार बढ़ेगा। अभी-अभी यह समझौता हुआ है। अमेरिका की डील के बारे में जो ये कह रहे हैं, तो अमेरिका से डील भारत मोदी जी के नेतृत्व में, चाहे सामरिक बात हो, चाहे व्यापारिक बात हो, देश के interests से समझौता नहीं कर सकता, क्योंकि नरेन्द्र मोदी जी का 'तपे पूत जीवन' राष्ट्र को समर्पित है। जब यूक्रेन और रूस का युद्ध शुरू हुआ, तब अमेरिका और यूरोप ने, सबने कहा कि रूस से कूड मत खरीदो, लेकिन मोदी जी ने कहा कि मैं खरीदूंगा, क्योंकि मुझे मेरे देश की ऊर्जा का संरक्षण करना है। उन्होंने तेल खरीदा और खरीदा ही नहीं, बल्कि ...(व्यवधान)...

श्री जयराम रमेश: अभी खरीदेंगे?

श्री घनश्याम तिवाड़ी: अभी पूछ लेना, आएंगे तो। ...(व्यवधान)... खरीद रहे हैं।

श्री नीरज शेखर (उत्तर प्रदेश): खरीद रहे हैं, आपको पता नहीं है, आप पहले पता कीजिए।

श्री जयराम रमेश: कब?

श्री घनश्याम तिवाड़ी: आप पहले थोड़ा-सा इंतजार कर लीजिए, मैं उसके बारे में भी बता दूंगा। उन्होंने वह खरीदा और खरीदा ही नहीं, बल्कि खरीदने के बाद, हमारी रिफाइनरीज में शुद्ध करके, जो यूरोप हमसे कह रहा था कि मत खरीदो, उस यूरोप को सबसे ज्यादा पेट्रोल एक्सपोर्ट वाला देश भारत बना है। यह काम मोदी जी ने किया है। मोदी जी की इतनी अपील थी कि यूक्रेन और रूस में जब भारतीय झंडा लेकर गए, तब गोलाबारी बंद हो गई। इसलिए मोदी जी का जो अस्तित्व है, आप वह अस्तित्व समझिए। अभी जो समझौता किया है, वह समझौता भारत की शर्तों के आधार पर हुआ है, और किसी शर्त पर नहीं हुआ है।

महोदय, बजट की चर्चा करते समय भी ऐसा कह रहे थे कि बजट में क्या बढ़ा है, बजट में क्या हुआ है? सबसे पहली बात तो यह है कि राष्ट्र रक्षा पहला काम है। हमारे शास्त्रों में कहा गया है— “शस्त्रेण रक्षिते राष्ट्रे।” उन्होंने रक्षा बजट को 14 परसेंट तक बढ़ाया है। उस पर 2 लाख, 56 हजार करोड़ रुपये ज्यादा खर्च कर रहे हैं। उन्होंने रक्षा का बजट बढ़ाया है। उन्होंने रक्षा का बजट

क्यों बढ़ाया है? उन्होंने यह इसलिए बढ़ाया है, क्योंकि सिंदूर तो हो गया है, लेकिन अब सुदर्शन चक्र जैसा सुरक्षा कवच बनाना है। जैसा इज़राइल ने डोम बना रखा है, भारत की सुरक्षा के लिए वैसा ही सुदर्शन चक्र चाहिए।

महोदय, मैं यह कहना चाहता हूँ - ये लोग सुन लें कि सौ गालियाँ तक माफ होती हैं। भगवान ने शिशुपाल को माफ कर दिया था, लेकिन अगर सौ से ज़्यादा गालियाँ होती हैं, तो फिर सुदर्शन चक्र चल जाता है। कांग्रेस वालों को भी समझना चाहिए कि आप प्रधान मंत्री जी को जितनी गालियाँ व्यक्तिगत रूप से निकाल रहे हैं, वह ठीक नहीं है। व्यक्तिगत रूप से गालियाँ निकालना बिल्कुल ठीक नहीं है। आप नीति पर, सिद्धांत पर आलोचना कीजिए, और आपको यह ही करना चाहिए।

महोदय, इसी प्रकार से मैं यह कहना चाहता हूँ कि जब वह कार्य हो गया, रक्षा हो गई, तब उसके बाद शास्त्र की चिंता होगी - “शस्त्रेण रक्षिते राष्ट्रे शास्त्रचिंता प्रवर्तते।” इस प्रकार से शिक्षा आ गई। इस बजट में शिक्षा को बढ़ावा दिया गया है और शिक्षा के लिए ज्यादा खर्च का प्रावधान भी है। इसके बाद कृषि के लिए भी और प्रावधान किया गया है, सामाजिक सुरक्षा के लिए भी प्रावधान किया गया है। वह प्रावधान कितना है? चिकित्सा और स्वास्थ्य ...(समय की घंटी)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप अपना भाषण समाप्त कीजिए।

श्री घनश्याम तिवाड़ी: मैंने शुरू किया है, खत्म करता हूँ। मैं एक मंत्र के बाद खत्म करता हूँ। ...(व्यवधान)... अनपढ़ वाली बात तो हम दोनों जानते हैं। यह बात सुरजेवाला जी और मैं, हम दोनों जानते हैं। इस बजट में इस प्रकार का प्रावधान किया गया है कि आने वाली पीढ़ियाँ इसे याद रखेंगी। नरेन्द्र मोदी जी के लिए अथर्ववेद का एक मंत्र है, मैं वह मंत्र पढ़कर अपनी बात समाप्त करूँगा:

“भद्रमिच्छन्त ऋषयः स्वर्विदस्तपोदीक्षामुप निषेदुरग्रे।
ततो राष्ट्रं बलमोजश्च जातं तदस्मै देवा उपसंनमन्तु॥

अर्थात्, राष्ट्र उन मनुष्यों के प्रति कृतज्ञ है, जो अपने तप के प्रभाव से राष्ट्र को शक्तिसंपन्न और गौरवास्पद बनाते हैं, जिनके ओजस्वी स्वरूप को देखकर राष्ट्र उनके सामने नतमस्तक हो जाते हैं, जैसे कि अमेरिका 42 हजार करोड़ रुपये देकर हो गया है। उपसभाध्यक्ष जी, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Sukhendu Sekhar Ray — not present. Dr. Kanimozhi NVN Somu — not present. Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल (पंजाब): क्या ये स्पेशल मेंशन्स हैं?

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): नहीं, नहीं। यह बजट पर डिबेट है।

डा. अशोक कुमार मित्तल: ठीक है, सर। सर, मेरी पार्टी का थोड़ा टाइम बच गया था, तो उसे एड करने की रिक्वेस्ट की थी। कृपया उसे देख लीजिएगा।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आपके पास दस मिनट हैं।

डा. अशोक कुमार मित्तल: महोदय, पहले तो मैं आपका धन्यवाद करता हूँ कि आपने मुझे 2026-27 के बजट पर 140 करोड़ नागरिकों की आवाज को इस पवित्र सदन में रखने का मौका दिया। महोदय, मैं देश की इकोनॉमी और इस बजट के प्रपोजल्स के संदर्भ में जो विरोधाभास है, जो contradiction है, उसके बारे में अपनी इन पत्तियों के साथ कुछ चर्चा करना चाहूँगा:

“आपके भाषणों में विकास ने छू लिया आसमान,
इधर महंगाई ने छीन लिया रोटी, कपड़ा और मकान।
अगर इंडिया बन गया है चौथी सबसे बड़ी अर्थव्यवस्था,
तो किसानों, नौजवानों की हालत क्यों है इतनी खस्ता?
कहते हो - फास्टेस्ट ग्रोइंग जीडीपी है हमारी,
तो रुपये को क्यों लगी रोज गिरने की बीमारी है?”

महोदय, हम बड़े गर्व से कहते हैं कि भारत की जीडीपी दुनिया की फास्टेस्ट ग्रोइंग जीडीपी 6.7 परसेंट है। यह बहुत खुशी की बात है। सर, यदि जीडीपी बढ़िया है, तो हर आम आदमी को इस जीडीपी का कितना फायदा मिल रहा है? इसके contradiction में जो बात है, मैं वह करूँगा। भारत के प्रति नागरिक को तकरीबन 2,200 से 2,300 डॉलर की नेट जीडीपी इनकम मिलती है, वहीं नामीबिया, जो कि बहुत छोटा सा देश है, यह उसकी लगभग 2,800 डॉलर है, मतलब हमसे भी ज्यादा। अगर हम अफ्रीकन देश लीबिया की बात करें, तो यह 7,000 डॉलर है। सर, हमारे आम आदमी को इसका क्या फायदा हो रहा है, यह मुझे समझ नहीं आ रहा है? हम पर कैपिटल जीडीपी में लोअर मिडल इनकम देश में आते हैं, जो एक प्रश्न पैदा करता है। सर, सरकार ने तकरीबन 53 लाख करोड़ का बजट पेश किया। सर, रेगिस्तान में जो मृगतृष्णा होती है, यह उसके जैसा लगता है — दूर से सुंदर, पास से खोखला। इस 53 लाख करोड़ में से 14 लाख करोड़ रुपये सिर्फ पुराना ब्याज देने में चले जाएंगे। सिर्फ ब्याज देने में, न कि मूल देने में! तो नेट बचे 39 लाख और उसमें से पेंशन निकाल दें, तो बचते हैं 35 लाख करोड़। जब हम 35 लाख करोड़ को अपनी 140 करोड़ जनता में बांटते हैं, तो प्रति व्यक्ति आय सिर्फ 25,000 रुपये प्रति वर्ष आती है। मतलब जो एक स्मार्टफोन आता है, हिस्से में उससे भी कम आता है। क्या इस 25,000 में हम वर्ल्ड क्लास शिक्षा दे पाएंगे, मॉडर्न मेडिकल फैसिलिटी दे पाएंगे, नागरिकों को सुरक्षा दे पाएंगे, बिजली दे पाएंगे, पानी दे पाएंगे? ये बजट की contradiction है, विसंगति है।

सर, इसके साथ लोन्स की बात करते हैं। इसी बजट में मंत्री जी ने लिखा है कि भारत पर तकरीबन दो लाख करोड़ रुपए का लोन है और इस बजट में एडिशनल 17 लाख करोड़ का लोन लेने का प्रावधान कर दिया गया है। हम तो कर्ज के कालगृह में ही फंसते जा रहे हैं।

सर, अभी यूएसए के साथ फ्री ट्रेड एग्रीमेंट पर बात हो रही थी। सर, यह जो फ्री शब्द है, यह हमारे लिए है या यूएसए के लिए है? पहले भारत में यूएसए से जो चीजें आती थीं, जैसे वेजिटेबल ऑइल पर 45 परसेंट टैरिफ था, ऑटोमोबाइल, फ्लावर्स पर 60 परसेंट था, नेचुरल रबर पर 70 परसेंट था, कॉफी पर 100 परसेंट था, अल्कोहल पर 150 प्रतिशत था। सर, हमने यह सब जीरो कर दिया, उनके लिए फ्री कर दिया। उनके लिए तो फ्री हो गया, हमारे लिए क्या हुआ, भारत के लिए क्या हुआ? भारत से जो एक्सपोर्ट होता था, उनमें एक्सपोर्ट होने वाली ज्यादातर वस्तुओं पर दो प्रतिशत या 30 प्रतिशत टैरिफ लगता था। ट्रम्प साहब ने उसे बढ़ाकर 50 प्रतिशत कर दिया। अब उसे कम करके 18 परसेंट कर दिया और हम सेलिब्रेट कर रहे हैं। सर, मैंने बचपन में एक मूवी देखी थी – आज का एमएलए। वह राजेश खन्ना साहब की थी। उसमें वे मुख्यमंत्री होते हैं। ब्रेड वाले उनके पास जाते हैं और कहते हैं, सर, हमारा रेट बढ़ा दो। जैसे, ब्रेड का रेट दो रुपये था, तो उन्होंने कहा इसे तीन रुपये करना है। यह उनकी डिमांड थी। मुख्यमंत्री के तौर पर राजेश खन्ना साहब ने उसे चार रुपये रेट कर दिए और पूरे स्टेट में एजिटेशन हो गया। बाद में, उन्होंने उसे कम करके तीन रुपये कर दिया और दोनों साइड खुश हो गईं।

सर, वही हमारे साथ हो रहा है। पहले उन्होंने 2 से 3 परसेंट टैरिफ को 50 प्रतिशत कर दिया, अब कम करके 18 प्रतिशत कर दिया और हम खुश हो रहे हैं, सेलिब्रेट कर रहे हैं। हमारे लिए तो यह फ्री नहीं हुआ। यह तो उनके लिए हुआ। यह जो contradiction है, यह मेरी समझ में नहीं आ रहा है कि इसको हमारा देश कैसे झेलेगा।

सर, तेल रूस से आएगा या नहीं आएगा, इसमें भी contradiction है, विरोधाभास है। जब माननीय एक्सटर्नल अफेयर्स मंत्री साहब से पूछा जाता है, तो वे कहते हैं कि माननीय वाणिज्य मंत्री बताएं। जब कल वाणिज्य मंत्री साहब से पूछा गया, तो वे कहते हैं कि माननीय विदेश मंत्री बताएं। यह कौन बताएगा, यह बात समझ नहीं आ रही है कि हम Russia से ऑयल ले रहे हैं या नहीं ले रहे हैं। इसको 'passing the parcel' खेल किया जा रहा है। सर, 2025 में गुड्स इम्पोर्ट 720 बिलियन डॉलर का था, ट्रेड डेफिसिट तकरीबन 94 बिलियन डॉलर का था और हमने उनको जीरो टैरिफ दे दिया। यह हमने पूरा खोल दिया है, जिससे इम्पोर्ट और बढ़ जाएगा। भारत की इंडस्ट्री, भारत का किसान और ज्यादा suffer करेगा। उसके लिए क्या प्रावधान किए गए हैं, यह समझ नहीं आ रहा है। सर, इसमें भी इतना बड़ा विरोधाभास था।

सर, अब मैं रुपए की कीमत की बात करता हूँ। 10 साल पहले डॉलर के मुकाबले रुपया 60-62 के आसपास था, आज वह 90 रुपया हो गया। इसमें 50 परसेंट rise है। पिछले 12 महीनों में, मतलब एक साल में ही रुपया 3.2 प्रतिशत फिर गिर गया। इस दौरान दक्षिणी अफ्रीका की करेंसी एक साल में डॉलर के मुकाबले 12 से 15 प्रतिशत मजबूत हुई है, नाइजीरिया जैसे देश की करेंसी यूएस डॉलर के मुकाबले 11 प्रतिशत सुधरी है और इजिप्ट की करेंसी 6.7 प्रतिशत सुधरी है। सर, मुझे यह बात कहते हुए दुख होता है कि हमारे पड़ोसी देश पाकिस्तान की करेंसी भी तकरीबन 1 प्रतिशत सुधरी है और हम गिर रहे हैं। सर, यह कैसी विसंगति है, यह कैसा paradox है! आप अर्थव्यवस्था को मजबूत कह रहे हैं और करेंसी गिरती जा रही है!

सर, अब मैं फॉरेन इन्वेस्टमेंट की बात करूंगा। FPI (Foreign Portfolio Investment) में पिछले एक साल में 1,42,000 करोड़ withdraw कर लिया गया है। यदि हमारी अर्थव्यवस्था मजबूत है, तो फॉरेन इन्वेस्टर्स को हम पर विश्वास क्यों नहीं है? अगर मैं नेट एफडीआई की बात करूं, तो इसमें गिरावट आई है। 4-5 साल पहले, 2020-21 में हमारा 44 बिलियन डॉलर का नेट एफडीआई था। अब वह नेट एफडीआई घटकर सिर्फ 335 मिलियन डॉलर रह गया। इसमें 96 परसेंट की गिरावट हुई है, मतलब 100 में से सिर्फ 5 परसेंट बच गए हैं। यह हमारी नेट एफडीआई की सिचुएशन है। यदि हम मजबूत हैं, तो वे हम पर विश्वास क्यों नहीं कर रहे हैं?

सर, अब मैं अपने कुछ किसान भाइयों की बात करूंगा। कृषि क्षेत्र 40 प्रतिशत रोजगार देता है। उसका योगदान जीडीपी में घटकर सिर्फ 16 प्रतिशत रह गया है, मतलब हमारे किसान को देश की तरक्की का हिस्सा नहीं मिल रहा है। किसान क्रेडिट कार्ड लोन, जो 2021 में 58,000 करोड़ का नेगेटिव लोन था, जो देनदारी रह गई थी, वह बैड लोन अब 97,000 करोड़ का हो गया है। इसका मतलब यह है कि किसान दे नहीं पा रहा है। 2015 से 2023 के बीच में तकरीबन 1 लाख किसानों ने खुदकुशी की है। सर, मैं अब पंजाब की बात करता हूं। पंजाब में अभी बाढ़ आई। वहां हमारी 5 लाख एकड़ फसल बर्बाद हो गई, 5,000 करोड़ का नुकसान हो गया और 2,000 गांव प्रभावित हो गए। हम इस बजट में उम्मीद कर रहे थे कि हमें कुछ दिया जाएगा। इस बजट में पंजाब के लिए कोई प्रावधान नहीं किया गया है। ...**(व्यवधान)**...

सर, ऑपरेशन सिंदूर में हमारी डिफेंस ने बहुत बड़ा काम किया। हमारी रक्षा समिति की सिफारिश थी कि जीडीपी का 3 प्रतिशत डिफेंस को एलोकेट किया जाए, लेकिन वह 2 प्रतिशत ही है। सिर्फ 30 परसेंट आधुनिकीकरण के लिए बचता है। ऐसे में हम कैसे मुकाबला करेंगे? इंडियन एयरफोर्स के 42 Squadron permitted हैं, लेकिन सिर्फ 31 हैं, तो हम बाहर का मुकाबला कैसे करेंगे? सर, खेलों के लिए कितना बजट है - 3,200-3,300 करोड़! ओलंपिक में 329 मेडल्स होते हैं और यदि 3,200 करोड़ को उन 329 मेडल्स से डिवाइड करें, तो एक मेडल के लिए सिर्फ 10 करोड़ रुपए एक साल के लिए दिया गया। ...**(समय की घंटी)**... सर, वहां आईपीएल में उनकी नीलामी 10-10 करोड़ की हो जाती है और एक गेम के लिए सिर्फ 10 करोड़! सर, क्या हम इससे ओलंपिक के मेडल्स जीतेंगे! Kindly, हमें इसको देखना चाहिए।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप कृपया समाप्त कीजिए।

डा. अशोक कुमार मित्तल: सर, सिर्फ एक मिनट। सर, शिक्षा का बजट भी जीडीपी के 2.9 प्रतिशत से घटा कर 2.7 प्रतिशत कर दिया गया है। यह दक्षिण अफ्रीका में 6 प्रतिशत है, ब्राजील में 5.6 प्रतिशत है और चीन-रूस में 4 प्रतिशत है। सर, हम इसे कैसे करेंगे? स्कूल एजुकेशन में सरकारी स्कूलों में बच्चे कम होते जा रहे हैं। 2022-23 में इसमें 25 करोड़ बच्चे थे, जो 2024-25 में 24.69 करोड़ रह गए। सर, यह कैसी शिक्षा है, हमारी कैसी ग्रोथ है, कैसा विकसित भारत है! सर, इसी प्रकार हेल्थ बजट में उसे भी जीडीपी के 2.26 प्रतिशत से घटा कर 2.07 प्रतिशत कर दिया गया है। हम लोगों को हेल्थ कैसे देंगे!

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप समाप्त कीजिए।

डा. अशोक कुमार मित्तल: सर, मैं बस एक आखिरी लाइन कहना चाहता हूँ। जब हम ये सब बातें देखते हैं, तो भारतीयों के दिल में क्या ख्याल आता है, वह मैं दो पंक्तियों में कहना चाहता हूँ:

*"अब तो दिल में कोई ख्वाब ही नहीं है,
अब तो उम्मीद का सवाल ही नहीं है।
अब तो नारों पर भी विश्वास ही नहीं है,
अब तो अच्छे दिन आने का इंतजार ही नहीं है,
लगता है सरकार को जनता से प्यार ही नहीं है।"*

बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Next speaker is Shri Golla Baburao; not present. Now, Shri Niranjana Bishi.

SHRI NIRANJANA BISHI (ODISHA): & "Sir, I thank you for giving me the opportunity to speak on the Union Budget 2025-26. Sir, the Union Budget 2025-26 is disappointing for Odisha because there is no such provision in the Budget for the development of Odisha, the development of Western Odisha, or for the development of KBK (Kalahandi, Balangir, Koraput). There is no budgetary provision to solve the problem of migrant laborers. There is no budgetary provision for the development of farmers and agriculture. There is no provision in the budget to double the MSP of paddy from ₹3,100 to ₹6,200. Furthermore, in the Budget for Rural Development, there is no provision. As Odisha suffers from droughts, floods, and cyclones, the President of our BJD and former Chief Minister, Shri Naveen Patnaik, has been fighting to grant Special Category Status to Odisha. Our hon. former Chief Minister has also been demanding a special financial package for Odisha's development. Despite this, no additional allocation has been given to Odisha in this budget.

Sir, regarding the development of education, the Budget provision is poor; only 2 per cent has been given in the budgetary allocation. 93,000 Government schools have been closed in India, and 7,068 Government schools have been closed in our State Odisha which were there in tribal areas and rural areas. Sir, if tribal schools are closed and tribal children are deprived of education, then, without education, tribal children will not be able to progress. And, how there will be "Sabka Saath, Sabka Vikas, Sabka Vishwas"?

& English translation of the original speech delivered in Odia.

Sir, the health service is in the same state, with only a 2% budget provision; health services like BSKY will no longer be available for free in Odisha. There is a budget provision of ₹15,422 crore for 15 crore tribals in the country, which is 0.29%, and for Scheduled Castes, minorities, and persons with disabilities, it is ₹15,357 crore, which is also only 0.3%. In such a budget, neither the dream of Babasaheb Dr. Ambedkar will be realized, nor will the goals of Dharti Aba Birsa Munda be fulfilled.

Sir, for the development of Odisha tourism—our Shri Jagannath Puri, Konark, Lingaraj, Chilika, Samalei temple, Harishankar, Nrusinghanath, and the Gandhamardan hills—there is no provision in the Budget for the development or facilities of such tourist spots. Sir, there is no budget provision in the budget for a High-Speed Rail Corridors for Odisha. The Bhubaneswar Metro project is not in the budget. There is no Budget for the construction of the Balangir-Nuapada new railway line. This Budget is only focused on Odisha's natural resources—Odisha's manganese, bauxite, chromite, coal, and iron ore. Sir, by displacing tribals, by displacing them from their forests and land, and by evicting their villages, just conducting mining there will not bring development to Odisha. We need the forest. We don't need "mangal" at the cost of nature and its precious metals/wealth; we want to live with proper development. There is no Budget for the PM MITRA (Seven Mega Integrated Textile Regions and Parks) for us either. Sir, in our Odisha and Western Odisha, the best quality cotton is produced. If a PM MITRA park is established there, the migration of laborers and the problem of unemployment could be addressed; our educated youth would get employment opportunities, and Odisha would develop. Sir, in the subsequent projects, there is no provision for an AI Data Center or a Semiconductor Ecosystem for Odisha.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

SHRI NIRANJAN BISHI: Along with this, Sir, Odisha is a hub for medicinal herbs and herbal plants. Ayurveda exists here, but there is no budget provision to establish an All India Institute of Ayurveda Hospital in Odisha. For Odisha, this Budget is like a drop of water in the ocean. People of Odisha say, "It's all talk and no substance". Thank you, Sir. Jay BJD! Jay Birsa!"

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Prof. Manoj Kumar Jha; not present. Dr. M. Dhanapal. He will speak in Tamil.

DR. M. DHANAPAL (Tamil Nadu): & Sir, thank you for giving me this opportunity to speak on the Budget for 2026–27. This is my maiden speech in this august House. I humbly request you, Sir, to kindly grant me a little more time to speak on this Budget. Before I begin my speech, I would like to start by reciting a song composed by Mahakavi Bharathiyar, who inspired the people of this nation during the freedom struggle. His lines kindle the freedom spirit of this country. He says:

This is the land where my father and mother lived happily;

This is the land where our ancestors lived for a thousand years;

This is the land where a thousand thoughts flourished and excelled in their minds.

Did I not greet this land with reverence, cherishing it in my heart and blessing it with my words?

Did I not salute it with “Vande Mataram, Vande Mataram” ?

At this time, when we are commemorating the 150th Birth Anniversary of Bankim Chandra Chatterjee, who authored the song *Vande Mataram*, as mentioned by the hon. President in her Address to the nation, I believe it is most appropriate for me to begin my maiden speech by invoking these sacred words. Hon’ble Vice-Chairman Sir, in the *Thirukkural*, Saint Thiruvalluvar has said:

“The king who possesses all six — army, people, resources, ministers, allies, and fort — is a lion among kings.”

Just as Thiruvalluvar states that a ruler who possesses a brave army, patriotic people, food security, wealth, efficient ministers, friendly nations, and a strong fort is like a lion among kings, it is indeed a matter of great pride for all of us that today, under the able leadership of our hon. Prime Minister of India, Shri Narendra Modi, India is being governed so effectively. In his Cabinet, we have our hon. Finance Minister who has hailed from Tamil Nadu. She has presented the Union Budget for the ninth time. Really, it is a proud moment for all of us.

Hon. Vice-Chairman Sir, it is also a matter of immense pride for us that a son of Tamil Nadu is serving as the hon. Vice-President of this great nation and as hon. Chairman of Rajya Sabha. He is presiding over this august House. The presence of a Tamilian in this exalted Chair has brought great honour and pride to the people of Tamil Nadu and to the State. Sir, I was inspired by the revolutionary leader, *Puratchi*

& English translation of the original speech delivered in Tamil.

Thalaivar Dr. M.G. Ramachandran, who served as the Chief Minister of Tamil Nadu for eleven years until his demise. I was deeply inspired by him. I was also deeply inspired by the hon. revolutionary leader *Puratchi Thalaivi* Amma, who served as the Chief Minister of Tamil Nadu until her death and who ensured social justice by securing 69 per cent reservation for the State of Tamil Nadu by placing it in the Ninth Schedule of the Constitution of India — a level of reservation unparalleled in any other State in the country. She is appreciated as the champion of Social Justice. It was she who identified me and gave me the opportunity to serve as a Member of the Legislative Assembly. Today, while the Government of Dravida Munnetra Kazhagam, after assuming office in Tamil Nadu, has failed to take steps to abolish the NEET examination despite promising to do so, the hon. revolutionary Tamil leader, Shri Edappadi K. Palaniswami, who served as the Chief Minister of Tamil Nadu for four and a half years, took several significant measures during his tenure. Realising that it was not feasible to completely abolish NEET, he introduced a 7.5 per cent reservation for students studying in Government schools in Tamil Nadu. Through this visionary Government Order, nearly 600 doctors are being produced every year, thereby sowing the seeds of true social justice. It is because of my elder brother, the revolutionary Tamil leader Mr. Edappadi K. Palaniswami, that I have been identified and given the opportunity to speak in this august House today. At this moment, I consider it my bounden duty to express my heartfelt gratitude to him.

Hon. Vice-Chairman Sir, in this House where our revolutionary leader *Puratchi Thalaivi Amma* has served, where *Perarignar Anna* has served, and where many such great leaders have rendered their invaluable service, I, a humble person belonging to Dalit community, have been given the privilege to sit and serve in this august House, Rajya Sabha, which is revered as the Council of States. At this moment, I once again express my sincere gratitude to my elder brother, Shri Edappadi K. Palaniswami, who is poised to become the Chief Minister of Tamil Nadu in 2026 and who had provided good governance to the State for four and a half years.

Hon. Vice-Chairman Sir, I am coming to the Budget now. Generally speaking, the Budget presented for the year 2026–27 can be described as a people-friendly Budget, a Budget that does not impose any additional tax burden on the common man, and a Budget without any new taxes. I wholeheartedly welcome this Budget. No new tax has been imposed on any commodity. On the contrary, the Goods and Services Tax structure has been rationalised. The four slabs in the GST tax structure have been changed now. Those who were earlier paying 17 or 18 per cent GST are now paying only 5 per cent, and those who were paying more than 22 per cent are

now paying 18 per cent. The GST structure has effectively been streamlined into two slabs, and I wish to place on record my appreciation for this bold reform.

Sir, reference was also made to bilateral relationship between India and the United States of America. At this juncture, when this Budget has been presented, we are witnessing a historic and joyous moment with the signing of the India—US trade agreement. Earlier, there was a steep increase in tariffs on nearly 50 per cent of the goods manufactured in our country and exported abroad. That situation has now been changed, tariffs have been rationalised and brought down to 18 per cent, and a mutually beneficial agreement has been signed. For this, I am duty-bound to commend the Union Government and our hon. Prime Minister. People had spoken about economic growth. With regard to economic growth, we can see that India's Gross Domestic Product has grown by nearly 4.4 per cent. I place on record my appreciation for this achievement.

Sir, I would like to commend the scheme SHE-Marts, mentioned in the Budget. It speaks about Self Help Entrepreneurs (SHE) Mart for rural women led enterprises. It aims to support women in rural areas who have formed self-help groups and are facing difficulties in marketing their products. It is a welcome initiative. By providing them with a platform to market their produce, this scheme can be a lifeline for many women entrepreneurs. I humbly request that this scheme be further strengthened and expanded so that all self-help groups which have taken bank loans, produced goods, but are struggling to find markets, may be given guidance. Hon. Vice-Chairman Sir, many railway projects have been announced in this Budget. The hon. Minister of Railways has laid out a comprehensive plan.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

DR. M. DHANAPAL: & Sir, this is my maiden speech. Please provide more time. If my time goes beyond allotted time, you can take the time from Treasury Benches. Sir, an allocation of ₹7,611 crore has been made for Tamil Nadu in the Railway Budget for 2026–27, which is 14.99 per cent higher than last year. While some may say that this allocation is not sufficient, I consider it a matter of pride for the people of Tamil Nadu. The announcement of the Bullet trains and high-speed rail corridor projects, including the Chennai—Bengaluru and Hyderabad—Chennai corridors, is truly commendable. However, I would like to place certain specific requests before the hon. Minister of

& English translation of the original speech delivered in Tamil.

Railways. In Tamil Nadu, the railway line project from Chennai to Cuddalore, for which land acquisition was completed several years ago, is still pending. I request that this project be implemented via the East Coast Road and Mahabalipuram. Similarly, I request that a new railway line be created from Chengalpattu to Mamallapuram. I also request that the Madurai and Coimbatore Metro Rail projects be implemented at the earliest. Further, the Vande Bharat Express to Nagercoil currently stops at Tambaram and Villupuram. Chengalpattu is an important junction, and I request that necessary steps be taken to ensure a halt at Chengalpattu also. Additionally, I request that new railway projects be sanctioned for the Sriperumbudur—Guduvanchery and Avadi—Guduvanchery corridors. Mr. Vice-Chairman Sir, I thank you once again.

DR. MEENAKSHI JAIN (Nominated): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity. I rise to support the Budget 2026 of hon. Finance Minister. I am not an economist; but, as a historian, I welcome certain features of the Budget. The importance accorded to the cultural heritage of India is noteworthy. Selection of 15 archaeological sites, which are to be developed as cultural destinations, is an important step in reclaiming the cultural heritage of this land. No less significant is the attention given to the development of Buddhist sacred sites in the North-Eastern Region. In addition to this tangible cultural heritage, I would like to draw attention of the hon. Finance Minister to the equally important intangible heritage which also needs protection and nurture. In particular, I would like to draw attention to the ancient *Kshatra* tradition, the spirit of valour, which has existed alongside the notion of *Brahma*, the spirit of wisdom, from ancient times. This ancient tradition survives in many forms even today. In Kerala, *Kalari* is an ancient martial tradition believed to have originated around 300 BCE. According to tradition, 108 *Kalaris* were established throughout Kerala and 21 *Kalari gurus* were instructed in that art. Regular training was imparted in weapons, including spears, sword, shield and bow and arrow. Several foreign travelers wrote about Kalari, including many Portuguese and Dutch. Barbosa, a Dutch explorer who visited Kerala in the 16th century, noted the extensive network of martial culture in Malabar. The practice began to decline in the 17th century when the use of guns and cannon became widespread. In 1804, the British banned the practice because of a rebellion that had taken place against them. Many Kerala Gurukuls however continue to teach and practice. The practice of Kalari revived in the early 20th century. Besides Kerala, in Manipur, Thanga-Ta; in Tamil Nadu, Silambam; the Sikh associated Gatka are some of the martial traditions that are deeply rooted in our history. They combine spiritual, physical and cultural practices. In several parts of India, *Akhadas* also represent a school of monastic thought and martial arts. This

intangible heritage has survived through the ages despite the challenges of time. It is noteworthy that in December, 2025, UNESCO recognized the festival of Diwali as an intangible cultural heritage. We need to expand the list of our intangible heritage. The Finance Minister is requested to note this aspect of our civilizational heritage that needs nurture and protection. As the Government is giving great protection to the revival of our cultural inheritance, this intangible heritage also deserves its true place.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, is this on Budget?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Yes, this is on Budget.

DR. V. SIVADASAN: Sir, I will speak tomorrow.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, you speak tomorrow. Then, Shri Ramji Lal Suman.

श्री रामजी लाल सुमन: सर, मुझे कल के लिए अनुमति दें। मैं कल बोलूंगा।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Sajjad Ahmad Kichloo, this is on Budget.

श्री सज्जाद अहमद किचलू (जम्मू-कश्मीर): सर, मैं फाइनेंस मिनिस्टर साहिबा की तवज्जो जम्मू-कश्मीर के मुताल्लिक चंद अहम मसाइल की तरफ मबज़ूल कराना चाहता हूँ, जिनका अजाला बहुत जल्द ज़रूरी है। जनाबे आला, जम्मू-कश्मीर को इस वक़्त संगीन माली बोहरान का सामना करना पड़ रहा है। हाल ही में हुई बारिशों और क्लाउड बर्स्ट से इंसानी जानों का भी काफ़ी नुकसान हुआ है और हमारे इंफ्रास्ट्रक्चर, रोड सेक्टर, एग्रीकल्चर सेक्टर और हॉर्टिकल्चर सेक्टर को भी बहुत ज़्यादा नुकसान हुआ है। इस नुकसान की भरपाई बहुत ज़रूरी है, लिहाज़ा इसके लिए हमें एक स्पेशल पैकेज की ज़रूरत है।

इसके अलावा, जनाबे आला, जीपीएफ के तहत तक़रीबन 3,000 करोड़ रुपये और ठेकेदारों के भुगतान के लिए तक़रीबन 400 करोड़ रुपये और मुलाज़िमों के रिटायरमेंट बेनिफिट्स के लिए तक़रीबन 1,600 करोड़ रुपये अदा करना ज़रूरी है, जिसकी वजह से तरक्कियाती इख़राजात बुरी तरह मुतास्सिर हुए हैं। लिहाज़ा मेरी यही गुज़ारिश है कि जम्मू-कश्मीर के लिए खुसूसी माली इमदाद फ़राहम करने की तरफ़ मोहतरमा फाइनेंस मिनिस्टर साहिबा ज़रूरी तवज्जो दें। जनाबे आला, 16वें फाइनेंस कमीशन की सिफ़ारिशात के तहत जम्मू-कश्मीर को खुसूसी रियायत और इज़ाफ़ी ग्रांट्स के साथ नाफ़िज़ किया जाए, ताकि सेहत, तालीम और देही तरक्की के शोबों को तरजीहात दी जाए। इसके अलावा, 'जल-जीवन मिशन' के तहत तरक्कियाती काम फ़ंड्स न मिलने की वजह से बुरी तरह मुतास्सिर हुए हैं। ठेकेदारों के बिल ज़ेरे-

इल्टवा हैं और कई मंसूबे तात्तुल का शिकार हैं। लिहाज़ा 'जल-जीवन मिशन' के फ़ंड्स फ़ौरी तौर पर रिलीज़ किए जाएँ।

जनाबे आला, मुख्तलिफ़ महकमाजात जैसे जंगलात, एनएचएम, तालीम, पीएचई, देही तरक़्की, म्युनिसिपैलिटी सपोर्ट्स और दीगर इदारों में आरज़ी और डेली रेटेड मुलाज़िमीन अरसे दराज़ से अपनी बाक़ायदा तक़रूरी के लिए मुतालबा कर रहे हैं। एनवाईसी के हज़ारों रज़ाकाराना दस साल से भी ज़्यादा अरसे से मुख्तलिफ़ महकमों में काम कर रहे हैं। चूँकि जम्मू-कश्मीर एक वेलफेयर यू.टी. है और हमारे रिसोर्सेज़ बहुत कम हैं ...(समय की घंटी)... लिहाज़ा इन मुलाज़िमीन की बाक़ायदा तक़री के लिए खुसूसी इमदाद दी जाए, ताकि इंसाफ़ और इंसानी हमदर्दी के तक्राजे पूरे किए जा सकें।

जनाबे आला, हाल ही में जम्मू-कश्मीर को रेल के ज़रिये कश्मीर से जोड़ा गया है। इस रेल लिंक से लोगों को सफ़र करने में बहुत आसानी हुई है और यह एक खुशआइंद बात है। हाल ही में ऑनरेबल रेल मिनिस्टर ने राजौरी और पुंछ को रेल के साथ जोड़ने का ऐलान किया है। मेरी ऑनरेबल रेल मिनिस्टर से यही गुज़ारिश है कि चेनाब रीजन, जो कि तीन डिस्ट्रिक्टों - रामबन, डोडा और किश्तवाड़ - पर मुश्तमिल है, इस ख़ित्ते को रेल के साथ जोड़ने का मंसूबा तैयार किया जाए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): धन्यवाद, आप समाप्त कीजिए।

श्री सज़ाद अहमद किचलू: मुझे उम्मीद है कि ऑनरेबल फाइनेंस मिनिस्टर और ऑनरेबल रेल मिनिस्टर ...(व्यवधान)... मेरी इन गुज़ारिशात पर ग़ौर फ़रमाते हुए जम्मू-कश्मीर को राहत पहुँचाने के लिए ज़रूरी क़दम उठाएँगे।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, the Discussion on the Union Budget will continue tomorrow.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we are going to take up Special Mentions. Shriman Kanad Purkayastha.

SPECIAL MENTIONS

Demand for resumption of Air India services from Silchar Airport

SHRI KANAD PURKAYASTHA (Assam): Sir, I rise to draw attention of the Government regarding the resumption of Air India services to and from Silchar Airport (IXS) in Assam. At present, Silchar Airport is served by only a single private airline. This has led to acute shortage of seats, exorbitant airfares during peak periods, frequent overbooking and serious inconvenience to passengers. Silchar is not merely

a district headquarters. It is the principal aviation gateway to the entire Barak Valley, serving three districts of southern Assam and also catering to passengers from Tripura, Mizoram, Manipur and southern Nagaland. With improved infrastructure, expanding educational and medical institutions and rising economic activity, air traffic demand from this region has increased steadily. The absence of Air India services has reduced competition, making connectivity to major metros such as Delhi, Bengaluru, Chennai, Kolkata and Guwahati both difficult and prohibitively expensive. Air India, as the national carrier, has historically played a vital role in connecting remote and strategically important regions of the North-East with the rest of the country.

I, therefore, earnestly urge the Government to consider the early resumption of Air India services to Silchar, or alternatively, the introduction of Air India or Air India Express flights under suitable route rationalization. Such a step will ease passenger hardship, enhance regional connectivity, and advance the Government's vision of inclusive development of the North-East. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Kanad Purkayastha: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Sat Paul Sharma (Jammu and Kashmir) and Dr. Bhim Singh (Bihar).

Hon. Members, the Special Mention may continue beyond 6'o clock. Does the House have the permission to continue beyond 6.00 p.m?

SOME HON. MEMBERS: Yes, Sir.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : धन्यवाद। Now, Dr. M. Thambidurai.

6.00 P.M.

Concern over influence of online gaming

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I draw the attention of the Government to a recent tragic and disturbing incident reported in a Society in Ghaziabad, Uttar Pradesh, where three minor sisters aged 16, 14 and 12 died by suicide. Preliminary reports indicate that they were unable to overcome online digital obsession. Police and media sources have indicated that the sisters were deeply involved in an online task-based gaming application. Attempts by their parents to restrict mobile phone usage allegedly resulted in increased emotional distress among the minors. This heartbreaking incident recalls earlier dangerous online challenges, which reportedly

encouraged self-harm among vulnerable adolescents. While investigations are ongoing, the tragedy exposes serious gaps in digital safety, parental awareness and regulatory oversight. This is a national wake-up call. I urge the Government to strengthen regulations, ensure age verification, promote digital literacy, expand mental health support and integrate digital safety education in schools. The safety and mental well-being of our children must remain paramount.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. M. Thambidurai: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), and Dr. Fauzia Khan (Maharashtra).

Dr. Ashok Kumar Mittal; need for a Central law to ensure accountability of public servants.

Need for a central law to ensure accountability of public servants

डा.अशोक कुमार मित्तल (पंजाब): महोदय, मैं देश में बढ़ रही प्रशासनिक संवेदनहीनता के एक गंभीर मुद्दे को उठाना चाहता हूँ। हाल ही में हमने देखा है कि कैसे सरकारी अस्पतालों में सुरक्षा मानकों की अनदेखी के कारण आग लगती है और इनक्यूबेटर में रखे नवजात शिशुओं की दर्दनाक मृत्यु हो जाती है। इसी तरह, शहरों में सिविक अथॉरिटीज़ (Civic Authorities) की घोर लापरवाही के कारण कभी सड़कें धँस जाती हैं, तो कभी बेसमेंट में पानी भर जाने से छात्रों की डूबने से मौत हो जाती है। ऐसी हृदयविदारक घटनाओं के बाद भी जिम्मेदार अधिकारियों पर कोई ठोस कार्रवाई नहीं होती; केवल उनका तबादला या निलंबन कर दिया जाता है, अतः मेरी सरकार से मांग है कि वह “Public Servant Accountability Act” जैसा एक सख्त केंद्रीय कानून लाए। इस कानून के तहत लापरवाही बरतने वाले अधिकारियों पर आपराधिक मुकदमा दर्ज हो और पीड़ितों को दिए जाने वाले मुआवज़े की वसूली दोषी अधिकारियों के वेतन या संपत्ति से की जाए, जिससे व्यक्तिगत जवाबदेही बढ़ेगी और दंड का भय भी होगा।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Ashok Kumar Mittal: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), and Shri Gurwinder Singh Oberoi (Jammu and Kashmir).

Shri Mokariya Rambhai. He will speak in Gujarati.

Demand for direct air connectivity between Porbandar to Mumbai and Delhi

SHRI MOKARIYA RAMBHAI (Gujarat): &Sir, I draw attention of the Government to a critical issue concerning the development of Porbandar city. Porbandar is not merely a city of Gujarat, it is globally known as the birthplace of Mahatma Gandhi and holds immense historical and national importance. Despite this, the city continues to remain deprived of adequate air connectivity. I strongly demand the commencement of regular air services from Porbandar to Mumbai and Delhi, two of the most important cities in the country. Mumbai, the financial capital, and Delhi, the national capital are major centres for trade, governance, education and healthcare. Direct air connectivity with these cities has become essential for the holistic development of Porbandar. Currently, traders, businesspersons, students, working professionals and patients seeking advanced medical treatment are compelled to undertake long and exhausting journeys by road or rail. These journeys result in a significant loss of time, energy and financial resources. Porbandar also holds significant tourism potential, being home to Mahatma Gandhi's birthplace, a scenic coastline, ancient temples and rich cultural heritage. However, the lack of proper air connectivity restricts tourist inflow. Direct flights from Mumbai and Delhi would boost tourism, strengthen the local economy and generate employment opportunities for the youth. In today's era, air travel is no longer a luxury but a necessity for development. Therefore, I urge the Government of India to initiate regular flight services between Porbandar and to Mumbai and Delhi at the earliest, for the overall progress of Porbandar and the Saurashtra region."

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mokariya Rambhai: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Niranjana Bishi (Odisha), Shri A.A. Rahim (Kerala) and Dr. Bhim Singh (Bihar).

Now, Shrimati Sulata Deo on 'Concern over rising Cyber Fraud and Fake Call scams.'

Concern over rising Cyber Fraud and Fake Call Scams

SHRIMATI SULATA DEO (Odisha): Sir, I raise a serious matter regarding the growing problem of cyber fraud and fake call scams that are troubling people across the

& English translation of the original speech delivered in Gujarati.

country and causing heavy financial losses. Every day people are being cheated through fake bank and KYC calls, fraudulent links, OTP scams, UPI and credit card fraud, and SIM swap frauds. A new and dangerous trend of so-called “online arrest” is also emerging, where fraudsters pose as police or investigating officers, threaten people through video calls, and force them to transfer money. Many victims lose their lifetime savings within minutes. Senior citizens, women, students and ordinary citizens with limited digital knowledge are the worst affected. Victims often face difficulty in registering complaints, delays in freezing bank accounts and very little recovery of their hard-earned money. Cybercriminals operate from different States and even outside the country, making investigation difficult. While digital payments and online services have grown rapidly, cyber policing, trained manpower and public awareness have not grown at the same pace. This has left common people vulnerable to fraud. I urge the Government to strengthen cybercrime police units, ensure quick registration of complaints, improve coordination with banks and telecom companies, and speed up the process of freezing fraudulent accounts. Large-scale awareness campaigns in simple language are also urgently needed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Sulata Deo: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri Niranjana Bishi (Odisha), Shri A. A. Rahim (Kerala), Dr. Bhim Singh (Bihar), Shri Muzibulla Khan (Odisha), Dr. John Brittas (Kerala), Shri Manas Ranjan Mangaraj (Odisha).

Now, Dr. V. Sivadasan on ‘Need to ensure social security to workers in the unorganised sector’.

Need to ensure social security to workers in the unorganised sector

DR. V. SIVADASAN (Kerala): Sir, there is an urgent need to ensure comprehensive and enforceable social security for unorganised workers, who constitute the backbone of India’s economy. According to official estimates, nearly 90 per cent of India’s workforce, over 430 million workers are employed in the unorganised sector, including construction workers, agricultural labourers, domestic workers, street vendors, home-based workers, migrants, and gig workers. Despite their contribution of more than half of the national GDP, the vast majority remain outside any system of social protection. The Periodic Labour Force Survey and data indicate that less than 10 per cent of unorganised workers have access to any form of social security benefit.

The e-Shram portal, launched to create a national database but registration has not translated into assured entitlements. Benefits such as health insurance, old-age pension, maternity assistance, disability support, accident compensation, and unemployment protection remain fragmented. Allocations for social security remain insufficient. Migrant workers continue to face exclusion due to lack of portability, as exposed during the COVID-19 pandemic. It is therefore imperative that the Union Government should establish a rights-based, adequately funded, and time-bound social security framework. There is a need to ensure that a strong social security network is built up, so that every worker in the unorganised sectors get sufficient State support for nutrition, healthcare and shelter.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. V. Sivadasan: Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Niranjana Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) and Dr. Sasmit Patra (Odisha).

Now, Shrimati Jebi Mather Hisham.

Need for environmental and forest clearances for the Attappady Irrigation project in Kerala

SHRIMATI JEBI MATHER HISHAM (Kerala): Thank you, Vice-Chairman, Sir, for giving me the opportunity. I rise to emphasize the urgent need to obtain environmental and forest clearances from the Ministry of Environment, Forest and Climate Change for the Attappady Irrigation Project in Kerala. This project was sanctioned under the Cauvery Water Disputes Tribunal Award and conclusively upheld by the hon. Supreme Court in its judgment dated 16 February, 2018. Under this settlement, Kerala was allocated 30 TMC of Cauvery water, including 6 TMC for the Bhavani basin, of which 2.87 TMC is specifically earmarked for Attappady. This allocation constitutes a settled legal right, not a discretionary or negotiable claim. Despite this legal finality, the project continues to face procedural delays. A scientific Environmental Impact Assessment is required for environmental clearance, which in turn necessitates the issuance of Terms of Reference by the Ministry. Notably, the Expert Appraisal Committee identified no technical or ecological impediments. However, the proposal was returned citing the need for inter-State clearance. I urge the Ministry for the prompt issuance of the Terms of Reference and statutory clearances, recognising Kerala's legal mandate to utilise its allocated share from the Bhavani basin, which is essential to ensure justice and development for the drought-

prone, predominantly tribal region of Attappady, while upholding environmental responsibility. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Jebi Mather Hisham: Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shri A. A. Rahim (Kerala) and Dr. John Brittas (Kerala).

Now, Shri Chowdry Mohammad Ramzan.

Need to uphold brotherhood, unity and social harmony in the society

SHRI CHOWDRY MOHAMMAD RAMZAN (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I draw attention of the Government to the need of preserving brotherhood, unity and social harmony in our country. India's strength lies in its diversity and the Constitutional values of equality, fraternity and justice. Any expression of hatred or discrimination against any section, caste or community weakens our social fabric and must be firmly discouraged. I would also like to express concern over reports of harassment faced by Kashmiri students, labourers and traders in different parts of the country, which creates fear and insecurity among innocent citizens. Such incidents are disturbing and go against the spirit of national unity. I urge the Government to take appropriate steps to ensure their safety, promote harmony, and strengthen mutual respect and inclusiveness, so that every citizen feels secure and equally valued in our great nation.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Chowdry Mohammad Ramzan: Dr. John Brittas (Kerala), Shri Sajjad Ahmad Kichloo (Jammu and Kashmir), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Niranjana Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri A. A. Rahim (Kerala) and Shri Gurwinder Singh Oberoi (Jammu and Kashmir).

Now, Dr. Fauzia Khan — Concern over impact of air pollution on education.

Concern over impact of air pollution on education

DR. FAUZIA KHAN (Maharashtra): Thank you, Vice-Chairman, Sir, for giving me the opportunity. Sir, learning is impacted when the air children breathe harms their ability to think, remember, and concentrate. In our country, it is the lived reality of millions of

children. Evidence is clear, even a one-microgram rise in PM 2.5 reduces mathematics performance by up to 16 percentage points and reading by nearly 9 points. Delhi's pollution levels are consistently far above safe limits, and air pollution steadily erodes learning outcomes. Humans do not develop an immunity to polluted air. Our bodies do not adapt; lungs and brains suffer cumulative damage, causing poorer attention, memory, and school performance. Sir, cleaner air improves learning, proving this loss is preventable. Yet our policy response remains fragmented. The National Education Policy fails to address how pollution and climate shocks disrupt schooling itself. The National Action Plan on Climate Change does not treat education as a core pillar at all. Instead, we see reactive measures -- school closures, early holidays, online classes -- without long-term planning. There is no robust data on learning losses, no continuity plans for mid-day meals, and no serious investment in climate-resilient school infrastructure. Without institutional clarity and sustained investment, learning losses will continue to undermine national progress. Sir, I urge the Government to look into it. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Fauzia Khan: Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri A.A. Rahim (Kerala), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Dr. John Brittas (Kerala) and Shri Sajjad Ahmad Kichloo (Jammu and Kashmir).

Now, Shri Masthan Rao Yadav Beedha; not present.

The House stands adjourned to meet at 11 a.m. on Tuesday, the 10th February, 2026.

The House then adjourned at sixteen minutes past six of the clock till eleven of the clock on Tuesday, the 10th February, 2026.



PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)